FORM NO. 2
CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Report on the Scrutiny of Application

SB/DB 88

Diary No. 1164

Presented by: C. L. Saha Date of Presentation: 16.6.2000

Applicant(s): Tejpal and others Group: XCL

Respondent(s): Union of India

Nature of grievance: Allowances

No. of Applicants: 34 No. of Respondents: 3

CLASSIFICATION

Subject: Allowances Retirement Benefits (No.) Department: Railway (No. 2)
* If S.B.

1. Is the application is in the proper form? (three complete sets in paper book form in two compilations). (PROFORMA/COMPILATION)

2. Whether name, description and address of all the parties been furnished in the cause title? Yes

3. (a) Had the application been duly signed and verified? (SIGNED/VERIFIED)

   (b) Have the copies been duly signed? Yes

   (c) Have sufficient number of copies of the application been filed? No — Three spare copies of Petition will be filed in the court before hearing. C.L.Saha.

4. Whether all the necessary parties are impleaded? Yes

5. Whether English translation of documents in a language other than English or Hindi been filed? Yes

6. (a) Is the application in time? (See Section 21) Yes

   (b) Is MA for condonation of delay filed? NA

7. Has the Vakalatnama/Memo of appearance/00 authorisation been filed? Yes

8. Is the application maintainable? (u/s 2,14,18 or U/R 6 etc. u/s 2, u/s 14, u/s 18
   U/R 6, PT u/s, 25 file

9. Is the application accompanied by IPO/DD for Rs.50/-? Yes NOTED

10. Has the impugned orders original/duly attested legible copy been filed? LEGIBLE/ATTESTED

11. Have legible copies of the annexure duly attested been filed? LEGIBLE/ATTESTED

12. Has the index of documents been filed and pagination done properly? FILED/PAGINATION

13. Has the applicant exhausted all available remedies? Yes

14. Have the declaration as required by item 7 of Form-I been made? Yes

15. Have required number of envelops (file size) bearing full address of the respondents been filed? No 3 Envelops will be filed before hearing. Allah

16. (a) Whether the reliefs sought for, arise out of single cause of action? Yes

(b) Whether any interim relief is prayed for? No

17. In case an MA for condonation of delay is filed, is it supported by an affidavit of applicant? NA

18. Whether this case can be heard by Single Bench? Yes

19. Any other point?

20. Result of the scrutiny with initial of the Scrutiny Clerk.

The application is in order and may be registered and listed before the Court for admission/orders on ;

(a) MA for joining - U/R '(5)(a)/4(5)(b)
~~(b) MA U/R 6 of CAT Procedure Rules, 1987~~
~~(c) PT u/s 25 under At ACT~~
(d) ~~MA for~~ condonation of Delay;

16.6.2020

OR

The application has not been found in order in respect at item No(s) mentioned below;

(a) Item Nos.
(b) Application is not on prescribed size of paper.
(c) MA U/R 4(5)(a)/4(5)(b) has not been filed.
(d) Application/counsel has not signed each page of the application/documents.
(e) MA U/R 6 has not been filed.

The application might be returned to the applicant for rectification of the defects within 7 days.

SCRUTINY CLERK

SECTION OFFICER

JOINT REGISTRAR COURT NO. VB DATE 23.6.2020

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

PRINCIPAL BENCH AT NEW DELHI.

M.A. NO.________ OF 2000

IN

ORIGINAL APPLICATION NO. 1138 OF 2000
(Application U/S 19 of the Administrative Tribunal Act, 1985)

In Re:

Tejpal and others .. Applicants

Versus

The Chairman, Railway Board and others .. Respondents

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प्रधान न्यायपीठ/CAT (PB)
आज दाखिल किया
Filed Today
16 JUN 2000
दाखिल नं./Di. No. 1164
उपरजिस्ट्रार/Dy.Registrar

Note :Postal order of Rs.50/- is also enclosed.

APPLICANTS

THROUGH:

CLSahu

(CHARAN LAL SAHU)
Advocate for the Applicants
96, Lawyers Chambers,
Supreme court, New Delhi.

Dated: 15/6/2000.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

(Application under Section 9 of the Administrative Tribunal Act, 1985)

M B.A. No. 1433 OF 2000

IN

Original Application No. 1138 of 2000

IN THE MATTER OF :

1. Tejpal, Ex-Driver,
R/9/108, New Raj Nagar,
Ghaziabad, U.P.

2. Nand Kishore,
C-137, Ghil Mil Colony,
Shahdara, Delhi-95.

3. Inder Singh,
Gali No. 1, Mohalla Ram Gali,
New Gute Mill, Patel Marg,
Ghaziabad, U.P.

4. Sidhu Ram,
H.NO. G-118, Sector-9,
New Vijay Nagar,
Ghaziabad, U.P.

5. Krishan Kumar Bhatia,
104-A, Pocket-A,
Dilshad Garden,
Delhi-95.

Chdalu

6. Inder Prakash,
House No. 10, Gali No. 1,
Mohalla Ram Gali,
New Gute Mill, Patel Marg,
Ghaziabad, U.P.

7. Mohan Lal,
House No. 163,
Shankarpuri, Sector-9,
Ghaziabad, U.P.

8. Aroramal, Ex-Driver,
House No. 32/2, Ramkrishna
Colony, Arya Nagar,
Ghaziabad, U.P.

9. Bhagwati Prasad,
Ex-Driver,
H.NO. 1229,
Old Vijay Nagar,
Ghaziabad, U.P.

10. Smt. Prem,
Widow of Nandlal,
Ex-driver,
H.NO.444, Turab Nagar,
Ghaziabad, U.P.

11. Sardari Lal, Ex-Driver,
H.NO. 494-A, Sector-9,
New Vijay Nagar,
Ghaziabad, U.P.

[illegible signature]

12. Swami Saran,
Ex-Driver,
H.NO. 121, Ahata
Behind Police Post,
Railway Road,
Ghaziabad, U.P.

13. Sarswati Devi
Widow of Kehar Singh Jaswal
Sector 341B, G.T.Road,
Ghaziabad, U.P.

14. Gyan Devi widow of Sadanand
Chander Prakash,
House No. 225,
Complex Rahula Ali
Bazar Railway Colony,
Ghaziabad, U.P.

15. Prithvi Sahai Verma,
Ex-Guard,
A-253, Pocket-A,
Mayur Vihar, Phase-II,
Delhi-110091.

16. Rajinder Singh Alhuwalia,
Ex-Guard,
BX III/276, Field Gunj
No.5, Ludhiana.

17. Wad Bhag Singh,
Ex-Guard,
L-4, Lajpat Nagar III,
New Delhi-110 024.

CKSahu

18. Gurbachan Singh,
Ex-Guard, 12/27,
Old Rajinder Nagar,
New Delhi.

19. Om Prakash Sharma,
Ex-Guard, C-71,
Anand Niketan, Nanakpura,
New Delhi;

20. Tirath Ram,
House No. 32/2,
Ram Krishna Colony,
Arya Nagar, Ghaziabad, U.P.

21. O.P. Bhasin,
House No. 33/2, Ram Krishna
Colony, Arya Nagar,
Ghaziabad, U.P.

22. Roshanlal
H. No. 34/1, Ram Krishna
Colony, Arya Nagar,
Ghaziabad, U.P.

23. Ganga Prasad,
H.NO. 35, Ram Krishna Colony,
Arya Nagar, Ghaziabad, U.P.

24. R.M. Sapra
H.NO. 36, Ram Krishna
Colony, Arya Nagar,
Ghaziabad, U.P.

Ohlalu

25. Laxchmandas,
Ex-Guard, H.No.1/1660/17,
Bhojpura, Saharanpur,
U.P.

26. Harnam Singh, Driver,
Sarai Rampur, U.P.

27. Lakhpat, Ex-Driver,
C/o Kartar Singh
H.No. 37, Narayanan Nagar,
Saharanpur, U.P.

28. Puranchand, Ex. Driver,
Navin Nagar, near Doctor
Moti Ram, Saharanpur, U.P.

29. Sammel Singh, Ex-Driver,
C/o J.S. Negi, electric
workshop, Dehradun chaok,
Saharanpur, U.P.

30. Biharilal,
H.No. 1/720, Nazati Mandi,
Khallai Line, Saharanpur,
U.P.

31. Ram Saran, Ex-Driver,
Saharanpur, U.P.

32. Paramjeet Singh,
Ex-Driver,
H.NO. 3/1075, Janak Nagar,
Khan Alampura,
Saharanpur, U.P.

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33. Chaman Lal, Ex.Driver,
534/4, Ram Nagar,
Gurgaon, Haryana,

34. Ram Naresh,
Durgapuri, Nehru Nagar,
Saharanpur, U.P.

.... Applicants

Versus

1. The Chairman, Railway Board
Rail Bhawan, New Delhi.

2. The Deputy Director Finance
(Estt.), III, Railway Board,
Rail Bhawan, New Delhi.

3. The Divisional Accounts Officer,
Northern Railway,
Baroda House, New Delhi.

... Respondents

DETAIL OF THE APPLICATION :

1. The Hon'ble Supreme Court of India by judgment dated 25.7.1997 held as follows :-

"Once it is held that pension payable to such employees had to be computed in accordance with Rule 2544 as it stood on the date of their retirement, it is obvious that as a result of the amendments which have been introduced in Rule 2544 by the impugned notification dated December 5, 1998 the pension

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that would be payable would be less than the amount that would have been payable as per Rule 2544 as it stood on the date of retirement. The Full Bench of the Tribunal has in our opinion, rightly taken the view that the amendments that were made in Rule 2544 by the impugned notifications dated December 5, 1988 to the extent the said amendments have been given retrospective effect so as to reduce the maximum limit from 75% to 45% in respect of the period from April 1, 1979, are unreasonable and arbitrary and are violative of the rights guaranteed under Artices 14 and 16 of the Constitution.

For the reasons mentioned the appeals as well as Special Leave Petition filed by the Union of India and Railway Admn. are dismissed. But in the circumstances, there will be no order as to Costs."

The Executive Director, Pay Commission, Railway Board issued order dated 14.10.1997 to implement the said judgment to pay pension and retiral benefits those retired between 1.1.1973 to 4.12.1988 who are classified as Running Staff.

By order dated 29.12.1999 the respondent No.2 Deputy Director issued an order not to grant Running Allowance to the Running Staff which shall not form part of pay and thereafter letter had

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been issued to the respective banks to pay pension according to the revised formula as mentioned in the above said order reducing the pension payable to the petitioner and effecting recoveries from the pension paid to them in April, 2000.

2. <u>Jurisdiction</u> : The applicants declare that the subject matter to the dispute is within the jurisdiction of Tribunal.

3. <u>Limitation</u> : The petition is within limitation as prescribed under law as the cause of action arose on 29.12.1999 when the impugned order was issued and on 13.1.2000 which order was issued to stop arrears of pension payable to the applicants in accordance with the judgment of Hon'ble Supreme Court on 25.7.1998 and thereafter revising the pension and reducing it and to recover the amount allegedly paid by them without including the element of the Running Allowance in August 1999 and April, 2000.

4. <u>Facts of the case are as under</u> :-

i) The petitioners are guards and drivers who have retired before 5th December, 1988. In Railways there are certain employees such as Drivers, Guards, Shunters, etc., who are connected with the movement of trains and are categorised as 'running staff'. In addition to the pay the running staff are entitled to payment of Running

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Allowance. Under the relevant rules computation of pension after retirement is made on the basis of average emoluments and a part of the Running Allowance is included in average emoluments. Provision in this regard is contained in Clause (g) of Rule 2544 of the Indian Railway Establishment Code. Prior to its amendment by the notifications Rule 2544 provides as follows :-

"Rule 2544 (C.S.R. 486) - Emoluments and Average Emoluments ; The term "Employments", used in these Rules, means the emoluments which the Officer was receiving immediately before the retirement and includes :-

a) pay other than the drawn in tenure post;

b) Personal allowance, which is granted (i) in lieu of loss of substantive pay in respect of a permanent post other than a tenure post, or (ii) which the specific sanction of the Government of India, for any other personal consideration.

Note; Personal pay granted in lieu of loss of substantive pay in respect of a permanent post other than a tenure post shall be treated as personal allowance for the purpose of this article. Personal pay granted on any other personal considerations shall not be treated as personal allowance unless otherwise directed by the President;

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c) fees or commission if they are the authorised emoluments of an appointment, and are in addition to pay. In this case "Emoluments" means the average earnings for the last six months of service;

d) acting allowance of an officer without a substantive appointment of the acting service counts under Rule 2409 (C.S.R. 371) and allowances drawn by an Officer appointed provisionally substantively or appointed substantively pro tempore or in an officiating capacity to an office which is substantively vacant and on which no officer has a lien or to an office temporarily vacant in consequences of the absence of the permanent incumbent on leave without allowances or on transfer to foreign service;

e) deputation (duty) allowances;

f) duty allowances (special pay); and

g) (i) For the purpose of calculation of average emoluments; Actual amount of running allowances drawn by the Railway servant during the month limited to a maximum of 75% of the other emoluments reckoned in terms of (a), to (f) above.

ii) For the purpose of gratuity and/or death-cum-retirement gratuity; The monthly average of running allowance drawn during the three hundred and sixty five days of running duty immediately preceding the date of quitting service limited to 75% of the monthly average of the other emoluments reckoned in terms of items (a) to (f) above drawn during the same period.

[signature]

Note: In the case of an officer with a substantive appointment who officiates in another appointment or holds a temporary appointment, "Employment" means:

a) the emoluments which would be taken into account under this rule in respect of the appointment in which the officiates or of the temporary appointments, as the case may be, or

b) the emoluments which would have been taken into account under this Rule had the remained in this substantive appointment whichever are more favourable to him."

The chart showing the service record is attached herewith as ANNEXURE A-1. The petitioners were respondents in the appeals before the Hon'ble Supreme Court in Civil Appeal No. 4174-82 of 1995.

ii) Two Notifications were issued on December 5, 1988. Notification No. G.S.R. 1143(E) is as follows :-

G.S.R. 1143(E) :- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the President is pleased to amend Rule 2544 of Indian Railway Establishment Code, Volume II(Fifth Reprint) as in the Annexure.

This amendment will be effective from 1.1.1973.

ANNEXURES

Rule 2544

Sub-rule g(i) and g(ii) may be substituted by the following :-

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g(i). "For the purpose of calculation of average emoluments:- actual amount of running allowance drawn by the Railway servant during the month limited to a maximum of 45% of pay, in the revised scales of pay."

g(ii). "For the purpose of gratuity and/or death-cum-retirement gratuity :- the monthly average of running allowances drawn during the 365 days of running duty immediately preceding the date of quitting service limited to 45% of average pay drawn due to the same period, in the revised scale of pay.

Notification No. G.S.R. 1144(E) is as under :-

G.S.R. 1144(E) :- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the President is pleased to amend Rule 2544 of the Indian Railway Establishment Code, Volume II(fifth reprint) as in the Annexure.

The amendment will be effective from 1.4.1979.

ANNEXURE

Rule 2544

Sub-rule g(i) and g(ii) may be substituted by the following :-

g(i). "For the purpose of calculation of average emoluments :- 55% of basic average pay, in the revised scales of pay, drawn during the period."

g(ii). "For the purpose of gratuity and/or death-cum-retirement gratuity :- 55% of basic average pay, in the revised scales of pay, drawn during the period."

iii) At the time when these notification were issued

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O.A. NO.K- 269 of 1988 filed by K.S. Srinivasan and others was pending before the Ernakulam Bench of the Tribunal. After the issuance of the said notifications the petitioners in the matter amended the petition to assail the validity of the said notifications insofar as they were given retrospective effect with effect from January 1, 1973 and April 1, 1979 respectively. O.A. NO. K-269 of 1988 was allowed by the Ernakulam Bench of the Tribunal by the judgment dated April 2, 1990 and the impugned notifications were quashed to the extent the amendment in Rule 2544 were given retrospective effect on the view that the said amendments in the rule insofar as the same were given retrospective effect were unjust, unreasonable and were violative of Articles 14 and 16 of the Constitution. A review application filed by the Union of India against the said judgment of the Ernakulam Bench of the Tribunal was dismissed by order dated July 25, 1990. Special Leave Petition No. 10373 of 1990 had been filed by the Union of India against the said judgment of the Ernakulam Bench of the Tribunal.

iv) That the Principal Bench of the Tribunal by its judgment dated October 23, 1991 in O.A. No. 1572 of 1988 filed by C.L. Malik and others, took a contrary view on the question of validity of the impugned notifications and held that the vested rights of the employees were not affected by the amendment of the rules on the ground that total amount of pension and retirement benefits they would have received before the amendment were not reduced by the amendment rules. It seems that the earlier decision of the Ernakulam Bench of the Tribunal in O.A. NO. K-269 of 1988 was not brought to the notice of the Bench which decided O.A.NO. 1572 of 1988. The said decision of the Principal Bench of the Tribunal was followed by the Ahmedabad Bench of the Tribunal in judgment dated February 28, 1992 in O.A.Nos. 351-423 of 1988. The Ahmedabad Bench of the Tribunal also did not notice the earlier judgment of the Ernakulam Bench of the Tribunal. In view of the conflicting decisions of various Benches of the Tribunal the matter was referred to the Full Bench of the Tribunal. In its judgment dated December 16, 1993 in C.R. Rangadhamaiah V. Chairman, Railway Board and other connected matters, the Full Bench, agreeing with the view of the Ernakulam Bench of the Tribunal has held :-

(1) Under the proviso to Article 309 of the Constitution, the President has power to promulgate the rules with retrospective effect. This, however, is subject to the condition that the rules do not offend any of the fundamental rights conferred by Part III of the Constitution.

(2) Pension is a valuable right which a Government servant earns. It is neither charity nor bounty. Government Servant acquires right to pension and other retirement benefits on the date he retires from service. Deprivation of such a valuable vested right after retirement is manifestly unreasonable, arbitrary and, therefore, violative of Article 14 of the Constitution.

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(3) By the revision of the pay scales the pay scales of the members of the running staff were enhance with effect from Januar 1, 1973. Under Rule 2544 the members of the running staff are entitled to computation of their pay and retirament benefits by taking into account the Running Allowance which they have been receiving subject to a maximum of 75% of the pay and other allowances.

(4) By notifications dated December 5, 1988, Rule 2544 was amended prescribing the maximum at 45% from January 1, 1973 to April 1, 1979 and 55% from April 1, 1979 onwards. Those who retired from January 1, 1973 to December 4, 1988 were, in accordance with Rule 2544, as it then stood , entitled to take into account Running Allowance in the matter of computation of pension and retirement benefits upto the maximum of 75% of their pay and other allowances. As their pay was revised with effect from January 1, 1973 the limit of 75% had to be worked out with reference to the enhanced pay and other allowances that they became entitled to receive in accordance with the 1973 Rules which came into effect from January 1, 1973.

(5) When the maximum was reduced from 75% to 45% upto April 1, 1979 or at the rate of 55% from April 1, 1979 the vested rights of all those who retired between January 1, 1973 and December 4, 1988 in the matter of receiving pension and retirement benefits were adversely affected.

(6) Persons who retired between January 1, 1973 and December 4, 1988 had earned a right to computation

of pension in accordance with the statutory rules then in force. As by the time they retired, revision of pay had come into force, it is the revised pay and the Running Allowance subject to a maximum of 75% of the revised pay and allowances that was required to be taken into account.

(7) This right which accrued in their favour on their retirement between January 1, 1973 and December 4, 1988 was sought to be affected by amending the rules on December 5, 1988 with retrospective effect reducing the maximum limit of running allowance that qualifies for pension.

(8) The Ernakulam Bench had rightly declared that the amended provisions to the extent they have been given retrospective effect were void as offending Articles 14 and 16 of the Constitution.

v) On the basis of the said decision of the Full Bench of the Tribunal, other Benches of the Tribunal at Bangalore, Hyderabad, Allahabad, Jabalpur, Madras and Ernakulam have passed orders giving relief on the same grounds.

vi) The abovesaid appeals and Special Leave Petitions were filed against the decision of the Full Bench and those other Benches of the Tribunal.

vii) The judgment was pronounced on 25.7.1997 and this Hon'ble Court held :-

"The respondents in these cases are employees who had retired after January 1, 1973 and before December 5, 1988. As per Rule 2301 of the Indian

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Railway Establishment Code they are entitled to have their pension computed in accordance with Rule 2544 as it stood at the time of their retirement. At that time the said rule prescribed that Running Allowance limited to a maximum of 75% of the other emoluments should be taken into account for the purpose of calculation of average emoluments for computation of pension and other retiral benefits. The said right of the respondents - employees to have their pension computed on the basis of their average emoluments being thus calculated is being taken away by the amendments introduced in Rule 2544 by the impugned notifications dated December 5, 1988 as much as the maximum limit has been reduced from 75% to 45% for the period from January 1, 1973 to March 31, 1979 and to 55% from April 1, 1979 onwards. As a result the amount of pension payable to the respondents in accordance with the rules which were in force at the time of their retirement has been reduced."

viii) The Hon'ble Supreme Court held as follows :-
This means that even though the President, in exercise of his power under the proviso to Article 309, can make rules which may have prospective or retrospective operation, the said rules may be open to challenge on the ground of violation of the provisions of the Constitution, including the Fundamental Rights contained in Part III of the Constitution.

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ix) The Hon'ble Supreme Court further as under :-

"In these cases we are concerned with the pension payable to the employees after their retirement. The respondents were no longer in service on the date of issuance of the impugned notifications. The amendments in the rules are not restricted in their application in future. The amendments apply to employees who had alredy retired and were no longer in service on the date the impugned notifications were issued."

x) That the Executive Director of Pay Commission II Railway Board issued a letter on 14.10.1997 to pay the pension in accordance with the judgment of the Hon'ble Supreme Court dated 25.7.1997, a copy of said letter is attached herewith as <u>ANNEXURE-A-2.</u>

xi) That some of the Running Staff have been paid pension according to the judgment of the Supreme Court, but substantial number of the employees have not been paid pension according to the judgment of this Hon'ble Court.

xii) That on 8.7.1999 the Director, Railway Board K.J.Abraham has directed the General Manager, Railways to arrange payments whenever due in light of Board's letter dated 14.10.1997 and the decision referred to in para 4 above. The copy of the same is attached hereto as <u>ANNEXURE A-3.</u>

xiii) That, however, on 29.12.1999 the Deputy Director Finance Railway Board issued a notification No.F(E)/III/98/PN1/29Pt dated 29.12.1999 by which he has ordered as follows :-

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"(i) Running Allowance is not to be taken into consideration after refixation of pay on notional basis on 1.1.1986 in terms of DOP & PW's O.M.No. 45/86/97-P&PW(A) Pt.III dated 10.2.1998 circulated vide Board's letter No.F(E)/III/98/PN1/2 dated 20.3.1998.

(ii) Running Allowance is also not to be added to the minimum of the revised scale of pay as on 1.1.1996 in cases where consolidated pension/ family pension is to be stepped upto 50%/30% in terms of Board's letter No.F(E)/II/98/PN1/29 dated 15.1.1999."

The above said notification is attached herewith as <u>ANNEXURE P-4</u>.

xiv) In this regard it would be worthwhile to reproduce the following observation of this Hon'ble Court contained in para 35 of the judgment :-

"As indicated earlier, Rule 2301 of the Indian Railway Establishment code prescribes in express terms that a pensioners Railway Servant claim to pension in regulated by the rules in force at the time when he resigns or discharged from the service of the government. The respondent who retired after January 1, 1973 but before December 5, 1988 were, therefore, entitled to have their pension computed on the basis of rule 2544 as above on the date of their retirement .....once it is held that pension payable

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to such employees had to be computed in accordance with rule 2544 as it stood on the date of their retirement, it is obvious that as a result of the amendments. The pension that would be payable would be less than the amount that would have been payable as per rule 2544 as it stood on the date of retirement. The full bench of the tribunal has, in our opinion, rightly taken the views.. the impugned notification to the extent the said amendments have been given retrospective effect.... are unreasonable and arbitrary and are violative of the rights guaranteed under Article 14 and 16 of the Constitution."

Despite the above clear verdict given by this Hon'ble Court the respondent have issued a fresh notification dated 29.12.1999 seeking to reduce, retrospectively the pension of the applicant and similarly placed other railway employees.

xv) That the stand taken by the respondents clearly goes against the recommendations of the 5th Central Pay Commission is evident from the fact that the said commission had in clear that recommended that there should be total parity between those who had retired prior to 1.1.1986 (like the applicants) and those who retired after that date. The relevant recommendation of the Pay Commission may be reproduced hereinbelow :-

"As a follow up one basic subject of parity, we would recommend that the pension of pre-1986

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retires may be updated by notional fixation of their pay as on 1.1.1986 by adopting the same formula as for serving employees. This step would bring all the past pensioners to a common platform or on to the 4th CPC pay scales on 1.1.1986. Therefore all the pensioners who have been brought on 4th CPC pay scales by notional fixation of their pay and those who retired on or after 1.1.1986 can be treated alike in regard to consolidation oftheir pension as on 1.1.1996 by allowing the same fitment ways as may be allowed to serving employees".

xvi) Those the applicants respectfully submit that in no case any recoveries be affected from them on account of the purported alleged over payments made to them, as that would amount to retrospectively reducing their pension.

xvii) That the payment of pension orders have been issued by the concerned authorities to the Bank and the respondents have issued orders that the recovery of the purported over payments made to the employees of Railways clarified as Running allowance be effected from the pension. The copies of the orders issued for the payment of pension to the employees with the above condition is attached herewith as ANNEXURE A-5(COLLY).

xviii) The contemners Railway Board had on 29.12.1999 issued letter through Deputy Director Finance

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Railway Board by notification No.F(E)/III/98/PN1/29Pt dated 29.12.1999 stated that the running allowance be not included as an element for computation of pension payable to running staff.

xix) The competent authorities in compliance of the abovesaid notification has issued orders to the Banks through P.P.O. to pay the pension without including the "Running Allowance" admissible as an element and included for computing pension and also orders to deduct the recovery of the allegedly over-paid amount of pension.

5. That the applicants raises the following amongst other grounds :-

A. Because the order dated 29.12.1999 and subsequently action reducing the pension and recovery amount of pension is without any force of law, the same being only executive instruction and not a statutory rule.

B. Because the executive instruction or the order dated 29.12.1999 is repugnant to the statutory rule 25.

C. Because the retrospective operation of the order dated 29.12.1999 or executive instructions to the non inclusion of running allowance at the rate of 75% to pre 1988 December 5, retires classified as running staff is arbitrary and discriminatory and breach of fundamental right under Articles 14 and 16 of the Constitution of India.

D. Because the retrospective operation of the order

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to the pre retirement vested right of the running staff cannot be taken away and infringes Articles 14 and 16 of the Constitution of India.

E. Because the Hon'ble Supreme Court had already struck down the retrospective operation of reducing the running allowance from 75% to 55%.

F. Because the recovery amount from the pension is vitiated in law and is void in contravention of law.

G. Because the computation ofpension made is contravention of the law laid down by the Hon'ble Supreme Court is void, invalid, discriminatory and against law.

H. Because the order to the respective bank to pay the revised pension and for recovery of the amount allegedly paid for the pension is illegal, against law, in contravention of Articles 14, 16, 300-A of the Constitution of India and the previsions of law.

I. It is submitted that with respect that right of pension after taking into account 75% of the running allowance along with the basic emoluments accrued to the applicants and this right thus vested in applicants cannot be denied by way of retrospective applicability of the amendment made in the rules. It is fairly well settled position of law that vested rights cannot be defeated by way of retrospective operation. The Constitution Bench of the Hon'ble Supreme Court in its significant judgment in a case

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of State of Gujarat vs. Ramanlal Keshavlal Soni 1983 (2) SCC 33 made following pertinent observations in para 52 :

52. The legislature is undoubtedly competent to legislate with retrospective effect to take away or impair any vested right acquired under existing laws but since the laws are made under awritten constitution, and have to confirmed to the does and don'ts of the Constitution, neither prospective nor retrospective laws can be made so as to contravene Fundamental rights. The law must satisfy the requirements of the Constitution today taking into account the accrued or acquired rights of the parties today. The law cannot say, twenty years ago the parties had no rights, therefore, the requirements of the Constitution will be satisfied if the law is dated back and twenty years. We are concerned with today rights and not yesterdays. A legislature cannot legislate today with reference to a situation that obtained today with reference to situation that obtained twenty years ago and ignore the march of events and the constitutional rights accrued in the course of the twenty years. That would be most arbitrary, unreasonable and a negation of history."

The Constitution bench of the Hon'ble Supreme Court in a case of Chairman, Railway Board vs. C.R.Rangadham-

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aiah went into the whole gamut of the concept of vested rights and after referring to all the leading judgments of the Hon'ble Supreme Court including the Soni case made following pertinent observations in paras 20 and 24 of its judgment. It can, therefore, be said that a rule which operates in future so as to govern rights of those already in service cannot be assailed on the ground of retrospectively as being violative of Articles 14 and 16 of the Constitution, but a rule which seeks to reverse from an anterior date a benefit which has been granted or availed of e.g., promotion or pay scale can be assailed as being violative of Articles 14 and 16 of the Constitution to the extent it operates retrospectively."

In many of these decisions the expression vested rights or accrued rights have been used while string down the impugned provisions which had been given retrospective operation so as to have an adverse effect in the matter of promotion, seniority, substantive appointment etc., of the employees. The said expressions have been used in the context of right flowing under the relevant rule which was sought to be atered with effect from an anterior date and thereby taking away the benefits available under the rule in force at that time. It has been held that such an amendment having retrospective operation which has the effect of taking away a benefit already available to the employee under the existing rule is arbitrary, discriminatory and violative of the rights guaranteed under Articles 14 and 16 of the Constitution. We are unable to hold that these decisions are not in consonance with the decisions in Roshan Lal Tandon AIR 1967 SC 1889, B.S.Yadav AIR 1969 S.C. 118 and Raman Lal Keshan Lal Soni (1983) 2 SCC 33."

J. It is submitted with respect that right to pension is a substantive right guaranteed under Articles 14 and 16 and 300-A of the Constitution and this guaranteed fundamental and constitutional rights cannot be taken away by giving retrospectively to any amendment made in the rule. The preponderance of the weight of both principle and authorities unmistakeably veer round the view that retrospectively ought to be frowned upon particularly when its effects vested and substantive rights and since right to pension is a substantive fundamental right, the same cannot be denied by retrospectively and denial of the same by way of retrospectively perse negates the mandates of Articles 14 and 16 of the Constitution That the Constitution Bench of the Hon'ble Supreme Court in a case of Deoki Nandan vs. State of Bihar 1971(2) SCC 333 observed in paragraphs 31 to the following effect :-

"31. Pension is not to be treated as a bounty payable on the sweet will and pleasure of the Government and the right to superannuation pension is valuable rights vested in a Government servant."

CKSahu

Similar the Constitution Bench of the Hon'ble Supreme Court in a famous case of D.S. Nakara vs. Union of India 1983 (1) SCC 305 after referring to and relying upon the pronouncement made in Deoki Nandan made following observations in paragraph 20 :-

20. Pension is neither a country not a matter of wish depending upon the sweet will of the employer, nor an extra payment. It is payment for past service rendered. It is social welfare measures rendering socio economic justice to those who is they bey days of their life ceaselessly toiled for the employer on an assurance that in their old age they would not be left in the lurch. Pension is a retirement benefit is in consonance with and furtherance of goals of the Constitution. The most practical resion detire for pension is the inability to provide for oneself due to old age. It creates vested rights.

Similarly, in para 29 following pertinent observations were made :-

29. Thus the pension payable to a Government employee is earned by rendering long and efficient service and therefore can be said to be said to be defer portion of the compensation of the service rendered."

While dwelling with the goals and objections of pensions, the constitution bench of the Hon'ble Supreme Court observed in paragraph 26 as follows:-

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26. Goal that pension seeks to subserve is that a pension service must provide that the pensioner would be able to live (1) free from wants, with decency, independence and self respect and (2) at a standard equivalent at the pre retirement level."

And finally, the Constitution bench summarized the position of pensions in paragraph 31, which runs as under :-

31. From the discussions three things emerges (1) That pension is neither a bountry nor a matter of wish depending upon the sweet will of the employer and that it creates vested rights (2) that the pension is not ex gratia payment but it is a payment for the past ervice rendered and (3) it is a social welfare measuring rendering socio economic justice to those who in the hey days of their life ceaselessly toiled for employer on assurance that in their old age they would be left in the lunch."

Furthermore the Andhra Pradesh High Court in a case of Salabuddin Mohamed Yunus Vs. State of U.P. 1984 Supp. SCC. 399 made following observations in paragraph 6 :-

"6. The fundamental right to the receive pension according to the rules in force on the date of his retirement accrued to the appellant when he retired from service. By making as respective amendment to the said rule 299(1)(b) more than fifteen years after that right had accrued to him what was done was to take away the appellants right to receive pension according to the rules in force on the date of his retirement or in any event to curtail and abridge that right. To that extent, the said amendment was void."

These observations made in these cases were referred to and quoted with approval by the Constitution Bench of the Hon'ble Supreme Court while dealing with the legality of impugned notifications in the cases of Chairman, Railway Board Vs. C.R.Rangadhamaiah and following pertinent observations were made in paragraphs 32 and 33 :-

Para 32 : It is no doubt true that on 5.12.1988 when the impugned notifications were issued, the rights guaranteed under Article 31(1) and 19(1)(f) were not available since the said provisions in the constitution stood omitted with effect from 20.6.1979 by viture of the Constitution (forth Fourth amendment) Act, 1978. But Notifications Nos. GSR.1143(E) and 1144(E) have been made operative with effect from 1.1.1973 and 1.4.1979 respectively on which dates the rights guaranteed under Article 31(1) and 19(1)(f) were available. Both the notifications in so far as they have been given retrospective operation are, therefore, violative of the rights then guaranteed

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under Articles 19(1) and 31(1) of the Constitution.

Para 33. Apart from being violative of the rights then available under Article 31(1) and 19(1)(f) the impugned amendments, in so far as they have been given retrospective operation, are also violative of the rights guaranteed under Articles 14 and 16 of the Constitution on the ground that they are unreasonable and arbitrary since the said amendments in Rule 2544 have the effect of reducing the amount of pension that had become payable to employees who had already retired from service on the date of issuance of the impugned notifications, as per the provisions contained in rule 2544 that were in force at the time of theirretirement."

K. It is submitted with respect that right to pension is one of the facts of the right to subsistance and livelihood guaranteed under Article 21 of the Constitution. Thus, the right to livelihood encompasses right to sustain oneself at an old age. After the significant pronouncement by the Constitution Bench of the Hon'ble Supreme Court in a case of Olga Telis vs. Municipal Corporation of Bomaby 1985(3) SCC 545 right to livelihood and substances is now firmly entrenched fundamental rights guaranteed under Article 21 of the Constitution which cannot be frustrated and defeated arbitrarily and any arbitrary infringement of this right is wholly annihilative of the mandate of Article 21 of the Constitution. The

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following observations made by the Constitution Bench in paragraph 32 as extremely pertinent and thus reproduced hereinbelow :-

"32. An equally important facts of that right is the right to livelihood because, no person can live without the means of living i.e. the means of livelihood. If the right to livelihood is not treated as a part of the constitutional right to life, the easiest way of depriving a person of his right to life would be to deprive him of his means of livelihood to the point of abrogation such deprivation would not only denude the life of its effective content and meaningfulness but would make life impossible to live. There is thus a close nexus between life and the means of livelihood and as such that which alone make it possible to live leave aside what makes life liveable, must be deemed to be an integral component of the right to life."

These pregnant observations acquires added dimension of relevancy and urgency in case of pensioner who has to sustain himself in the old age after rendering long service for the country and society. Thus the deli of right to pension besides being violative of Articles 14 and 16 is also violative of Article 21 of the Constitution.

L. It is submitted with respect that right to pension was declared as a right to property under Article 19(10)(f) and 31 of the Constitution by the

Constitution Bench of the Hon'ble Supreme Court in Deoki Nandan (supra) case. No doubt right to property guaranteed under Article 19(10)(f) and 31 of the Constitution was deleted in 1978 by 44th Amendment but the consequence is more or less same as the right to property is still a constitutional right because by the 44th Amendment Article 31 was bodily lifted from the part III of the Constitution and was incorporated in newly added article 309-A of the Constitution. Thus the denial of pension or reducing the quantum ofpension by way of retrospective operation made in the Rule is clearly violative of Article 19(1)(f) and 31 still 1978 and thereafter the violative of Article 300-A of the Constitution. It would be pertinent to mention that the substantive length of service prior to deletion of 19(1)(f) and 31 of the Constitution in 1978 and thus the reducing the quantum of pension by way of retrospective operation as the inevitable legal effect of impinging upon right to property guaranteed as a fundamental right under Article 19(1)(f) and 31 of the Constitution till 1978 and thereafter it imagines on right to property guaranteed as Constitutional right under Article 300-A of the Constitution since 1978.

M. It is submitted with respect that an employee earns his or her right to pension when he or she joined the service thus this earning of right to pension cannot be negated after putting substantial length

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of service by altering the rule in respect of computation of the employments on the basis of which pension could be worked out to the detriment of the employee because it would be perse arbitrary and thus would suffer from constitutional an athematisation on the anvil of over arching mandate of Article 14 of the Constitution.

N. It is submitted with respect that the impugned notification has inevitable legal effect of altering the service conditions of the applicants to their detriment and thus clearly contrary to mandate of Articles 14 as well as Article 311 of the Constitution of India andthus deserves to be quashed.

O. It is submitted with respect that it is well entrenched position of law that any amendment which affect the substantive rights is normally given prospective operation on the premises that right once crystalized cannot be extinguished by giving retrospective operation. Thus, the substantive rights guaranteed under Articles 14,16 and 21 of the Constitution cannot be extinguished by way of retrospective applicability of the amendment made in the Rule.

P. It is submitted with respect that the ceiling of 75% of the running allowance for the computation of pension was in existence from long time which was subsequently even given statutory recognition. Thus in view of the established fact that the employees belonging to the caretory of running staff used to get this benefits from long time which has been effect of vesting in applicants a right to legitimate

CRSahu

expection that the ceiling of 75% of the running allowance for the computation of pension would not be altered to their detriment and lateration of the same to their detriment amount to frustrating and defeating this right to legitimate expection. No doubt, right to legitimate expection is not in itself enforceable rights but if coupled with infringement of some of the fundamental rights, it becomes enforceable. At any rate, the vested right cannot be defeated in absence of any counter-vailing public interest and since there is no countervailing public interest, the denial of right to legitimate expectation in perse arbitrary and therefore repugnant to the central ethos of the Articles 14 of the Constitution.

Q. It is submitted with respect that unamended Rule 2544 of Indian Railway Establishment Code positing and postulating that 75% of the running allowance would be taken into account alongwith basic emoluments for the computation of pension has obvious legal implication of estopping the respondents from reducing this ceiling from 75% to 45 and 55% as the case may be and thus liable to be faulted on the touch stone of doctrine of promissory estoppel.

R. That the notification is arbitrary and discriminatory and similarly situated persons cannot be discriminated.

S. That the applicants seek the leave of the Hon'ble Supreme Court to add, amend, or delete any of the grounds at a later stage if the need arises.

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T. That the order passed is without jurisdiction and is liable to be quashed.

6. DETAIL OF THE REMEDY EXHAUSTED :

The representation to implement the Supreme Court order and thereafter made representation that the impugned order dated 29.12.1999 is against the order of the Hon'ble Supreme Court and Running Allowance at the rate of 75% as to be included in computing the pension to the prescribed Running Staff on or before 4.12.1988, copy of the representation attached as ANNEXURE A-6.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT : The Applicants further declared that they have not previously filed any application, writ petition or suit, regarding the matter in respect of which this application has been made, before any court or any other authority or any other bench of the Tribunal nor any such application, writ petition of suit is pending before any of them.

7-A. That this Hon'ble Tribunal has passed an Interim stay order on O.A.No. 980/2000 dated 6.6.2000 in S.P. Suri and others vs. The Chairman Railway Board and others as such this is a similar case Copy of said order is annexed herewith as ANNEXURE A-7.

8. **RELIEF SOUGHT :**

In the premise set out hereinabove, it is prayed that this Hon'ble Tribunal may graciously be pleased to :

a) the Hon'ble Tribunal may be pleased to declare the impugned order No.F(E)/98/PN1/29PT Dated 29.12.1999 as ultra vires of Articles 14 and 16 of the Constitution of India.

b) the impugned order is without jurisdiction and as such be quashed.

c) to order to pay the petitioners pension to be computed by including 75% of Running Allowance being an element to be included pay for the purposes of calculating and computing the pension to the petitioners who have retired prior to 4.12.1988 classified as Running Staff.

d) pass such other or further orders as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and in the interest of justice.

9. Particulars of the Postal orders:
Postal Order 2G 08816. dated 14-6-2000.
of Rs.50/- issued by the Supreme Court, Post office

10. List of Enclosures :

1. Annexure A-1 (Colly) copy of the Chart showing the Service Record.
2. Annexure A-2 : Copy of the letter dated 14.10.1977.

[signature]

3. Annexure A-3 : Copy of letter dated 8.7.1999.

4. Annexure A-4(Colly): Copy of the notification dated 29.12.1999.

5. Annexure A-5 : Copy of orders issued of the payment of pension to the employees dated 12.1.2000.

6. Annexure A-6 : Copy of the representation.

7. Annexure A-7 : Copy of stay order passed in O.A. No. 980/2000 dated 6.6.2000.

APPLICANTS Through Ch. Saleem Advocate

25 Jaipal
26 Nand Kishore
27 Inder Singh
28 (Sidha Ram)
29
30 Inder Parkash
31 LTI → Mohan Lal
32
33 Bhagwati Pd.
34
35 (Sardari Lal)
12 Swarn Shar
13 सरस्वती देवी
14 R.S. Ahluwalia
15 O.B. Singh
16
17 O.P. Sharma (Tirath Ram)
18 गियान देवी

21 O P Bhasin
22 Roshan Lal
23 Ganga Parsad
24 Ram

Through : C.L. Sahu.

(CHARAN LAL SAHU)
COUNSEL FOR THE APPLICANTS
96, Lawyers' Chambers,
Supreme Court, New Delhi.

VERIFICATION :

We, above-named applicants Nos. 1 to 24 do hereby verify that the contents of the paras 1, 4, 5, 7, 9 and 10 are true to our personal knowledge and paras 2, 3 and 5 believed to be dtrue on legal advice and that we have not supressed any material facts.

25 Lachman Dev
26 Lakh Pal
27 इन्नामसिंह
28 Pritam Chand
29 Ram Vir Singh S/o K Pal
30 Samail Singh / SS
31 Behari Lal /DR
32 Ram Singh
33 Paramjit Singh
34 Chaman Lal

DEPONENT

Dated: 13.6.2000
Place: New Delhi.

ANNEXURE A-1

S.NO.	NAME	Date of retirement	Pension fixed after the judgment of Hon'ble Supreme Court letter No.PC-III 92/09/01 Dt.14.10.1997	Revised pension as on 2000 Rly Board Cir. No.F/E(III), 98/PN/1/29P[illegible] Dt.29.12.19[illegible]
1.	Aroramal	30.6.81	Rs.5,332/-	Rs.3,729/-
2.	Harnam Singh	31-8-84	Rs.5,580/-	Rs.3,965/-
3.	Lakhapat	30-6-78	Rs.5,138/-	Rs.3,231/-
4.	Chaman Lal	30-9-84	Rs.5,138/-	Rs.3,735/-

This Ann. A-1 is the true copy
with the original Ann.
[signature]
16-6-2000

ANNEUXRE A-2

GOVERNMENT OF INDIA/BHARAT SARKAR
MINISTRY OF RAILWAY/RAIL MANTRALAYA
RAILWAY BOARD

MACHINE NO.PC.III/92/89/01 S.NO.004/97
RBE.NO.135/1997
MOST IMMEDIATE COURT CASE

NO.PC.III/92/CTC.I/2 NEW DELHI DATED 14.10.1997

The General Managers
All Indian Railways.
Attn.CPOs and FACAOs

Sub: Civil Appeals Nos.4174-82 of 1995 (Chairman Railway Board and others Vs.C.R.Rangadhamiah and others) and other tagged SLPs.

Hon'ble supreme Court vide their judgement dated 25.7.1997 has dismissed the above cited Civil Appeals together with other tagged SLPs which related to the issue of computation of certain precentages of Running Allowances for pension and retiral benefits of running staff. Relevant extract of Hon'ble supreme Court's above judgement are as follows:-

"Once it is held that pension payable to such employees had to be computed in accordance with Rule 2544 as it stood on the date of their retirement, it is obvious that as a result of the amendments which have been introduced in Rule 2544 by the impugned notification dated December 5,1988 the pension that would be payable would be less than the amount that would have been payable as per Rule 2544 as it stood on the date of retirement. The Full bench of the tribunal has in our opinion, rightly taken the view that the amendments that were made in Rule 2544 by the impugned notifications dated December 5 1988 to the extent the said amendments have been given retrospective effect so as to reduce the maximum limit from 75% to 45% in respect of the period from January 1 1973 to March 31,1979 and reduce into 55% in respect of the period from April 1 1979. are unreasonable and arbitrary and are violative of the rights guaranteed under Articles 14 and

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16 of the Constitution.

For the reasons mentioned the appeals as well as Special Leave Petition filed by the Union of India and Railway Admn. are dismissed. But in the circumstances, there will be no order as to costs".

2. Accordingly Ministry of Railways (Railway Board) have decided that:-

(i) The pension and other retiral benefits of the running staff who retired between 1.1.1973 to 4.12.1988 and were involved in above cited Civil Appeals/SLPs as well as other similarly situated employees may be recomputed in accordance with Rule 2544 R.II as was in force before it was amended by notification dated 5.12.1988.

(ii) The arrears on account of recomputation of pension and other retiral benefits as abovesaid may be calculated and paid to these employees/their legal heirs.

3. Above instructions may be implemented immediately and compliance reported to Boards office.

4. The receipt of this letter may be acknowledged.

Sd/-
Rahul Jha
Executive Director Pay Commission II
Railway Board

CTC
ChSahni

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ANNEXURE A-3

GOVERNMENT OF INDIA/BHARAT SARKAR
MINISTRY OF RAILWAY/RAIL MANTRALAYA
RAILWAY BOARD

No.PC.III/CTC-1/2 Dated 8.7.1999

The General Managers/OSDS/CAG(R)s

All Indian Railways and Production Units.

Sub: Civil Appeal Nos.4174-82 of 1995 (Chairman, Railway Board and others Versus C.R.Rangadhanmaiah and others) and other tagged SLPs.

Attention is invited to Boards letter of even number dated 14.10.1997on the above subject.

2. Reference have been received from various Zonal Railways outlining the difficulties faced by them in the implementation of the instructions contained in Boards letter dated 14.10.1997 ibid. It has been reported that in a large number of cases, relevant records, most prominently the records of running allowance, are not available and that in a few other cases where records are available implementation of the orders dated 14.10.1997 is leading to reduction in the pension and other retiral benefits of the concerned running staff. It has also been pointed out by the Railway that since 1.4.1979, there has been no requirement of referring to the amount of running allowance actually drawn by the running staff for the purpose of computation of retirement benefits of running staff. Moreover, in terms of the guidelines for preservation of records, pay bill which contain details of the amount of running allowance paid are to be preserved for a period of 10 years only.

3. The matter has accordingly been examined. The Board have noted that difficulties related to non availability of records pertaining to running allowance are badly hampering the implementation of Hon'ble Supreme Court's orders on the subject.

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4 Taking all aspects of the matter into account, the matter has been considered carefully by the Board in consultation with the Legal Advisor In partial modification of the instructions contained in para 2 (i) of the above letter dated 14.10.1997, it has been decided that for the purpose of recommendation of pension and other retiral benefits of the Running staff who retired during the period from 1.1.1973 to 4.12.1988 and were involved in the above Civil Appeals/SCs as well as other similarly placed ~~employables~~ employees 75% of other emoluments as prescribed in Rule 2544 R.II as was in force before it was amended by the notification dated 5.12.1988 may be reckoned without reference to the actual amount of running allowance drawn by them.

5 It is desired that IMMEDIATE necessary action may be taken to arrange payments wherever due in light of Boards letter dated 14.10.1997 and the decision contained in Para 4 above.

6. This issue with the concurrence of the Finance Directorate of the Ministry of Railways.

7. Kindly acknowledge receipt.

Sd/-
K.J.Abraham
Jt.Director/Estt (P&A)
Railway Board.

CTC
[illegible]

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ANNEXURE A-4

GOVERNMENT OF INDIA/BHARAT SARKAR
MINISTRY OF RAILWAY/RAIL MANTRALAYA
RAILWAY BOARD

No.F.(E)/HI/98/PN1/29 PT. S.No.PC.V/244

RBE No.318/1999

New Delhi Dated 29.12.1999

The GMs/OSDs/CAOs etc

All Indian Railways and Production Units.

As per Mailing List.

Sub: Implementations of Government of India decision on the recommendations of Vth Central Pay Commission Revision of pension of pre 1996 pensioners.

Ref: Boards letters No.F.(E)/III/98/PN1/2 dated 10.3.1998 and No.F(E) III/98/PNI/29 dated 15.1.1999.

In accordance with the provisions contained in Boards letter No.F.(E)III/98/PNI/29 dated 15.1.1999 with effect from 1.1.1996 pension/family pension in respect of all pensioners irrespective of the date of retirement shall not less than 50%/30% of the minimum pay in the revised scale of pay introduced with effect from 1.1.1996.

2. Representations have been received for taking into consideration the Running Allowance at the then existing rates for being added to the pay refixed on notional basis as on 1.1.1986 and also to add the running Allowance at the revised rates to the minimum of the revised scale of pay while the considering stepping up consolidated pension on 1.1.1996. The matter has been examined by the Board in great detail. The running Allowance granted to the running staff doe ~~sent~~ not form part of the scales of pay. It is a separate element, although it is taken into account for the purpose of computation of pension. For revision of pension of pre 86 pensioners in terms of DOP and PWs O.M. dated 10.2.1998 circulated on the Railways on 10.3.1998, the notional pay final fixed as on 1.1.1986 shall only be treated as average emoluments for calculation of pension in terms of these orders and the pension shall be

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calculated as on 1 .1.1986 as per the pension formula then prescribed it is therefore clarified that:

(i) Running Allowance is NOT to betaken into consideration after refixation of pay on notional basis on 1.1.1986 in terms of DOP&PW's O.M.No.45/86/97 P&PW(A) Pt III dated 10.2.1998 circulated vide Board's letter N1.F(E)/III/98/PN1/2 dated 10.3.1998.

(ii) Running Allowance is also NOT to be added to the minimum of the revised scale of pay as on 1.1.1996 in cases where consolidated pension/family pension is to be stepped up to 50%/30% in terms of Boards letter No.F(E)III/98/PNI/29 dated 15.1.1999.

3. Hindi version with follow.

4. Please acknowledge receipt

Sd/-
S.Sreeram
Deputy Director Finance (Estt)III
Railway Board

C.T.C.
[signature]

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ANNEXURE A- 5

NORTHERN RAILWAY

14.1.2000

0283/98/46/DAO/DKJ THE MANAGER ROAD

SUB: Regarding Revised Pension Authority W.e.f.1.1.1986 to 31.12.1995 and 1.1.1996 onward.

Sir,

The revision advised vide this office revised authority in respect of Guards/Drivers-Shantas, & D.Astt of this Div. w.e.f. 1.1.1986 to 31.1. 1996 @ 1.1.1.996 onward may be pended for payment of arrears in these cases decision is to be taken in respect of running allowance and notional pay fixed on 1.1.1986. All revision of Pensions is not to be corrected up.

You are requested to stop payment of arrears from 1.1.1986 to 31.12.1995 in respect of PB 0283986 of the Vishwa Nath Sri Driver A, Drawing pension from your bank. This may be treated as most urgent.,

Sd/-
Division Account Officer
12.1.2000

C.T.C.
[signature]

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ANNEXURE A-6

To,

The Chairman Railway Board
Rail Bhawan, New Delhi.

25-1-2000

Sub: Representation.

Sir,

The Railway order dated 29.12.1999 passed by Chairman is against the judgment in view passed by the Hon'ble Supreme Court. The said order is an executive order and cannot replace the statutory rule 2455 of Railway Establishment Code.

The order for recovery of the amount from the pension after revised pension computed in accordance with order dated 29.12.1999 not to include Running Allowance while calculating the pension admissible to the retire before December 5, 1988 of the Running Staff is vitiated in law.

Kindly issue instructions to the concerned officer to pay the amount of pension after including 75% of the Running Allowance for staff who have retired before 5.12.1988.

Yours faithfully,

{S.P.PURI}

{MADAN LAL MALHOTRA

SARJU PRASAD

MULKH RAJ

SUKH DEV SINGH

RAM PRAKASH

Tara Singh →TARA SINGH

M.K. KAUSHAL

MANOHAR LAL

VISHWA NATH

RAM NATH

MADAN LAL SHARMA

GOPAL SINGH

Retired Running Staff
Indian Rly.

Copy to

C.T.C.

The General Manager,
Northern Railway,
Boarda House, New Delhi

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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINICPAL BENCH

Faridkot House
Copernicus Marg
New Delhi - 110 001.
Date: ~~6.6.2000~~

DASTI

OA No. 980/2000

Applicant(s) S.P. Suri & Ors. Vs. UOI & Ors. Respondents

Represented by
Advocate Sh. J.M. Khanna

Represented by
Advocate Sh. ______

To

1. The Chairman, Railway Board, Rail Bhawan, New Delhi.

2. The Dy. Director Finance (Estt.)-III, Railway Board, Rail Bhawan, New Delhi.

3. The Divisional Accounts Officer, Northern Railway, New Delhi.

4. The General Manager, Northern Railway, Baroda House, New Delhi.

(LISTED FOR I.R. ON 20.6.2000)

Central Administrative Tribunal, New Delhi

Whereas an application filed by the above named applicant under Section 19 of the Administrative Tribunal's Act, 1985, as in the copy annexed hereunto has been registered and upon Preliminary hearing the Tribunal has directed that you should be given an opportunity to show cause why the application should not be admitted.

Notice is hereby given to you to appear in the Bench of the Tribunal, in person or through a Legal Practitioner/Presenting Officer in this matter at 10.30 A.M. of the 26th day of July, 2000 to show cause, why the application should not be admitted. If you fail to appear, the application will be heard and decided in your absence.

Given under my hand and seal of this Tribunal this the 6th day of June, 2000.

Encl: Paperbook of OA &
Copy of order dt. 6.6.2000

SECTION OFFICER
JUDL.I
FOR REGISTRAR

<j-i>

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6-6-2000

2.

OA 983/2000

Present :- Shri J.M.Khanna, learned counsel for the applicants.

Heard.

Issue notice to the respondents to file reply within four weeks. Two weeks thereafter for rejoinder.

List on 26.7.2000 before the JR for completion of pleadings.

Learned counsel also presses for interim relief. Learned counsel has submitted that all the applicants are retired persons and following the impugned order dated 29.12.1999, in the case of some of the applicants, for example, Applicant 3, the respondents have issued an order in April, 2000 reducing his pension from Rs.5332/-to Rs.3731/-(pages 6 and 7 of the MA 1363/2000). Learned counsel has submitted that similarly the respondents are likely to issue ~~the~~ similar orders ~~which~~ as they have issued to applicant 3, to reduce their pension by giving effect to the impugned order not to include the Running allowance earlier taken into account as part of pay, prior to 1.1.1986. He also submits that all applicants have retired from service before 5.12.1998.

Issue dasti notice to the respondents on the prayer for interim relief, returnable in two weeks. In the meantime, the respondents are restrained

Central Administrative Tribunal
केन्द्रीय प्रशासनिक अधिकरण
Principal Bench, New Delhi
प्रधान न्या.पीठ, नई दिल्ली

from giving effect to the impugned order reducing the pension of the applicants till they appear and are heard.

List on 20.6.2000 for further consideration of interim order.

(Smt.Lakshmi Swaminathan)
Member(J)

Central Administrative Tribunal
केन्द्रीय प्रशासनिक अधिकरण
प्रधान न्यायपीठ, नई दिल्ली
Principal Bench, New Delhi

CERTIFIED TRUE COPY
Dated..........

अनुभाग अधिकारी (न्या०-I)
Section Officer (J-I)
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रधान न्यायपीठ, नई दिल्ली
Principal Bench, New Delhi

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

I.A. NO. 1433 OF 2000

IN

ORIGINAL APPLICATION NO. 1138 OF 2000

(Application under Section 19 of the Administrative Tribunal's Act, 1985)

IN RE:

TEJPAL AND OTHERS ...APPLICANTS

VERSUS

THE CHAIRMAN, RAILWAY BOARD & ORS. ...RESPONDENTS

APPLICATION UNDER RULE 4(5) OF CENTRAL ADMINISTRATIVE TRIBUNAL(PROCEDURE) RULES, 1987.

MOST RESPECTFULLY SHOWETH :

1. The applicants have already filed accompanying original application seeking quashing of notification bearing No.F(E)/HI/98/PN1/29 PT dt. 29.12.1999.

2. The applicants have set out all the relevant facts in extension in the accompanying original application and crave leave of this Hon'ble Tribunal to refer to and rely upon the same as if incorporated herein verbatim.

3. The applicants are espousing the common grievance of reduction of pension by impugned notifications. Applicants also state that the grievances of all the applicants are identical and thus the cause of action is the same and thus they have common interests and even the reliefs prayed for by them are common. Therefore it would be expedient in the interest of justice if the applicants are

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allowed to prosecute their cause of action by one common original application.

PRAYER

Therefore, it is prayed that this Hon'ble Tribunal may graciously be pleased to :-

a) permit the applicants to prosecute their case by one common Original Application as envisaged under Rule 4(5) (a) of the Central Administrative Tribunal (Procedure) Rule, 1985.

b) pass such other or further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

APPLICANTS

Through
Ch Salu
Advocate

1 [illegible] Pal
2 Nand Kishore
3 Inder Singh
4 [illegible] (Sidhu Ram)
5 [illegible]
6 Inder Parmarth
7 Mohan Lall
8 [illegible]
9 Bhagwan [illegible]
10 [illegible]
11 [illegible] (Sardari Lall)
12 [illegible]
13 [illegible]
14 R S. Ahluwalia
15 [illegible]
16 [illegible]
[illegible] (Tirath Ram)
20 [illegible] Sahai Verma
21 [illegible] Bhasin
22 Roshan Lal
23 Ganga Parsad
24 [illegible]

Through : C.L. Sahu

(CHARAN LAL SAHU)
ADVOCATE FOR THE APPLICANTS
96, Lawyers' Chambers,
Supreme Court, New Delhi.

VERIFICATION :

I, abovenamed deponent do hereby verify the contents of the accompanying application to to be true to our knowledge; No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 12th day of June, 2000.

DEPONENTS

C.L. Sahu
Advocate

25 Lachhman Das. Guard SRE
26 इन्द्रासिंह Driver SRE
27 Lakhpat " "
28 Puranchand " "
29 Ram Naresh S/o K.L. " "
30 Samuel Singh/SS " "
31 Beharilal/DR " "
32 Ram Lal " "
33 Parmjit Singh " "
34 Charan Lal " G Delhi

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

I.A. NO.________________OF 2000

IN

ORIGINAL APPLICATION NO.__________OF 2000

IN RE:

TEJPAL AND OTHERS ... APPLICANTS

VERSUS

THE CHAIRMAN, RAILWAY BOARD & ORS. ... RESPONDENTS

AFFIDAVIT

I, Inder Singh, resident of Gali No.1, Mohalla Ramgalli, New Gute Mill, Patel Marg, Ghaziabad, U.P. presently at New Delhi, do hereby solemnly affirm and declare as under :-

1. That I am the one of applicant in the above mentioned matter and am well conversant with the facts and circumstances of the case and hence competent to swear this affidavit on behalf of myself and other applicants.

2. That the contents of the application under Rule 4(5) of Central Administrative Tribunal (Procedure) Rule, 1987 are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

Tejpal

DEPONENT

VERIFICATION :

VERIFIED at New Delhi on this the 12th day of June, 2000 that the contents of the above affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

Tejpal

DEPONENT

12/6/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION. 1139 **OF** ~~199x~~ /2000

IN THE MATTER OF :

Shri TEJ PAL & Ors ......Applicant s

VERSUS

CHAIRMAN, RAILWAY BOARD & Ors

~~Union of India & Others~~ ......Respondents

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Delhi-110092
Tel. Nos. 2155350, 2166721

New Delhi

Dated 22-11-2000

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

O.A. No. 1139 of 2000

IN THE MATTER OF

Shri TEJ PAL & Ors -.-.-.-.-.-.-.-. APPLICANTS

vs.

CHAIRMAN, RAILWAY BOARD & Ors -.-.-. RESPONDENTS

COUNTER REPLY ON BEHALF OF THE RESPONDENTS

MOST RESPECTFULLY SHOWETH

PRELIMINARY SUBMISSIONS

Before giving para-wise reply to O.A., the Respondents crave leave of this Hon'ble Tribunal to submit the following material facts for proper adjudication of the matter in dispute.

1. That priot to 1973, the actual running allowance drawn by the running staff not exceeding 75% of other emoluments was added to the average pay for working out pension and other retirement benefits. With effect from 1-1-1973, the upper limit of 75% was reduced to 45% and w.e.f. 1.4.79 this limit was raised to 55% with the modification that the pay element of running allowance at the uniform rate of 55% would be taken into account for calculation of pensionery benefits with reference to the actual running allowance drawn. However, simultaneous to these changes, amendments to Rule 2544 of Indian Railway Establishment Code Vo. II could not be effected.

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Divisional Accounts Officer
Northern Railway, New Delhi

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2. That the notification amending the said Code was issued on 5-12-1988 giving the amended provisions retrospective effect from 1-1-73 and 1-4-79 respectively. Taking advantage of this delayed notification, certain retired running staff approached the Central Administrative Tribunal, Ernakulam Bench and obtained a favourable judgement. The Hon'ble Supreme Court also upheld the decision of the Ernakulam Bench of the Hon'ble Tribunal that the amendment notified on 5-12-1988 should not be given retrospective effect so as to reduce the maximum limit of the element of running allowance from 75% to 45% from 1-1-73 to 31-3-79 and 55% from 1-4-1979 to 4-12-1988, vide their judgement dated 25-7-1997 passed in the case of Chairman, Railway Board vs. C.R. Rangadhamaiah (SC SLJ 1997 (2) 368).

3. That in implementation of the decision of the Hon'ble Supreme Court, instructions were issued vide Railway Board's letters No. PC-III/92/CTC/2 dated 14-10-97 and 8-7-99 (Copies filed and marked as Annexures 'I' and 'II' respectively) for recomputation of pension of the running staff retired during the period from 1-1-1973 to 4-12-1988 taking into account 75% of the emoluments as pay element in liey of running allowance. During the course of implementation of these instructions, the Railway Board issued a set of fresh

ANNEXURES 'I' & 'II'

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orders. These orders were in respect of revision of pension of all pensioners who had retired during different periods including the pre-1986 retirees as per the recommendations of the Vth Bentral Pay Commission. The benefits arising out of these orders are admissible only w.e.f. 1-1-1996.

4. That in terms of Deptt. of Personnel & Pensioners' Welfare's O.M. No. 45/86/97-P&PW(A) Pt. III dated 10-2-98 circulated vide Board's letter No. F(E)III/98/PN1/2 dated 10-3-98 (Annexure III) the pension of pre-1986 retirees is to be revised by refixing their pay on notional basis as on 1.1.1986 and the revised pension is then to be consolidated as on 1-1-1996 in accordabce with the provisions given in para 4.1 of DOP&PW's OM No. 45/86/97-P&PW(A) dated 27-10-1997 circulated vide Board's letter No. F(E)III/97/PN1/23 dated 7-11-97 (copy filed as Annexure IV) and the revised pension is admissible w.e.f. 1.1.1996. According to para 2 of DOP&PW's OM dated 10-2-98, the pay revised notionally as on 1.1.1986 is to be treated as average emoluments for calculation of pension and para 6 thereof, no arrears on account of the revision will be admissible for the period prior to 1.1.1996. At the same time as per Railway Board's instructions dated 14-10-1997, the benefit of revision of pension taking into account 75% of the pay

ANNEXURE 'III'

ANNEXURE 'IV'

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element in lieu of running allowance is admissible for the entire period, i.e. from the date following the date of retirement onwards duly revised periodically as per the extant orders.

5. That while the pension of the applicants were correctly recomputed in terms of these instructions for the period upto 31-12-85, further revision for the period from 1-1-986 to 31-12-1995 was done erroneously in terms of DOP&PW's O.M. dated 10-2-98 (Annexure 'III') also taking into account 75% of the pay element in lieu of running allowance along with the notionally revised pay of 1.1.1986 onwards. As per the correct procedure, the pension recomputed on the basis of Board's letter dated 14-10-97 and payable as on 31-12-1985 should be consolidated in terms of DOP&PW's O.M. No. 2/1/87/PIC-I dated 16-4-1987 circulated vide Railway Board's letter No. PC-III/87/IMP/PN1 dated 20-4-1987 (copy filed and marked as Annexure 'V') and the arrears becoming due is payble for the period fromm1.1.1986 on 31-12-1995. Thereafter further revision is to be done as per decision of the Government on the recommendations of the Vth Central Pay Commission circulated vide DOP&PW's O.M. dated 27-10-1997 (Annexure IV). The error has crept in due to mixing up of orders dated 14-10-1997 (Annexure I) issued in implementation of the judgement of the Hon'ble Supreme Court

ANNEXURE 'V'

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and the instructions of DOP&PW dated 10-2-1998 (Annexure III) issued in implementation of the recommendations of Vth Central Pay commission.

6. That the Railway Board vide letter No. F(E)III/98/PN1/29 dated 29-12-1999 (copy filed and marked as Annexure 'VI') clarified that running allowance is not to be taken into consideration after refixation of pay on notional basis as on 1.1.1986 in terms of DOP&PW's OM dated 10-2-98, when the mistake committed while revising the pension of the applicants came to the notice and therefore, the pension recomputed earlier for the period ending 31-12-1985 on the basis of Railway Board's 14-10-1997 instructions was revised in accordance with the pension revision formulate adopted as a result of IV and Vth Central Pay Commission recommendations. In the case of applicants, since the recomputed and consolidated pension admissible as on 1-1-1986 was more than the notionally revised pension, the higher amount of pension was further consolidated w.e.f. 1.1.1996 as per DOP&PW's OM dated 27-10-1997. This has resulted in recovery of excess payment made to the applicants. The pension recomputed on the basis of the judgement of the Hon'ble Supreme Court in the case of Chairman, Railway Board vs. C.R. Rangadhmaiah (supra) has been fully

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protected and they will continue to draw the benefit in future also.

PRELIMINARY OBJECTIONS

1. That the Application is bade for non-joinder of the necessary party. It is submitted that the applicants have not impleaded Union of India as respondent, which is a necessary party as per law laid down by the Hon'ble Supreme Court in the case of 'Ranjit Mal vs. General Manager, Northern Railway (AIR 1977 SC 1701) . The Hon'ble Supreme Court have held in the said case that "Union of India represents the Railway administration. The Union carries on administration through different servants. These servants all represent the Union in regard to activities whether in the matter of appointment or in the matter of removal. It cannot be denied that any order which will be passed on an application under Article 226 having the effect of setting aside the removal will fasten liability on Union of India and not on any servant of the Union of India. The General Manager or any other authority acting in the Railway administration is as much servant of the Union as the petitioner was. Therefore, Union of India is the necessary party to the proceedings and hence the High Court was justified in rejecting the petition because Union of India was not part in the proceedings.

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2. That the applicants have not impleaded the Divl. Railway Manager under whose administrative control they were working at the time of their retirement as party respondent and the OA is not maintainable for non-joinder of the necessary party.

3. That the application is not maintainable under section 20 of the Administrative Tribunals Act, 1985. It is submitted that without exausting the departmental remedy the applicants have rushed to this Hon'ble Tribunal and such an application is not maintainable under the law. Reliance is placed on Constitution Bench judgement of the Hon'ble Supreme Court in the case of S.S. Rathore vs. State of Madhya Pradesh (SLJ 1990 (1) SC 98).

4. That the joint application filed by the applicants is not maintainable under Rule 4(5) of C.A.T.(Procedure) Rules, 1987. It is submitted that the applicants are not similarly situated and there is no common cause of action.

5. That no cause of action has accrued in favour of the applicants and against the respondents. The O.A. is totally devoid of merit and may be dismissed.

6. That the OA is misconceived and not maintainable under the law.

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Divisional Accounts Officer
Northern Railway, New Delhi.

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PARAWISE REPLY

At the outset, the Respondents deny each and every allegation made in the O.A. except those which are specifically admitted herein after and those which are a matter of record. Para-wise reply, however, is as under :-

1. The contents of this para are wrong and denied. It is submitted that in the case of pre-1-1-1986 pensioners, 75% of the emoluments representing pay element in lieu of running allowance was already added to their average pay for calculation of pension. As such, it is neither logical nor reasonable on the part of such pensioners including the applicants to look forward to addition of the element of running allowance on each and every occasion when their pension undergoes a revision. The pension once finally sanctioned taking into account the prescribed element of pay in lieu of running allowance will under no circumstances be reduced unless it is due to a clerical error. In the case of applicants, pension finally sanctioned at the time of retirement and recomputed on the basis of the decision of the Hon'ble Supreme court has not been reduced. It is the excess amount of pension happened to be paid to the applicants due to erroneous revision of pension as a result of misinterpretation of the various instructions issued simultaneously by the Railway Board, which is being recovered.

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2. Jurisdiction of this Hon'ble Tribunal is not denied.

3. The contents of this para are wrong and denied. It is absolutely incorrect to say that instructions were issued vide Railway Board's letter No. F(E)III/98/PN1/29 dated 29-12-99 (Annexure VI) to stop arrears of pension payable to the applicants in accordance with the instructions issued vide Railway Board's letter dated 14-10-97 (Annexure 'I') based on the judgement of the Hon'ble Supreme Court in the case of Chairman, Railway Board vs. C.R. Rangadhamaiah (Supra) in Civil Appeal Nos. 4174-82 of 1995. The instructions contained in Railway Board's letter dated 29-12-1999 are only clarificatory to the DOP&PW's instructions dated 10-2-1998 (Annexure III), which deal with revision of pension of pre-1986 retirees by treating only the notionally revised pay as on 1-1-1986 as average emoluments and last pay drawn for calculating pension and family pension respectively, which are in implementation of the recommendations of Vth Central Pay Commission and these instructions do not clash with the instructions dated 14-10-1997 issued in implementation of the judgement of the Hon'ble Supreme Court. The pension recomputed on the basis of Hon'ble Supreme Court's decision and the benefit of

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pension further revised as per the pension revision/consolidation formulae issued by the Railway Board on various occasions is admissible to the retired running staff from the date following the date of retirement to this date and herein after.

4. **FACTS OF THE CASE**

4(i) & 4(xii) In reply it is submitted that the averments made by the applicants in these paras are a matter of record.

4(xiii) and 4(xiv) The contents of these paras are not admitted as stated. It is submitted that Railway Board's letter dated 29-12-99 (Annexure VI) is not aimed at reducing the recomputed pension as ordered by the Hon'ble Supreme Court. The instructions contained in Railway Board's letter dated 29-12-1999 are related to implementation of the recommendations of Vth Central Pay Commission in respect of pre-1-1-1986 retirees, the benefits of revised pension, if any, would accrue only w.e.f. 1-1-1996. On the other hand the benefit of pension recomputed after taking into account 75% of the emoluments as pay element in lieu of running allowance in terms of the judgement of the Hon'ble Supreme Court implemented vide Railway Board's letter dated 14-10-1997 and 8-7-1999 and further revised from time to time as per the exant instructions, will continue to be admissible to the

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retired running staff from the date following the date of retirement upto the date of death and to the eligible members of family as long as they are alive.

4(xv) The contents of this para is not admitted as stated. It is submitted that the instructions contained in Railway Board's letter dated 29-12-1999 (Annexure VI) are in accordance with the instructions contained in para 2 of DOP&PW's OM dated 10-2-98 (Annexure III) regarding revision of pension of pre-1986 pensioners/family personers, in terms of which the notional pay fixed as on 1-1-1986 as per the pay fixation formula duly taking into account the element of running allowance, is to be treated as average pay and last pay drawn for the purpose of calculating pension and family pension respectively. DOP&PW have further clarified that no more additional elements shall be added to the pay notionally revised as on 1-1-1986. The intention behind these instructions was to club the pre-1986 pensioners together as on 1-1-1986 irrespective of the category to which they belonged at the time of retirement in order that the wide disparity in the amount of pension admissible to pre-1986 pensioners who retired during different spells, would came to an end and they would start drawing pension based on the corresponding IVth Central Pay Commission scales of pay and

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all such pensioners will be treated alike those who retired on or after 1-1-1986 for the purpose of consolidation of the pension as on 1-1-1996 as recommended by the Vth Central Pay Commission.

4(xvi) and 4(xvii) The contents of these paras are not admitted as stated. It is submitted that the overpayments made to pre-1-1-1986 pensioners are due to wrong interpretation of various instructions received from the Railway Board as a result of implementation of the decision of the Hon'ble Supreme court for taking into account 75% of the emoluments as pay element of running allowance for recomputation of pension of retired running staff of the period 1-1-1973 - 4-12-1998 as also instructions issued based on the recommendations of the Vth Central Pay Commission for revision of pension of all pensioners including pre 1-1-1986 pensioners. In terms of the judgement of the Hon'ble Supreme Court, the pension of retired running staff was recomputed by adding 75% of the emoluments as pay element in lieu of running allowance, to the average pay and the payments were made upto 31-12-1995. The recomputed pension should have been consolidated as on 1-1-1986 in terms of Railway Board's letter dated 20-4-1987 and should have been paid for the period upto 31-12-1995. But due to wrong interpretation

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of instructions of DOP&PW dated 10-2-1998 issued on the basis of Vth Central Pay Commission recommendations, the benefits of which would accrue to the pensioners' w.e.f 1-1-1996 only, the pension of pre-1986 retired running staff was notionally revised as per DOP&PW's instructions dated 10-2-1998 by adding 75% of the pay element as running allowance to the notionally revised pay as on 1.1.1986 and arrears of revised pension for the period from 1.1.1986 to 31-12-1995 were paid erroneously. Thus the applicants came to be in receipt of huge amount as arrears of pension, which are neither intended to be given to them nor due to them, as per rules.

On having come to know of the correct position as clarified vide Railway Board's letter dated 29-12-1999 (Annexure VI) that running allowance is not to be added to the notionally revised pay as on 1.1.1986, it became necessary to restore the pension recomputed on the basis of the judgement of the Hon'ble Supreme Court duly revised in terms of Railway Board's letter dated 20-4-1987 for the period from 1-1-1986 to 31-12-1995. Moreover, since this revised pension is more than the pension revised on refixation of pay on notional basis as on 1-1-1996 without taking into account 75% of pay element in lieu of running allowance, as per rules, the applicants are

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are entitled to have the existing higher amount of pension consolidated w.e.f. 1-1-1996 in terms of DOP&PW's instructions dated 27-10-1997.

4(xviii) The contents of this para are not admitted as stated. It is submitted that the clarification issued through Railway Board's letter dated 29-12-1999 (Annexure VI) applies only to cases of pension of pre-1986 retirees required to be revised on notional fixation of pay as on 1-1-1986 and if pension thus revised is more than the existing pension, the revised pension is to be consolidated w.e.f. 1.1.1996 as per the recommendations of Vth Central Pay Commission as accepted by the Government. In all cases of calculation of pension/ family pension at the time of retirement or death while in service, a fixed percentage of pay treated as element in lieu of running allowance is invariably added to the average pay and last pay drawn respectively.

4(xix) The contents of this para are not admitted as stated. It is submitted that in the case of pre-1-1-1986 pensioners, 75% of the emoluments representing element in lieu of running allowance was already added to their average pay for calculation of pension. As such, it is neither logical

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nor reasonable on the part of such pensioners, including the applicants to look forward to addition of the element of running allowance on each and every occasion when their pension undergoes a revision. The pension once finally sanctioned taking into account the prescribed element of pay in lieu of running allowance will under no circumstances be reduced unless it is due to a clerical error. In the case of the applicants, pension finally sanctioned at the time of retirement and recomputed on the basis of the decision of the Hon'ble Supreme Court, has not been reduced. It is the excess amount of pension happened to be paid to the applicants due to erroneous revision of pension as a result of misinterpretation of the various instructions issued simultaneously by the Railway Board which is being recovered.

5. REPLY TO GROUNDS

The contents of paras 5(A) to 5(T) of the Grounds are wrong and denied. The Applicants have merely repeated the facts stated in para 4, as such the Respondents crave leave of this Hon'ble Tribunal to refer and rely on the reply given in para 4. However, reply to the legal submissions will be made at the time of arguments. It is further submitted that the Railwa Board's instructions dated 29-12-1999 (Annexure VI)

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which are clarifactory in nature, are perfectly in accordance with the instructions of DOP&PW dated 10-2-1998 (Annexure III). Through these instructions, no directions have been given for any retrospective operation. These are neither arbitrary and discriminatory nor in breach of the Fundamental Rights guaranteed under Articles 14 and 16 of the Constitution of India. The retired running staff were given the benefit of 75% emoluments as pay element in lieu of running allowance instead of 45% / 55%, as ordered by the Hon'ble Supreme Court and they will continue to receive this benefit in future also. The orders of the Hon'ble Supreme Court have been fully implemeented and will continue to be maintained as long as the pensioners and the eligible family members are alive.

It is further submitted that the Applicants were paid huge amount as arrears of pension due to wrong calculation of pension, which are not admissible to them and as such they are liable to pay the same back to the Railway in lump sum. The applicant retirees had already been paid directly by the disbursing banks etc. the arrears of pension which became due on account of revision of pension as on 1.1.1996 as per DOP&PW's OM dated 27-10-1997 based on the recommendations of Vth CPC. Thereafter, the retirement dues which were calculated

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at the time of retirement taking into account 45% / 55% of the pay element in lieu of running alowance were revised taking into account 75% of the emoluments in lieu of running allowance as per the judgement of the Hon'ble Supreme Court and the resultant arrears on account of grauity, commutation of pension, etc. and also monthly pension for the period from the date following the date of retirement of the present day as duly revised/consolidatedin terms of IVth and Vth Central Pay Commission recommendation were paid to them. Unfortunately during the course of all these revisions some error took place due to misinterpretation of DOP&PW's instructions dated 10-2-98 which had to be set right with the result over payment constituting only a fraction of huge amount of pension arrears paid to them had to be recovered.

6. The contents of this para are not admitted as stated. It is submitted that the OA is not maintainable under Section 20 of the Administrative Tribunals Act, 1985. It is further submitted that the clarificatory instructions as contained in Railway Board's letter dated 29-12-1999 (Annexure VI) do not come in the way of implementation of the judgements of the Hon'ble Supreme Court. These are only clarificatory to the DOP&PW's instructions dated 10-2-98 (Annexure III) for revision of pension of pre-1986 pensioners

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as recommended by the Vth Central Pay Commission. The instructions dated 29-12-99 do not have the effect of bringing down the pension of pre-1986 retired running staff or those who retired during the period from 1-1-1986 to 4-12-1988. The pension of all those retirees recomputed on the basis of the decision of the Hon'ble Supreme Court has been fully protected. There is no infringement on the right of the applicants to draw pensioner as per extant rules and instructions.

7. Denied for want of knowledge.

8. In view of the submissions made herein, it is MOST RESPECTFULLY submitted that the Applicants are not entitled to the reliefs claimed in this para. It is further submitted that the instructions continaed in Railway Board's letter dated 29-12-1999 (Ann. VI) are clarificatory to the base instructions dated 10-2-1998 (Annexure III) issued by the DOP&PW, which is the nodal department of the Government of India for framing policy instructions on pensionary matters. According to DOP&PW's instructions, for grant of revised pensionary benefits w.e.f. 1-1-1996 to the pre-1996 retirees on the basis of the decision taken by the Govt. in implementation of the recommendations of the Vth Central Pay Commission, the pay last drawn by them is to be revised

Anita
Divisional Accounts Officer
Northern Railway, New Delhi

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notionally as on 1-1-1986 and the pay so revised is to be treated as average emoluments and last pay drawn for working out the pension and family pension with effect from 1-1-1986. It has also been clarified by the DOP&PW vide their OM No. 45/86/97-P&PW(A) Pt.III dated 24-7-98 circulated vide Railway Board's letter No.F(E)III/98/PN1/2 dated 2-9-1998 (Annexure VII) that if the pension revised on notional fixation of pay on 1-1-1986 happens to be less than the pension already drawn by the pensioners, the same should not be reduced to their disadvantage. In the case of Medical Officer, DOP&PW have already clarified vide their OM No. 45/3/99-P&PW(A) dated 29-10-1999 circulated vide Railway Board's letter No. F(E)III/98/PN1/29 dated 12-11-1999 (Annexure VIII) that non-practising allowance which was already taken into account for calculating the pension and other benefits at the time of retirement, is not to be added to the pay of the pre-1986 retirees revised on notional basis as on 1-1-1986 as the same is not permissible in terms of para 2 of their instructions dated 10-2-1998. The characteristics of Running Allowance being identical to that of non-Practising Allowanee, the Board issued instructions dated 29-12-1999 clarifying that running allowance is not be added to the pay of pre-1986 retirees revised on notional basis as on 1-1-1986. These instructions

Amita
Divisional Accounts Officer
Northern Railway, New Delhi

are not violative of the Articles 14 and 16 of the Constitution of India as alleged by the applicants. All the pre-1986 retirees including the applicants and the retirees of the period from 1-1-1986 to 4-12-1988 are drawing pension recomputed in accordance with the judgement of the Hon'ble Supreme Court i.e. by taking into account the benefit of 75% of the pay element of running allowance for calculating pension which stands reflected in the subsequent consolidation done as on 1-1-1986 and 1-1-1996 on the basis of the IVth and Vth Central Pay Commission respectively. The Railway administration is not working against the interest of the pensioners as the applicants have attempted to project. The Railway administration fully appreciates the long years of efficient service rendered by the applicants and similarly placed retirees. All the dues, as admissible to them as per rules and instructions and as ordered by the Hon'ble Supreme Court have already been paid to them and they are not discriminated against in any manner whatsoever. By way of inclusion of 75% of pay element as running allowance for calculation of pension, they stand apart as the highly paid pensioners as compared to lakhs of other Railway pensioners who held same scale of pay and status but were not categorised as running staff. In the circumstances, the OA is liable to be dismissed with costs for the

Anita
Divisional Accounts Officer
Northern Railway, New Delhi

same is an attempt to grab an unintended and undue benefit, over and above the higher amount of benefits being drawn by them.

9. Need no comments.

10-12 These paras being formal need no comments.

P R A Y E R

In view of the submissions made herein above, it is MOST RESPECTFULLY prayed that this Hon'ble Tribunal may be pleased to dismiss the O.A., in the interest of justice.

Amita

FOR RESPONDENTS

~~Through~~ Divisional Accounts Officer
Northern Railway, ~~New Delhi.~~
(R.L. DHAWAN) ADVOCATE
COUNSEL FOR THE RESPONDENTS

VERIFICATION

I, Ms. Amita Prasad Sarbhai, Divl. Accounts Officer, Northern Railway, Head Quarters Office, Baroda House, New Delhi, do hereby verify that the contents of paras 1, 4 to 7 and those of Preliminary Submissions are true to my knowledge based on official records which are regularly kept and information received from the concerned officials while those of paras 2, 3, and 8 to 12 as well Preliminary Objections believed to be true on legal advice received and that I have not suppressed any material fact. Last para is prayer to this Hon'ble Tribunal.

Amita
Divisional Accounts Officer
Northern Railway, New Delhi

VERIFIED at New Delhi this 23rd day of Nov. ~~October~~, 2000.

Amita

FOR RESPONDENTS

Divisional Accounts Officer

(29)

GOVERNMENT OF INDIA/BHARAT SARKAR
MINISTRY OF RAILWAYS/RAIL MANTRALAYA
(RAILWAY BOARD).

Annexure-I

S.No.094/97
RBE No.135/97
MOST IMMEDIATE
COURT CASE

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Machine No.PC-III/92/09/01

New Delhi, dated 14.10.97

No.PC-III/92/CTC-I/2

The General Managers,
All Indian Railways.

(Attn : CPOs and FACAOs)

Sub: Civil Appeal Nos.4174-82 of 1995 (Chairman Railway Board and others Vs. C. R. Rangadhamaiah and others) and other tagged SLPs.

....

Hon'ble Supreme Court vide their judgement dated 25.7.97 has dismissed the above cited Civil Appeals together with other tagged SLPs which related to the issue of computation of certain percentages of Running Allowance for pension and retiral benefits of running staff. Relevant extracts of Hon'ble Supreme Court's above judgement are as follows :

"...Once it is held that pension payable to such employees had to be computed in accordance with Rule 2544 as it stood on the date of their retirement, it is obvious that as a result of the amendments which have been introduced in Rule 2544 by the impugned notifications dated Dec 5, 1988 the pension that would be payable would be less than the amount that would have been payable as per Rule 2544 as it stood on the date of retirement. The Full Bench of the Tribunal has, in our opinion, rightly taken the view that the amendments that were made in Rule 2544 by the impugned notifications dated Dec 5, 1988 to the extent the said amendments have been given retrospective effect so as to reduce the maximum limit from 75% to 45% in respect of the period from Jan 1, 1973 to Mar 31, 1979 and reduce it to 55% in respect of the period from April 1, 1979, are unreasonable and arbitrary and are violative of the rights guaranteed under Articles 14 and 16 of the Constitution.

contd...2/-

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For the reasons mentioned, the appeals as well as Special Leave Petition filed by the Union of India and Railway Admn. are dismissed. But in the circumstances, there will be no order as to costs."

2. Accordingly Ministry of Railways (Railway Board) have decided that:

(i) The pension and other retiral benefits of the running staff who retired between 1.1.73 to 4.12.88 and were involved in above cited Civil Appeals/SLPs as well as other similarly situated employees may be recomputed in accordance with Rule 2544 R-II as was in force before it was amended by notification dated 5.12.88.

(ii) The arrears on account of recomputation of pension and other retiral benefits as abovesaid may be calculated and paid to these employees/their legal heirs.

3. Above instructions may be implemented immediately and compliance reported to Board's office.

4. The receipt of this letter may be acknowledged.

(Rahul Jha)
Executive Director Pay Commission
Railway Board

No.PC-III/92/CTC-1/2

New Delhi, dated ...

Copy (with 40 spares) forwarded to A.D.A.I (Railways), New Delhi.

This Annexure... R-1 ...is the true copy of the original document.

(R. L. DHAWAN) Advocate

for Financial Commissioner, Railways

contd...3

(28) Annexure R-II

(78)

GOVERNMENT OF INDIA/BHARAT SARKAR
MINISTRY OF RAILWAYS/RAIL MANTRALAYA
(RAILWAY BOARD)

RBE No.164/99

No.PC-III/92/CTC-1/2 New Delhi, dated : 8-7-1999.

The General Managers/OSDs/CAO(R)s,
All Indian Railways & Production Units.

Subject : Civil Appeal Nos.4174-82 of 1995 (Chairman, Railway Board and others Versus C.R. Rangadhamaiah and others) and other tagged SLPs.

*****

Attention is invited to Board's letter of even number dated 14-10-1997 on the above subject.

2. References have been received from various Zonal Railways outlining the difficulties faced by them in the implementation of the instructions contained in Board's letter dated 14-10-1997 ibid. It has been reported that in a large number of cases, relevant records, most prominently the records of running allowance, are not available and that in a few other cases where records are available, implementation of the orders dated 14-10-1997 is leading to reduction in the pension and other retiral benefits of the concerned Running staff. It has also been pointed out by the Railways that since 1-4-1979, there has been no requirement of referring to the amount of running allowance actually drawn by the Running staff for the purpose of computation of retirements benefits of Running staff. Moreover, in terms of the guidelines for preservation of records, pay bills which contain details of the amount of Running allowance paid, are to be preserved for a period of 10 years only.

3. The matter has accordingly been examined. The Board have noted that difficulties related to non-availability of records pertaining to running allowance are badly hampering the implementation of Hon'ble Supreme Court's orders on the subject.

4. Taking all aspects of the matter into account, the matter has been considered carefully by the Board in consultation with the Legal Advisor. In partial modification of the instructions contained in Para 2(i) of the above letter dated 14-10-1997, it has been decided that for the purpose of recomputation of pension and other retiral benefits of the Running staff who retired during the period from 1-1-1973 to 4-12-1988 and were involved in the above Civil Appeals/SLPs as well as other similarly placed employees, 75% of other emoluments, as prescribed in Rule 2544 R.II, as was in force before it was amended by the notification dated 5-12-1988, may be reckoned without reference to the actual amount of running allowance drawn by them.

5. It is desired that immediate necessary action may be taken to arrange payments wherever due in light of Board's letter dated 14-10-1997 and the decision contained in Para 4 above.

.....2/-

6. This issues with the concurrence of the Finance Directorate of Ministry of Railways.

7. Kindly acknowledge receipt.

(K.J.Abraham)
Jt Dir/Estt(P&A)
Railway Board.

No.PC-III/92/CTC-1/2 New Delhi, dated : 8-7-1999.

Copy forwarded to the FA&CAOs, All Indian Railways & Prod. Units.

(K.J.Abraham)
Jt Dir/Estt(P&A),
Railway Board.

No.PC-III/92/CTC-1/2 New Delhi, dated : 8-7-1999.

Copy (with 80 spares) to the DAI(Railways), New Delhi.

for Financial Commissioner/Railways.

No.PC-III/92/CTC-1/2 New Delhi, dated : 8-7-1999.

Copy forwarded to the Federations etc.

for Secretary/Railway Board.

Copy to :

PPSs/PSs/PAs to :- MR, MOS(R), CRB, FC, MB, ML, MM, MT, MS, AM(F), AM(L), AM(ME), AM(S), AM(PU&WT), AM(MS), OSD/Accounts, Secretary, EDE, EDPC-I, EDPC-II, EDE(N), EDE(RRB), EDE(Res), EDE(IR), EDEE(RS), EDME(TR), EDME(W), ED(S&T), ED(S&E), JS(G), JS, DF(E), DPC, JDE(P&A), DE(N), JDPC, JDF(E), JDE(L), JDE(LL), JDE(W), DS(G), US(A), DDF(E)I, DDF(E)II, DDE(LR)I, DDE(LR)II, DDE(R)II (with 2 spares).

Branches : E(P&A)I, PC-III, PC-IV, PC-V, Cash-II, Cash-III, Cash-IV, F(E)I, F(E)II, F(E)III, F(E)Spl., Acts-III (with 10 spares), ERB-II, ERB-III, ERB-IV, ERB-V, E(LR)II, E(LR)III, E(W), E(NG)I, E(NG)II, E(MPP), E(REP)I, E(REP)II, E(REP)III.

This Annexure....R-2h....is the true copy of the original document.

(R. L. DHAWAN) Advocate

Annexure R-III

GOVERNMENT OF INDIA (BHARAT SARKAR)
MINISTRY OF RAILWAYS (RAIL MANTRALAYA)
(RAILWAY BOARD)

S.NO.PC-V/56

RBE NO. 55/98

No. F(E)III/98/PN1/2 NEW DELHI, Dt: 10.3.1998

The GMs/OSDs/CAOs etc.
All Indian Railways & Production Units
(As per Mailing List)

Sub: Implementation of Government's decision on the recommendations of the Fifth Central Pay Commission - Revision of pension of pre-1986 pensioners/family pensioners.

....

A copy of Department of Pension & Pensioners' Welfare's O.M. No. 45/86/97-P&PW(A)-Part III dated 10.2.98, together with its enclosures, is circulated for information and guidance. These instructions shall apply, mutatis mutandis to pre-1.1.1986 Railway family pensioners/ pensioners who were in receipt of (i) Retiring Pension, (ii) Superannuation Pension, (iii) Compensation Pension and (iv) Invalid Pension as on 1.1.1996 under Railway Pension Rules.

2. DOP&PW's Resolution No. 45/86/97-P&PW(A) dt. 30.9.97 referred to in the enclosed O.M. dt. 10.2.98 was published in 'The Gazette of India' Extraordinary, Part-I, Section-I dt. 30.9.97. Their O.M. No. 45/86/97-P&PW(A)-Part II dt. 27.10.97 referred to therein was circulated on the Railways vide Board's letter No. F(E)III/97/PN1/23 dt.7.11.97.

3. For revision of pension under these orders, each pre-1986 pensioner/family pensioner has to apply in the prescribed form in duplicate as at Annexure II to his/her pension sanctioning authority within a period of 180 days from the date of issue of these orders of Ministry of Railways.

4. Hindi Version will follow.

5. Please acknowledge receipt.

Sreeram
(S. SREERAM)
Dy. Director Finance (Estt.)III.,
Railway Board.

DA: As above.

This Annexure R-III is the true copy of the original document.

(R. L. DHAWAN) Advocate

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No. F(E)III/98/PN1/2.

Dt: 10.3.19

Copy to:-

1. The GM, N.F.Railway(Const), CAO, Southern Railway and Central Railway (Const.)
2. The FA&CAOs All Indian Railways, Production Units N.F.Railway(Const.) and Southern Railway (Const)
3. The Director General, RDSO/Lucknow
4. The General Manager and FA&CAO, Metro Railway, Cal
5. The CAO and FA&CAO COFMOW/New Delhi
6. The General Manager and FA&CAO, CORE, Allahabad
7. The Principal, Railway Staff College/Vadodara
8. The CAO(Const.), MTP(R)/Mumbai
9. The CAO(Const), MTP(R)/Chennai.
10. The Director, CAMTECH/Gwalior-474 020
11. The Director, IRICEN/Pune, IRIEEN/Nasik Road, IRIM Jamalpur, IRISET/Secunderabad.
12. The Managing Director, RITES, IRCON, IRFC, CONCOR o Limited, Executive Director, CRIS.
13. The Chairman and Managing Director, KRC Limited, New Delhi.
14. Office of the Chief Project Administrator(Telecom), Indian Railway Central Organisation for Telecom(IRCO Consultancy, Shivaji Bridge/New Delhi.
15. The Director (Movement), Railways/Calcutta
16. The Joint Director (Finance), RDSO, Lucknow
17. The Joint Director, Mil Rail, Ministry of Defence
18. The Joint Director, Iron & Steel, 3 Koila Ghat Street/Calcutta.
19. Chief Mining Advisor, Ministry of Railways, Dhanbad, Bihar.
20. The Chairman, RCC, Lok Sabha Secretariat/New Delhi
21. The Chairman, RCT/Delhi

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22. The Chairman, RRT/Chennai

23. The Chairman, RRB/Ajmer, Ahmedabad, Allahabad, Bangalore, Bhopal, Bhubaneshwar, Chandigarh, Chennai, Calcutta, Jammu, Gorakhpur, Guwahati, Malda, Mumbai, Muzaffarpur, Patna, Ranchi, Secunderabad and Trivandrum.

24. The Editor, 'Bhartiya Rail'

25. The Editor 'Indian Railways'

26. Chairman, Passenger Services Committee

27. Member, Passenger Amenities Committee

28. The Pay & Accounts Officer, Ministry of Railways (Railway Board)

29. The General Secretary, IRCA/New Delhi.

30. The Commissioner, Railway Safety/Lucknow.

31. Liaison Officer, V CPC, Zonal Railways/PUs/RDSO/ Trg. Institutes, Metro Railway/COFMOW/CORE/RSC etc.

(N. SREERAM)
Dy. Director Finance (Estt.)I:I.,
Railway Board.

No. F(E)III/98/PN1/2. NEW DELHI Dt: 10.3.1998

Copy (with 100 spares) forwarded to the DAI(Railways) New Delhi.

for Financial Commissioner/Railways

No. F(E)III/98/PN1/2. NEW DELHI Dt: 10.3.1998

Copy forwarded to:-

1. The General Secretary, NFIR (with 35 spares)

2. The General Secretary, AIRF (with 35 spares)

3. The Members of the National Council, Departmental Council and Secretary Staff Side, National Council, 13-C, Feroze Shah Road, New Delhi (with 30 spares)

4. The Secretary General, FROA, (with 5 spares)

..4..

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5. The Secretary, RBSS Group 'A' Officers Associat (with 5 spares)
6. The President, Railway Board Class II Officers' Association (with 5 spares)
7. The Secretary General, IRPOF(with 5 spares)
8. The President, Indian Railway Class II Officers' Association.(with 5 spares)
9. The Secretary, Railway Board Ministerial Staff Association (with 5 spares)
10. The Secretary, Railway Board Class IV Staff Association.(with 5 spares)

for Secretary, Railway Boa

Copy to:-

PPSs/PSs/PAs to : CRB, FC, MS, MT, ME, ML, MM, DG/RHS, DG/RP All Additional Members, All OSDs, Secretary, All Executive Directors, JS, JS(G), JS(C), JS(D), DS(G), JDPC-II, DEN, Dir(MPP), DE(G), JDPC-I, JDE(N), JDE(P&A), JDE(GC), JDE(Rep) JDE(G), JDE(D&A), JDE(Gaz), JDE(W), JDE(GP), JDE(Res)I, DF(E) DDPC-III, IV, V, DDV(A&P), DDE(E)I, II & III, JDE(L), DDE(LR) II & III, DDE(R)II, PAO, US(A), US(D), US(E), W.O./Railway B

Cash-I, II, III & IV, Budget, E(P&A)I/II, E(G), E(NG)I & II PC-V, PC-III & IV, E(Trg), E(MPP), E(LR)I & II, F(E)I, II & Special, Security (E), Security(E), Security(ABE), Accounts I ERB-I, II, III, IV, V & D, G(Pass), G(Acc), E(Welfare), E(SCT), E(O)I, II, III &III(CC), E(GR)I & II, E(GP), E(GC), PR, E(D&A), Budget, O&M, Code Revision Cell, E(LR)III, Acs-II, P.G. E(Rep)I/II/III/Railway Board.

1. National Federation of Railway Pensioners, 42/14, Motilal Street, T. Nagar, Madras- 600 017.
2. The Secretary General, National Federation of Railway Pensioners, 27/578, Audityapuram, Palghat- 678 006.
3. Shri R.B. Kulkarni, President, AIRRF, 13/9, Vivekanand Housing Society, Gurumandir Road, Dombivli (East), Maharashtra- 421 201.
4. The President, All India Retired Railway Officers' Association No. 12-13268, Street No. 15, Taranaka, Secunderabad.

(Copy to DOP&PW with reference to their O.M. No. 45/86/97-P&PW(A)- Part III dt. 10.2.98)

F. No.45/86/97-P&PW(A)-Part III
Government of India
Ministry of Personnel, Public Grievances & Pensions
Department of Pension & Pensioners Welfare

New Delhi, Dated the 10th February, 1998

OFFICE MEMORANDUM

Subject: Implementation of Government's decision on the recommendations of the Fifth Central Pay Commission- Revision of pension of pre-1986 pensioners/family pensioners etc.

....

The undersigned is directed to say that in pursuance of Government's decision on the recommendations of Fifth Central Pay Commission announced in this Department's Resolution No. 45/86/97-P&PW(A) dated 30.9.1997 and in continuation of instructions contained in this Department's Office Memorandum No. 45/86/97-P&PW(A)-Part II dated 27.10.1997, the President is now pleased to decide that the pension/family pension of all pre-1986 pensioners/family pensioners who were in receipt of the following types of pension as on 1.1.1996 under Liberalised Pension Rules, 1950, CCS(Pension) Rules 1972 as amended from time to time or the corresponding rules applicable to Railway pensioners and pensioners of All India Services may be revised w.e.f. 1.1.1996 in the manner indicated in the succeeding paragraphs:-

i) Retiring Pension.
ii) Superannuation Pension
iii) Compensation Pension
iv) Invalid Pension

2. In accordance with the provisions contained in CCS(Pension)Rules, 1972 and the Government's orders issued thereunder, at present pension of all pre-1986 pensioners is based on the average emoluments drawn by them during last completed 10 months immediately preceding the date of retirement and similarly family pension is based on the last pay drawn by the deceased Government servant/pensioner. Government has, inter-alia accepted the recommendation of Fifth Central Pay Commission to the effect that the pension of all the pre-1986 retirees may be updated by notional fixation of their pay as on 1.1.1986 by adopting the same formula as for the serving employees and thereafter for the purpose of consolidation of their pension/family pension as on 1.1.1986, they may be treated alike those who have retired on or after 1.1.1986. Accordingly, pay of all those government servants who retired prior to 1.1.1986 and were in receipt of pension as on 1.1.1996 and also in cases of those Central Government employees who died prior to

1.1.1986, in respect of whom family pension was being pa[illegible] 1.1.1986, will be fixed on notional basis in the revised sca[illegible] pay for the post held by the pensioner at the time of retir[illegible] or on the date of death of Government employee, intro[illegible] subsequent to retirement/death of Government employee conse[illegible] upon promulgation of Revised Pay Rules on implementation recommendations of successive Pay Commissions or of award Board of Arbitration or judgement of Court or due to gen[illegible] revision of the scale of pay for the post etc. The number occasions on which pay shall be required to be fixed on noti[illegible] basis in each individual case would vary and may be required be revised on several occasions in respect of those employees retired in the 'fifties and sixties'. In all such cases fixed on notional basis on the first occasion shall be treated 'pay' for the purpose of emoluments for re-fixation of pay in revised scale of pay on the second occasion and other eleme[illegible] like DA/A[illegible] DA/Additional DA, IR etc. based on this pay shall be taken into account. In the same manner pay notio[illegible] notional basis shall be fixed on subsequent occasions. The la[illegible] occasion will be fixation of pay in the scale introduced on basis of Fourth Central Pay Commission and made effective fr[illegible] 1.1.1986. While fixation of pay on notional basis on ea[illegible] occasion the pay fixation formulae approved by the Governme[illegible] and other relevant instructions on the subject in force at t[illegible] relevant time shall be strictly followed. However, the benefit any notional increments admissible in terms of the rules a[illegible] instructions applicable at the relevant time shall not [illegible] extended in any case of refixation of pay on notional basis. Th[illegible] notional pay so arrived as on 1.1.1986 shall be treated average emoluments for the purpose of calculation of pension an[illegible] accordingly the pension shall be calculated as on 1.1.1986 a[illegible] per the pension formula then prescribed. The pension so worke[illegible] out shall be consolidated as on 1.1.1996 in accordance with the provisions contained in paragraph 4.1 of this Department's Offic[illegible] Memorandum No. 45/86/97-P&PW(A)Part-II dated the 27th October, 1997 and shall be treated as basic pension for the purpose of grant of Dearness Relief in future.

3. In the case of family pension, the notional pay as on 1.1.1986 shall be treated as pay last drawn by the deceased Government employee/pensioner and family pension shall be calculated thereon at the rate in force as on 1.1.1986. This family pension shall be consolidated as on 1.1.1996 in accordance with the provisions contained in Para 4.1 of this Department's Office Memorandum No. 45/86/97-P&PW(A) Part-II dated the 27th October, 1997.

It has been separateley decided that w.e.f. 1.1.1996 family pension shall be calculated at a uniform rate of 30% of last pay in all cases instead of slab system and shall be

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subject to a minimum of Rs. 1275/- and maximum of 30% of the highest pay in the Government. It has also been decided that the benefit of increased rate of family pension introduced w.e.f.1.1.1996 may also be extended to pre-1996 family pensioners from the same date. Accordingly in case of those pre-1986 pensioners whose family pension has been calculated on notional pay under the slab system, family pension as on 1.1.1996 shall be re-calculated at the rate of 30% of the notional pay as determined on 1.1.1986. The additional family pension becoming due on account of difference between family pension admissible under slab system and at a rate of 30% shall be added to the consolidated family pension worked out in accordance with the provision of Para 3 above. The total of these two amounts i.e. consolidated pension plus additional family pension shall be basic family pension w.e.f. 1.1.1996 and shall be subject to a minimum of Rs. 1275/- and a maximum of 30% of highest pay in the Government as on 1.1.1996. Dearness Relief thereon shall be admissible in accordance with the orders issued from time to time after 1.1.1996. A few examples of calculation of family pension in the manner prescribed above are given in Annexure I to this OM.

5. In the case of existing pre-1986 pensioners in whose case the family pension has not come into operation as pensioners are/were alive as on 1.1.1996, while updating their pension on the basis of notional pay as on 1.1.1986, the family pension shall also be revised, consolidated and updated, wherever necessary, in terms of these orders and noted on their Pension Payment Order by the Pension Sanctioning Authority. The updated rates of family pension will apply as and when family pension becomes payble in such cases.

6. No arrears on account of revision of Pension/Family pension on notional fixation of pay will be admissible for the period prior to 1.1.1996.

7. No commutation will be admissible for the additional amount of pension accruing as a result of this revision. The existing commuted portion of pension, if any, would continue to be deducted from the consolidated pension while making monthly disbursement.

8. Notional fixation of pay as on 1.1.1996 will not affect DCRG entitlement already determined and paid with reference to rules in force at the time of retirement/death of the Government employee.

9. Arrears already paid on account of consolidation of pension/family pension or in continuance of grant of personal pension as an interim measure in the case of pre-1986 pensioners/family pensioners in accordance with the provisions

------4/-

contained in Paras 9.2 & 4.2 of this Department's O.M. No. 45/86/97-P&PW(A)-Part-II dated 27.10.1997 shall be adjusted by Pension Disbursing Authorities against arrears becoming due on the revision of pension/family pension on the basis of this order.

10. It shall be the responsibility of the Head of the Department and Pay and Accounts Office attached to the Office from which the government servant had retired or was working last before his death to revise the pension/family pension of pre-1986 pensioner/family pensioner w.e.f. 1.1.1996 in accordance with these orders and issue a revised Pension Payment Authority.

11. Each pre-1986 pensioner/family pensioner who was in receipt of pension as on 1.1.1996 is required to apply for revision of his/her pension in the prescribed form (in duplicate) to his/her Pension Sanctioning Authority viz Ministry, Department, Office etc. within a period of 180 days from the date of issue of these orders. Those who fail to submit their application whithin the stipulated period will be deemed to have opted to continue to draw their existing pension/family pension. However, any delay in submission of application for revision of pension will be condoned only with the approval of Department of Pension & Pensioners' Welfare. It will be in the interest of the pensioner to furnish full details available with him/her, which may facilitate fixation of his/her pay on notional basis, in the application submitted by him/her.

12. In cases where the pensioner/family pensioner was alive as on 1.1.1996 and died subsequently, his/her legal heir(s) is/are also entitled to life time arrears w.e.f. 1.1.1996 till the date of death of pensioner/family pensioner. For this purpose legal heir(s) may also apply to Pension Sanctioning Authority.

13. On receipt of application from the pensioner/family pensioner, the Pension Sanctioning Authority will pass on these documents alongwith one copy of the application after verifying relevant entries to the respective Head of Office within a period of 30 days from the date of the receipt of application under intimation to the pensioner/family pensioner. It will be the responsibility of the Pension Sanctioning Authority to impress upon the concerned Head of Office for fixation of pay on notional basis at the earliest and issue the revised authority within a period of 90 days from the date of receipt of application from the pensioner/family pensioner. However, the Pension Sanctioning Authority, in no case will ask the pensioner/family pensioner to surrender his/her original PPO for issuing revised authority. His revised authority will be issued under the existing PPO number and would travel to the Pension Disbursing Authority through the same channel through which the original PPO had travelled. The Pension Disbursing Authority would affix this authority to both halves of PPO. In case a Department/Office has been abolished or merged with another Department, the case of

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revision of pay would have to be processed by the office in which the parent Department of the retired/deceased government servant has been merged or the office which is keeping the records of the abolished Department/Office.

14. There may be cases where it would be difficult for the Head of Office to determine the revised scale of pay corresponding to pre-revised scale as the scales of pay have been revised from time to time and some of the scales might have become defunct after a particular period of time. In such cases it would be for the Head of Department to decide about equivalance of pre-revised scale with the revised scale after consulting the Integrated Finance Division. However, in cases where it is not feasible to arrive at a conclusion in this regard, the final decision can be taken by the Head of Department in consultation with the Ministry of Finance and DOPT.

15. Revision of pay on notional basis from time to time as indicated in the preceding paragraphs will require locating old records for past periods. As the Ministries, Departments and Offices of the Central Government have been re-organised several times during this period, it is likely that the service rcords of a large number of employees may not be readily available. There is also possibility of the records having been destroyed on expiry of their scheduled retention period. In such cases the pensioner/family pensioner could be asked to produce copies of relevant orders etc. available with him/her indicating the scale of pay of the post held by the Government servant at the time of retirement/death as also qualifying service rendered (in case of pensioner only). However, in such cases the onus of verifying the correctness of the records made available by the pensioner/family pensioner shall be with the administrative authorities. In very rare cases of pre-1973 retirees, if the Head of Department is satisfied and records a certificate to the effect that inspite of all the best efforts of Department including that of contacting the concerned pensioner/family pensioner it has not been possible to revise the pay on notional basis on service records in a particular case due to non-availability of relevant records, the pay of pre-1973 pensioner/deceased Government servant could be fixed out right at the minimum of the revised scale of pay introduced w.e.f. 1.1.1973.

16. Under normal circumstances, pension becomes payable from the date on which a Government servant ceases to be borne on the establishment. As such the length of service could also be calculated taking into account the date of joining Government service and date of retirement of the Government servant as also the other relevant records available.

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17. Concerted efforts should be made by all concerned authorities to ensure that pre-1986 pensioners/family pensioners are not put to any harassment or hardship in regard to refixation of their pay/pension/family pension.

18. The detailed procedure/guidelines about the action to be taken on the application received from pre-1986 pensioners/family pensioners by the Pension Sanctioning Authorities and other authorities for revising pay and re-computing pension/family pension are contained in the Annexure III to this O.M.

19. The cases of Central Government employees who have been permanently absorbed in Public Sector Undertakings/Autonomous Bodies will be regulated as follows:-

a) Where the Government servants on permanent absorption in Public Sector Undertakings/Autonomous Bodies continue to draw pension separately from the Government, the pension of such absorbees will also be updated in terms of these orders. Cases of the government servants who have drawn one time terminal benefits in lump-sum equal to 100% of their pensions and are entitled to the restoration of one-third commuted portion of pension as per Supreme Court judgement dated 15.12.1995, shall not, however, be covered by these orders.

b) FAMILY PENSION

Orders have been issued by the government from time to time in regard to entitlement to family pension in case of those government servants who seek permanent absorption in Public Sector Undertakings/Autonomous bodies. In cases where eligible members of the family of the deceased absorbee were in receipt of/entitled to family pension as on 1.1.1986 in pursuance of the then existing orders their family pension will also be revised in accordance with these orders.

20. These orders are not applicable in case of Armed Forces pensioners but are applicable in the case of Civilian Defence pensioners.

21. In their application to the persons belonging to the Indian Audit and Accounts Department, these orders issue in consultation with the Comptroller and Auditor General of India.

------7/-

22. Ministry of Agriculture etc, are requested to bring the contents of these orders to the notice of Heads of Departments/Controller of Accounts, Pay and Accounts Officers, and Attached and Subordinate Offices under them on top priority basis. All Pension Disbursing Authorities are also advised to prominently display these orders on their notice boards for the benefit of the pensioners/family pensioners.

23. Hindi verson will follow.

(S.LAKSHMINARAYANAN)
Additional Secretary (Pension)

To,

All Ministries/Departments of the Govt. of India.

Copy to:

1. Office of Comptroller & Auditor General with 200 spare copies.

Copy also forwarded to:(As per list attached)

(91) (97)

EXAMPLES

Annexure-I

(Reference Para 4 of OM No. 45/86/97-P&PW(A)-Pt. dated 10th February, 1998)

		No.1	No.2	No.3
i)	Date of Retirement	31.01.1985	30.06.1976	31.12.1980
ii)	Scale of Pay at the time of retirement	1200-1600	1500-2000	500-900
iii)	Pay last drawn	1200	2000	500
iv)	Pay fixed on notional basis on 1.1.86.	3100 (In the scale of 3000-4500)	4575 (In the scale of 3700-5000)	1640 (In the scale of 1640-2900)
v)	Family pension admissible on 1.1.1986 at the rate in force on date on notional pay at (iv) above	600	687	450
vi)	Consolidated family pension admissible on 1.1.96 with reference to (v) above in terms of Department of Pension & Pensioners Welfare OM No 45/86/97-P&PW (A)-Part-II dt. 27.10.1997.	1838	2098	1396
vii)	Family pension admissible on 1.1.96 @ 30% pay fixed on notional basis as at (iv) above.	930	1373	492
viii)	Additional Family Pension admissile on 1.1.1996 (column vii-col.v)	930-600 = 330	1373-687 = 686	492-450 = 42
)	Total Family Pension admissible on 1.1.1996 (Col. vi+col. viii)	1838+330 = 2168	2098+686 = 2784	1396+42 = 1438

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ANNEXURE II

As referred to in Para II of O.M. 45/86/97-P&PW(A) Part-III dated: 10th February, 1998.

FORM OF APPLICATION

To,

(PENSION SANCTIONING AUTHORITY)

Subject: Revision of Pension/family pension in the case of pre-1986 pensioners/familiy pensioners as on 1.1.1996 in terms of Department of Pension & Pensioners' Welfare Office Memorandum No. 45/86/97-P&PW(A)-Part-III dated 10th February, 1998.

****

Sir,

Kindly revise my pension/family pension entitlement shown in my PPO(Photo copy enclosed) in terms of the Department of Pension and Pensioners' Welfare Office Memorandum No. 45/86/97-P&PW(A) Part-III dated the 10th February, 1998. The requisite particulars are given below:-

1. Name of the Applicant in Block letters and Full Postal Address

2. Type of pension admissible.

*3. Name of the deceased Government servant/pensioner in case of family pension.

4. Date of retirement/death of the Government employee.

5. Date from which pension/family pension is being drawn.

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6. Pension Payment Order (P.P.O.) No.

7. Office/Department/Ministry in which the pensioner/deceased government servant(pensioner) served last and the post held by him.

8. The scale of pay of the post last held and the last pay drawn.

9. Name of the Pension Sanctioning Authority i.e. the authority which issued PPO.

10. *If any documentary evidence is being attached to facilitate determination of length of qualifying service as also revised scale of pay for the post last held by the pensioner/deceased Government servant or pensioner. If yes, details thereof.

Date:

(SIGNATURE OF PENSIONER/FAMILY PENSIONER)

Particulars at 2,3,5, and 6 verified

SIGNATURE
Rubber Stamp of Pension Sanctioning Authority

*Applicable only in cases where the applicant is a family pensioner.

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ANNEXURE III

GUIDELINES FOR REVISION OF PAY & RE-FIXATION OF PENSION ETC. FOR PRE-1986 PENSIONERS/FAMILY PENSIONERS

I. FOR THE PENSION SANCTIONING AUTHORITIES.

a) The Pension Sanctioning Authority will accept the application (in duplicate) for the revision of pension/family pension in respect of those pre-1986 pensioners/family pensioners who were in receipt of pension/family pension on 1.1.1996. An acknowledgement in respect of receipt of application with date may be given to the applicant.

b) The relevant entries in regard to name, type of pension, Pension Payment Order no. and the date from which pension/family pension was sanctioned will be attested by the Pension Sanctioning Authority.

c) After attestation, one copy of the application with relevant records will be sent to the concerned Head of Office immediately and in any case not later than 30 days from the date of receipt of application.

d) It will be the responsibility of the Pension Sanctioning Authority to ensure that the revised PPO is issued within 90 days from the date of receipt of application.

e) The Pension Sanctioning Authority in no case, will ask the pensioner/family pensioner to surrender his/her original PPO for issuing revised authority. This revised authority will be issued under the existing PPO number and would travel to the Pension Disbursing Authority through the same channel through which the original PPO had travelled. The Pension Disbursing Authority would affix this authority to both halves of PPO.

II. FOR THE HEAD OF DEPARTMENT/PAO.

For implementation of the decision for fixation of pay on notional basis as on 1.1.1986 of all pre-1986 pensioners/deceased Government employees in respect of whom pension/family pension had been sanctioned, the following factual information will have to be collected in each individual case:-

1) The date from which pension/family pension was sanctioned.

2) Post, scale of pay for the post and stage of pay on the date of retirement,/death of the Government empoyee;

) Occasions on which the pay of the post held by the pensioner/deceased Government employee in the case of family pension was revised between the period from the date from which pension/family pension was sanctioned till 1.1.1986. Such revision could have taken place due to promulgation of Revised Pay Rules or on implementation of recommendations of four successive Central Pay Commissions, or in implementation of judgement of Court or decision of Board of Arbitration, upward revision of the scale by the Government etc.

) The corresponding replacement scale of pay accepted for the pre-revised scale on each occasion.

) The standard formula adopted for fixation of pay in the revised scale for the then serving employees on each occasion.

Thereafter in each individual case of pre-1986 pension/family pension, the pay of the retired/deceased employee would be fixed successively on notional basis. This implies that on the first occasion, the pay in the revised scale of pay would be fixed on the basis of pay last drawn by the retiree/Government employee before retirement/death as if he was drawing the same pay in the pre-revised scale on the date of new scale of pay. The notional pay so arrived at would be basis for fixation of pay in the revised scale on the second occasion meaning thereby as if he had drawn the same pay during the entire duration till the further revision of the scale of pay. This exercise shall be carried out till the pay is fixed in revised scale of pay effective from 1.1.1986 as notified by the Government in pursuance of recommendations of IVth CPC. It may be noted that in case of fixation of pay on notional basis, the normal benefit of increment beyond the period till the retiree/Government servant was in service shall not be admissible in any case. The notional pay so arrived at as on 1.1.1986 shall be treated as the average emoluments for the purpose of computation of pension and the last pay drawn in the case of family pension. The revised pension as on 1.1.1986 would be calculated by taking into account average emoluments as referred to above but the other constituents of the pension formula would remain the same as provided under the relevant Pension Rules, i.e. fifty per cent of average emoluments

-----3/-

after completing qualifying service of not less than thirty three years and pro-rata less in case of lesser number of years of qualifying service but in any case not less than 10 years of qualifying service for which no pension is admissible. The pension so arrived shall not be less than Rs. 375/- p.m. and more than Rs. 4500/- p.m. Similary family pension shall be re-calculated on the pay worked out notionally as on 1.1.1986 by applying the same formula as applicable on 1.1.1986. The next step would be to consolidate pension/family pension as on 1.1.1996. The same will be consolidated w.e.f. 1.1.1996 by adding together :

i) Pension/family pension arrived at on 1.1.1986 on notional fixation of pay.

ii) D.R. upto CPI 1510 i.e. @ 148%, 111% and 96% of basic pension as admissible vide this Deptt's O.M.No. 42/8/96-P&PW(G) dated 20.03.1996.

iii) IR (I) and IR (II).

iv) Fitment Weightage @ 40% pension/family pension as at (i) above.

In the case of pension, the consolidated amount so worked out will be regarded as consolidated basic pension w.e.f. 1.1.1996 and shall be subject to minimum/maximum ceiling prescribed in this Department's O.M. No. 45/86/97-P&PW(A) Part-I dated 27.10.1997. Since this consolidated pension includes D.R. upto average index level 1510, dearness relief will be admissible thereon only beyond index average 1510 in accordance with the orders contained in this Department's Order No. 42/2/97-P&PW(G) dated 27.10.1997. However, it may be specifically indicated that the commuted portion of pension if any, shall continue to be deducted at the prevailing rates.

So far as family pension is concerned, in cases where the family pension as on 1.1.1986 has been calculated on notional pay at a rate of less than 30%, the same will be recomputed w.e.f. 1.1.1996 @ 30% of the notional pay. The difference between the family pension worked out at the rate in force on 1.1.1986 i.e. under slab system and that on 1.1.1996 i.e. at the rate of 30% shall be added to the consolidated amount of family pension as worked out on

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1.1.1996 in accordance with the provision above. The total of these two amounts i.e. consolidated pension plus additional family pension shall be basic family pension w.e.f. 1.1.1996 and shall be subject to a minimum of Rs. 1275 and a maximum of 30% of highest pay in the government on 1.1.1996. D.R. on this basic family pension beyond 1.1.1996 shall be admissible in the same manner as in the case of pension indicated above.

III. FOR PENSIONERS.

It will be in the interest of the pensioners/family pensioners to furnish full particulars in their application for revision of pension. They should extend their fullest co-operation to the Head of office by supplying the relevant documents available with them which may facilitate revision of pay/pension/family pension in cases where no past records are available.

Annexure R IV

GOVERNMENT OF INDIA (BHARAT SARKAR)
MINISTRY OF RAILWAYS(RAIL MANTRALAYA)
RAILWAY BOARD

S.NO. PC-V/ 7

RBE NO. 143/97

No.F(E)III/97/PN1/23 NEW DELHI Dt. 7.11.1997

The GMs/OSDs/CAOs etc.
All Indian Railways & Production Units
(As per Mailing List)

Sub: Implementation of Government's decision on the recommendations of the Fifth Central Pay Commission - Revision of pension of pre-1996 pensioners/family pensioners etc.

....

A copy of Department of Pension & Pensioners' Welfare's O.M. No.45/86/97-P&PW(A)-Part II dated 27th Oct. '97, together with its enclosures, is circulated for information and guidance. These instructions shall apply, mutatis mutandis to pre-1.1.1996 Railway pensioners governed by Railway Services (Pension) Rules, 1993 and Railway Services (Extra-ordinary Pension) Rules, 1993.

2. A copy of the O.M. referred to above has already been circulated to the Reserve Bank of India and all the nationalised banks as well as the Controllers of Accounts, Accountant Generals etc.

3. A concordance of various instructions and orders referred to in the enclosed O.M. with reference to corresponding Railway instructions is indicated below :-

S.No.	Para No.	O.M.No. & Date of DOP&PW's Orders	No. & Date of corresponding orders issued by Railway Board
1.	4.1	DOP&PW'S O.M.No.42/8/96-P&PW(G) dt.20.3.96	PC-IV/88/DR/1 dt.15.4.96
2.	4.1	DOP&PW's O.M.No.2/1/87-PIC-II dt.14.4.87	PC-IV/87/Imp/PN dt.15.4.87
3.	4.3	DOP&PW's O.M.No.42(8)/P&PW(G)/96 dt.12.9.96	PC-IV/88/DR/1 dt.3.10.96

Contd...2/-

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4.	4.3	DOP&PW's O.M.No.42(2)/P&PW(G)/97 dt.3.4.97	PC-[illegible].97
5.	4.4	DOP&PW's O.M.No.42/18/95 - P&PW(G)-Vol.II dt.6.9.96	PC-V/96/IR(P) dt.12.9.96

4. Please acknowledge receipt.

5. Hindi version will follow.

Sreeram

(S. SREERAM)
Dy. Director Finance(Estt.)III
Railway Board

DA: As above

No.F(E)III/97/PN1/23

New Delhi

Dt.7.11.1997

Copy to :-

1 The GM, N.F. Railway(Const.), CAO, Southern Railway(Const.) and Central Railway(Const.)
2 The FA&CAOs, All Indian Railways, Production Units, N.F. Railway(Const.) and Southern Railway(Const.)
3 The Director General, RDSO/Lucknow
4 The General Manager and FA&CAO, Metro Railway/Calcutta
5 The CAO and FA&CAO, COFMOW/New Delhi
6 The General Manager and FA&CAO, CORE/Allahabad
7 The Principal, Railway Staff College/Vadodara
8 The CAO(Const.), MTP(R)/Mumbai
9 The CAO(Const.), MTP(R)/Chennai
10 The Director, CAMTECH/Gwalior-474020
11 The Director, IRICEN/Pune, IRIEEN/Nasik Road, IRIMEE Jamalpur, IRISET/Secunderabad
12 The Managing Director, RITES, IRCON, IRFC, CONCOR of India Limited, Executive Director, CRIS
13 The Chairman and Managing Director, KRC Limited New Delhi
14 Office of the Chief Project Administrator(Telecom), Indian Railway Central Organisation for Telecom(IRCOT) Consultancy, Shivaji Bridge/New Delhi

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15 The Director(Movement), Railways/Calcutta
16 The Joint Director(Finance), RDSO, Lucknow
17 The Joint Director, Mil Rail, Ministry of Defence
18 The Joint Director, Iron & Steel, 3 Koila Ghat Street/Calcutta
19 Chief Mining Advisor, Ministry of Railways, Dhanbad, Bihar
20 The Chairman, RCC, Lok Sabha Secretariat/New Delhi
21 The Chairman, RCT/Delhi
22 The Chairman, RRT/Chennai
23 The Chairman, RRB/Ajmer, Ahmedabad, Allahabad, Bangalore, Bhopal, Bhubaneshwar, Chandigarh, Chennai, Calcutta, Jammu, Gorakhpur, Guwahati, Malda, Mumbai, Muzaffarpur, Patna, Ranchi, Secunderabad and Trivandrum
24 The Editor, 'Bhartiya Rail'
25 The Editor 'Indian Railways'
26 Chairman, Passenger Services Committee
27 Member, Passenger Amenities Committee
28 The Pay & Accounts Officer, Ministry of Railways(Railway Board)
29 The General Secretary, IRCA/New Delhi
30 The Commissioner, Railway Safety/Lucknow
31 Liaison Officer, V CPC, Zonal Railways/PUs/RDSO/Trg. Institutes, Metro Railway/COFMOW/CORE/RSC etc.

(S. SREERAM)
Dy. Director Finance(Estt.) III
Railway Board

No.F(E)III/97/PN1/23 NEW DELHI Dt: 7.11.1997

Copy (with 100 spares) forwarded to the DAI(Railways)/New Delhi

This Annexure R-IV is the true copy of the original document.

(R. L. DHAWAN) Advocate

for Financial Commissioner, Railways

Contd 4/-

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No.F(E)III/97/PN1/23 NEW DELHI Dt: 7.11.1997

Copy forwarded to :-

1. The General Secretary, NFIR (with 35 spares)
2. The General Secretary, AIRF(with 35 spares)
3. The Members of the National Council, Departmental Council and Secretary Staff Side, National Council, 13-C, Feroze Shah Road, New Delhi (with 90 spares)
4. The Secretary General, FROA
5. The Secretary, RBSS, Group 'A' Officers Association
6. The President, Railway Board Class II Officers' Association
7. The Secretary General, IRPOF
8. The President, Indian Railway Class II Officers' Association
9. The Secretary, Railway Board Ministerial Staff Association
10. The Secretary, Railway Board Class IV Staff Association

A. K. Choudhury
for Secretary, Railway Board

Copy to :-

PPSs/PSs/PAs to : CRB, FC, MS, MT, ME, ML, MM, DG/RHS, DG/RPF, All Additional Members, All OSDs, Secretary, All Executive Directors, JS, JS(G), JS(C), JS(D), DS(G), JDPC-II, DEN, Dir(MPP), DE(G), JDPC-I, JDE(N), JDE(P&A), JDE(GC), JDE(Rep.), JDE(G), JDE(D&A), JDE(Gaz.), JDE(W), JDE(GP), JDE(Res.)I, DF(E), DDPC-III, IV, V, DDV(A&P), DDF(E)I, II & III, JDE(L), DDE(LR)I, II & III, DDE(R)II, PAO, US(A), US(D), US(E), W.O./Railway Board.

Cash-I, II, III & IV, Budget, E(P&A)I/II, E(G), E(NG)I & II, FC-V, PC-III & IV, E(Trg.), E(MPP), E(LR)I & II, E(E)I, II & Special, Security(E), Security(ABE), Accounts III, ERB-I, II, III, IV, V & D, G(Pass), G(Acc), E(Welfare), E(SCT), E(O)I, II, III & III(CC), E(GR)I & II, E(GP), E(GC), PR, E(D&A), Budget, O&M, Code Revision Cell, E(LR)III, ACs-II, P.G., E(Rep)I/II/III/Railway Board.

1. National Federation of Railway Pensioners, 42/14, Motilal Street, T.Nagar, Madras - 600 017.
2. The Secretary General, National Federation of Railway Pensioners, 27/578, Audityapuram, Palghat - 678 006
3. Shri R.B. Kulkarni, President, AIRRF, 13/9, Vivekanand Housing Society, Gurumandir Road, Dombivli(East), Maharashtra - 421 201.
4. The President, All India Retired Railway Officers' Association, No.12-13268, Street No.15, Taranaka, Secunderabad

Copy to : DOP&PW with reference to their O.M.No.45/86/97-P&PW(A)-Part II dt.27.10.97

F.No.45/86/97-P&PW(A)-Part.II
Government of India
Ministry of Personnel, Public Grievances & Pensions
Department of Pension & Pensioners Welfare

New Delhi, Dated the 27th October, 1997

OFFICE MEMORANDUM

Subject: *Implementation of Government's decision on the recommendations of the Fifth Central Pay Commission—Revision of pension of pre-1996 pensioners/family pensioners etc.*

*****

The undersigned is directed to say that in pursuance of Government's decision on the recommendations of Fifth Central Pay Commission, sanction of the President is hereby accorded to the regulation, with effect from 1.1.1996, pension/family pension of all the pre-1996 pensioners/family pensioners in the manner indicated in the succeeding paragraphs.

2.1. These orders apply to all pensioners/family pensioners who were drawing pension/family pension on 1.1.1996 under the Central Civil Services (Pension) Rules, 1972, CCS (Extraordinary Pension) Rules and the corresponding rules applicable to Railway pensioners and pensioners of All India Services including officers of the Indian Civil Service, retired from service on or after 1.1.1973.

2.2. Separate orders will be issued by the Ministry of Defence in regard to Armed Forces pensioners/family pensioners.

2.3. These orders do not also apply to retired High Court and Supreme Court Judges and other Constitutional/Statutory Authorities whose pension etc. is governed by separate rules/orders.

3.1. In these orders:

(a) 'Existing pensioner' or 'Existing Family pensioner' means a pensioner who was drawing/entitled to pension/family pension on 31.12.1995.

(b) 'Existing pension' means the basic pension inclusive of commuted portion, if any, due on 31.12.1995. It covers all classes of pension under the CCS (Pension) Rules, 1972 as also Disability Pension under the CCS (Extraordinary Pension) Rules and the corresponding rules applicable to Railway employees and Members of All India Services.

(c) 'Existing family pension' means the basic family pension drawn on 31.12.1995 under the CCS (Pension) Rules and the corresponding rules applicable to Railway employees and Members of All India Services.

(d) 'Existing Dearness Relief' means the relief due to pensioners/family pensioners upto average CPI 1510.

4.1. The pension/family pension of existing pre-1996 pensioners/family pensioners will be consolidated with effect from 1.1.1996 by adding together:-

i) The existing pension/family pension.

ii) Dearness Relief upto CPI 1510 i.e. @ 148%, 111% and 96% of Basic Pension as admissible vide this Department's O.M. No. 42/8/96 P&PW(G) dated 20.3.1996.

iii) Interim Relief I.

iv) Interim Relief II.

v) Fitment weightage @ 40% of the existing pension/family pension.

The amount so arrived at will be regarded as consolidated pension/family pension with effect from 1.1.1996. The upper ceiling on pension/family pension laid down in the Department of Pension and Pensioners' Welfare Office Memorandum No 2/1/87-PIC.II dated 14.4.1987 has been increased from Rs. 4500/- and Rs. 1250 to 50% and 30% respectively of the highest pay in the Government (The highest pay in the Government is Rs. 30,000 since 1.1.1996). Since the consolidated pension will be inclusive of commuted portion of pension, if any, the commuted portion will be deducted from the said amount while making monthly disbursements.

4.2. Some of the existing pensioners who retired between 31.3.1985 and 31.12.1985 are in receipt of personal pension. The said personal pension will continue to be granted as a separate element and will not be merged into the pension as consolidated above.

4.3. Since the consolidated pension/family pension arrived at as per paragraph 4.1. includes dearness relief upto average index level 1510, dearness relief will be admissible thereon only beyond index average 1510 in accordance with the revised scheme of dearness relief for which orders are being issued separately. The two instalments of dearness relief sanctioned earlier from 1.7.1996 and 1.1.1997 in this Department's Office Memorandum No. 42(8)/P&PW(G)/96 dated the 12th September, 1996 and Office Memorandum No. 42(2)/P&PW(G)/97 dated the 3rd April, 1997 respectively shall be adjusted against revised Dearness Relief becoming due on the consolidated pension/family pension.

4.4. The amount already paid on account of Interim Relief III sanctioned vide this Department's Office Memorandum No. 42/18/95-P&PW(G)-Vol.II dated 6.9.1996 will be recovered from the arrears becoming due on consolidation of pension/family pension as in para 4.1. above and sanction of Dearness Relief on consolidated pension/family pension.

5.1. Where the consolidated pension/family pension in terms of paragraph 4 above works out to an amount less than Rs. 1275/- the same shall be stepped upto Rs. 1275/- and this will be regarded as pension/family pension with effect from 1.1.1996. In the case of pensioners who are in receipt of more than one pension, the floor ceiling of Rs. 1275/- will apply to the total of all pensions taken together.

5.2. Where the disability pension under the CCS(EOP) Rules, is drawn in addition to invalid pension under the CCS (Pension) Rules, 1972, the minimum limit of Rs. 1275/- will apply to total of two pensions as indicated in paragraph 5.1. Where the disability pension is drawn in isolation, the minimum limit of Rs. 1275/- will apply for 100% disability. For lesser degree of disability the minimum limit will be proportionately less.

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pensioners are not getting d[illegible] nese relief on pension at present [illegible]

8. The employed/re-employed pensioners/family pensioners are not getting d[illegible] to them but for their employment/re-employment [illegible] which would have been admis[illegible] ble to them but for their employment/re-employment [illegible] in their case the notional dearness relief [illegible] above as if they were drawing the dearness will be taken into account for consolidation of their pension in terms of paragraph 4.1. above [illegible] pension becoming admissible to them. Dearness relief. Their pay will be re-fixed w.e.f. 1.1.1996 with reference to consolidated pension becoming admissible to them. Dearness relief beyond 1.1.1996 will, however, not be admissible to them during the period of employment/re-employment.

7. The cases of Central Government employees who have been permanently absorbed in public sector undertakings/autonomous bodies will be regulated as follows:

a) PENSION

Where the Government servants on permanent absorption in public sector undertakings/autonomous bodies continue to draw pension separately from the Government, the pension of such absorbees will be updated in terms of these orders. In cases where the Government servants have drawn one time lumpsum terminal benefits equal to 100% of their pensions and have become entitled to the restoration of one-third commuted portion of pension as per Supreme Court judgement dated [illegible], their cases will not be covered by these orders.

b) FAMILY PENSION

In cases where, on permanent absorption in public sector undertakings/autonomous bodies, the terms of absorption permit grant of family pension under the CCS (Pension) Rules, 1972 or the corresponding rules applicable to Railway employees/members of All India Services, the family pension being drawn by family pensioners will be updated in accordance with these orders.

8. All Pension Disbursing Authorities including Public Sector Banks handling disbursement of pension to the Central Government pensioners are hereby authorised to pay pension/family pension to existing pensioners/family pensioners at the consolidated rates without any further authorisation from the concerned Accounts Officers/Head of Office etc. A table indicating the existing pension, the consolidated pension and difference payable from 1.1.1996 is enclosed for ready reference. (Annexure I). This table may be used where the pensioner is in receipt of a single pension only. Where a pensioner is in receipt of more than one pension, consolidation may be done separately in terms of paragraph 4.1 and as indicated in paragraph 5 floor, ceiling of Rs. 1275/- may be applied to total pension from all sources taken together. A suitable entry regarding the revised consolidated pension shall be recorded by the pension Disbursing Authorities in both halves of the Pension Payment Order. An intimation regarding disbursement of revised pension may be sent by the pension disbursing authorities to the Office of CPAO and Accounts Officer which had issued the PPO in the form given at Annexure-II so that the latter can update the Pension payment Order Register maintained by him. An acknowledgement shall be obtained by the Pension Disbursing Authorities from Office of CPAO and the respective Accounts Officers in this behalf.

9.1. The consolidated pension/family pension as worked out in accordance with provisions of Para 4.1. above shall be treated as final 'Basic Pension' with effect from 1.1.1996 and shall qualify for grant of Dearness Relief sanctioned thereafter in respect of following categories of pensioners/family pensioners:

(i) Pensioners, who retired between the period from 1.1.1986 to 31.12.1995.

(ii) Family pensioners, who became entitled for family pension during the period from 1.1.1986 to 31.12.1995 and were sanctioned family pension @ 30% of the last pay drawn by the deceased employee.

9.2. In case of other pensioners/family pensioners, these orders provide for revision/consolidation of pension with effect from 1.1.1996 as an interim measure only so as to provide them immediate relief and shall be subject to variation. Detailed instructions regarding fixation of their pay on notional basis/revision/consolidation of pension/family pension and issue of authorisation in this regard will be issued separately. Pending issue of detailed instructions as stated above, grant of pension/family pension to all these pensioners/family pensioners may be continued to be regulated under these orders.

10. The arrears on account of consolidation of pension would be paid in cash with the stipulation that where amount of arrears is less than Rs.5,000/-, it should be paid in one instalment and where it is in excess of Rs.5,000/-, it should be paid in two instalments. In the first instalment, payment should be restricted to Rs.5,000/- plus fifty per cent of their balance amount of arrears.

11. It is considered desirable that the benefit of these orders should reach the pensioners as expeditiously as possible. To achieve this objective it is desired that all pension disbursing Authorities should ensure that the revised pension and the first instalment of arrears due to the pensioners in terms of the above orders is paid to the pensioners or credited to their account by 30th November, 1997 or before positively. Instructions regarding release of second instalment of arrears will be issued later.

12. In their application to the persons belonging to Indian Audit and Accounts Department these orders issue in consultation with the Comptroller and Auditor General of India.

13. Ministry of Agriculture etc. are requested to bring the contents of these Orders to the notice of Controller of Accounts/Pay and Accounts Officers and Attached and subordinate Offices under them on a top priority basis. All pension disbursing offices are also advised to prominently display these orders on their notice boards for the benefit of pensioners.

(S. LAKSHMINARAYANAN)
Additional Secretary (Pension)

To

All Ministries/Departments of Government of India.

File 45/86/97 P&PW(A) Pt.II dated 27.10.1997

Copy to:-

(As per list attached)

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Annexure I
(Para 8)

Table Showing Existing Pension/Family Pension and Consolidated Pension/ Family Pension as on 1.1.96

Existing P./F.P. (Pre-96)	Consoli. Pension/ F.P. (as on 1.1.96)	P.M. Diff. from 1.1.96 to 31.3.96	P.M. Diff. from 1.4.96 to 30.6.96	P.M. Diff. from 1.7.96 to 31.12.96	P.M. Diff. from 1.1.97 to 30.6.97	P.M. Diff. from 1.7.97 onwards*
(1)	(2)	(3)	(4)	(5)	(6)	(7)
375	1275	245	145	164	164	228
376	1275	242	142	162	161	225
377	1275	240	140	149	159	223
378	1275	237	137	146	156	220
379	1275	235	135	144	153	217
380	1275	232	132	141	151	215
381	1275	230	130	139	148	212
382	1275	227	127	136	145	209
383	1275	225	125	134	142	206
384	1275	222	122	131	140	204
385	1275	220	120	128	137	201
386	1275	217	117	126	134	198
387	1275	215	115	123	132	196
388	1275	212	112	121	129	193
389	1275	210	110	118	126	190
390	1275	207	107	116	124	188
391	1275	205	105	113	121	185
392	1275	202	102	110	118	182
393	1275	200	100	108	116	179
394	1275	197	97	105	113	177
395	1275	195	95	102	110	174
396	1275	192	92	100	107	171
397	1275	190	90	97	105	169
398	1275	187	87	95	102	166
399	1275	185	85	92	99	163
400	1275	183	83	90	97	161
401	1275	180	80	87	94	158
402	1275	178	78	84	91	155
403	1275	175	75	82	88	152
404	1275	173	73	79	86	150
405	1275	170	70	77	83	147
406	1275	168	68	74	80	144
407	1275	165	65	71	78	142
408	1276	164	64	71	77	140
409	1279	164	64	71	77	141
410	1281	164	64	71	77	141
411	1285	165	65	72	78	143
412	1287	165	65	72	78	143
413	1291	166	66	73	79	143
414	1293	166	66	73	79	144
415	1296	166	66	73	79	144
416	1299	167	67	73	79	144
417	1302	167	67	74	81	146
418	1305	168	68	76	81	146
419	1308	168	68	75	81	147
420	1310	168	68	75	81	147
421	1314	169	69	76	83	148
422	1316	169	69	76	83	148
423	1320	170	70	77	83	149
424	1322	170	70	77	83	149
425	1324	170	70	77	83	149
426	1328	171	71	78	84	150
427	1330	171	71	78	84	150
428	1334	172	72	79	85	152
429	1336	172	72	79	85	152
430	1339	172	72	79	86	153
431	1342	173	73	79	86	153
432	1345	173	73	80	86	153
433	1348	174	74	80	86	154
434	1351	174	74	81	88	155
435	1353	174	74	81	88	155
436	1357	175	75	82	88	156
437	1359	175	75	82	88	156
438	1363	176	76	83	90	158
439	1365	176	76	83	90	158
440	1368	176	76	83	90	158
441	1371	177	77	83	90	160
442	1374	177	77	84	90	160
443	1377	178	78	85	91	160
444	1380	178	78	86	92	161
445	1382	178	78	86	92	161
446	1386	179	79	86	92	162
447	1388	179	79	86	93	162
448	1392	180	80	87	94	163
449	1394	180	80	87	94	163
450	1396	180	80	87	94	163
451	1400	181	81	87	94	164
452	1402	181	81	88	94	164
453	1406	182	82	88	95	165
454	1408	182	82	88	95	166

* till consolidated pension & DR at revised rate is paid or 31.12.97 whichever is earlier.

(1)	(2)	(3)	(4)	(5)	(6)	(7)
455	1411	182	82	89	95	166
456	1414	183	83	89	96	166
457	1417	183	83	90	97	168
458	1420	184	84	90	97	168
459	1423	184	84	91	97	168
460	1425	184	84	91	97	169
461	1429	185	85	93	99	170
462	1431	185	85	93	99	170
463	1435	186	86	93	99	171
464	1437	186	86	93	99	171
465	1440	186	86	93	100	172
466	1443	187	87	94	100	172
467	1446	187	87	94	101	173
468	1449	188	88	94	101	174
469	1452	188	88	96	102	174
470	1454	188	88	96	102	175
471	1458	189	89	97	103	176
472	1460	189	89	97	103	176
473	1464	190	90	97	104	177
474	1466	190	90	97	104	177
475	1468	190	90	97	104	177
476	1472	191	91	98	104	178
477	1474	191	91	98	104	178
478	1478	192	92	99	106	180
479	1480	192	92	99	106	180
480	1483	192	92	99	106	180
481	1486	193	93	100	106	181
482	1489	193	93	100	107	181
483	1492	194	94	101	107	181
484	1495	194	94	101	108	183
485	1497	194	94	101	108	183
486	1501	195	95	103	109	184
487	1503	195	95	103	109	184
488	1507	196	96	104	110	185
489	1509	196	96	104	110	185
490	1512	196	96	104	110	186
491	1515	197	97	104	111	186
492	1518	197	97	104	111	187
493	1521	198	98	105	111	187
494	1524	198	98	105	112	189
495	1526	198	98	105	112	189
496	1530	199	99	107	113	189
497	1532	199	99	107	113	190
498	1536	200	100	108	114	191
499	1538	200	100	108	114	191
500	1540	200	100	108	114	191
501	1545	201	101	108	115	192
502	1547	201	101	108	116	192
503	1551	202	102	110	116	193
504	1553	202	102	110	116	193
505	1556	202	102	110	116	194
506	1559	203	103	110	116	194
507	1562	203	103	110	117	196
508	1565	204	104	111	118	196
509	1568	204	104	111	118	196
510	1570	204	104	111	118	197
511	1575	205	105	112	119	198
512	1577	205	105	112	119	198
513	1581	206	106	114	120	199
514	1583	206	106	114	120	199
515	1586	206	106	114	120	200
516	1589	207	107	114	121	200
517	1592	207	107	114	122	201
518	1595	208	108	115	122	202
519	1598	208	108	115	122	202
520	1600	208	108	115	122	202
521	1605	209	109	117	124	204
522	1607	209	109	117	124	204
523	1611	210	110	118	124	205
524	1613	210	110	118	125	205
525	1615	210	110	118	126	205
526	1619	211	111	118	125	206
527	1621	211	111	118	125	206
528	1625	212	112	119	126	208
529	1627	212	112	119	126	208
530	1630	212	112	120	127	208
531	1634	213	113	120	127	209
532	1637	213	113	121	127	209
533	1640	214	114	121	128	210
534	1643	214	114	121	129	211
535	1645	214	114	121	129	211
536	1649	215	115	122	129	212
537	1651	215	115	123	130	212
538	1655	216	116	124	131	214
539	1657	216	116	124	131	214
540	1660	216	116	124	131	214
541	1664	217	117	124	132	215
542	1667	217	117	125	132	215
543	1670	218	118	125	132	216
544	1673	218	118	126	133	217
545	1675	218	118	126	133	217
546	1679	219	119	127	134	218
547	1681	219	119	127	134	218

(1)	(2)	(3)	(4)	(5)	(6)	(7)
548	1685	220	120	128	135	220
549	1687	220	120	128	135	220
550	1689	220	120	128	135	220
551	1694	221	121	128	136	221
552	1696	221	121	128	136	221
553	1700	222	122	129	136	221
554	1702	222	122	130	137	222
555	1705	222	122	130	137	222
556	1708	223	123	130	137	223
557	1711	223	123	131	138	224
558	1714	224	124	131	138	224
559	1717	224	124	132	139	225
560	1719	224	124	132	139	225
561	1724	225	125	133	140	227
562	1726	225	125	133	140	227
563	1730	226	126	134	141	227
564	1732	226	126	134	141	228
565	1735	226	126	134	141	228
566	1738	227	127	135	142	228
567	1741	227	127	135	143	230
568	1744	228	128	135	143	230
569	1747	228	128	136	143	231
570	1749	228	128	136	143	231
571	1754	229	129	138	145	233
572	1756	229	129	138	[illegible]	233
573	1760	230	130	138	146	233
574	1762	230	130	138	146	234
575	1764	230	130	138	145	234
576	1768	231	131	139	148	234
577	1770	231	131	139	146	236
578	1774	232	132	139	147	236
579	1776	232	132	140	147	236
580	1779	232	132	140	148	237
581	1783	233	133	141	148	237
582	1786	233	133	141	148	238
583	1789	234	134	142	149	238
584	1792	234	134	142	150	239
585	1794	234	134	142	150	239
586	1798	235	135	143	150	240
587	1800	235	135	143	150	240
588	1804	236	136	145	152	242
589	1806	236	136	145	152	242
590	1809	236	136	145	152	243
591	1813	237	137	145	153	243
592	1816	237	137	145	153	244
593	1819	238	138	146	153	244
594	1822	238	138	146	154	245
595	1824	238	138	146	154	245
596	1828	239	139	148	156	246
597	1830	239	139	148	155	246
598	1834	240	140	149	156	248
599	1836	240	140	149	156	248
600	1838	240	140	149	156	248
601	1843	241	141	149	157	249
602	1845	241	141	149	157	249
603	1849	242	142	150	157	250
604	1851	242	142	150	158	250
605	1854	242	142	151	158	251
606	1857	243	143	151	158	251
607	1860	243	143	151	159	252
608	1863	244	144	152	160	253
609	1866	244	144	152	160	253
610	1868	244	144	152	160	253
611	1873	245	145	153	161	255
612	1875	245	145	153	161	255
613	1879	246	146	155	162	256
614	1881	246	146	155	162	256
615	1884	246	146	155	162	256
616	1887	247	147	155	162	257
617	1890	247	147	155	164	258
618	1893	248	148	156	164	259
619	1896	248	148	156	164	259
620	1898	248	148	156	164	259
621	1903	249	149	158	166	261
622	1906	249	149	160	166	261
623	1909	250	150	160	166	262
624	1911	250	150	160	166	262
625	1913	250	150	159	166	262
626	1917	251	151	159	167	263
627	1919	251	151	159	167	263
628	1923	252	152	160	168	264
629	1925	252	152	160	168	264
630	1928	252	152	161	169	265
631	1932	253	153	161	169	266
632	1935	253	153	162	169	266
633	1938	254	154	162	170	268
634	1941	254	154	162	171	268
635	1943	254	154	162	171	268
636	1947	255	155	163	171	269
637	1949	255	155	163	171	269
638	1953	256	156	165	173	270
639	1955	256	156	165	173	270
640	1958	256	156	165	173	271

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(1)	(2)	(3)	(4)	(5)	(6)	(7)
641	1962	257	157	165	173	272	734	2239	294	194	203	213	325	827	2515	331	231	241	251	376
642	1965	257	157	166	174	272	735	2241	294	194	203	213	325	828	2519	332	232	242	252	378
643	1968	258	158	166	174	272	736	2245	295	195	204	213	325	829	2521	332	232	242	252	378
644	1971	258	158	167	175	274	737	2247	295	195	204	213	326	830	2524	332	232	242	252	379
645	1973	258	158	167	175	274	738	2251	296	196	205	215	327	831	2528	333	233	243	253	379
646	1977	259	159	168	176	275	739	2253	296	196	206	215	327	832	2531	333	233	244	253	380
647	1979	259	159	168	176	275	740	2256	296	196	206	215	328	833	2534	334	234	244	253	380
648	1983	260	160	169	177	276	741	2260	297	197	206	215	328	834	2537	334	234	244	254	381
649	1985	260	160	169	177	276	742	2263	297	197	207	216	329	835	2539	334	234	244	254	381
650	1987	260	160	169	177	276	743	2266	298	198	207	216	329	836	2543	335	235	245	255	382
651	1992	261	161	169	178	277	744	2269	298	198	208	217	330	837	2545	335	235	245	255	382
652	1994	261	161	169	178	277	745	2271	298	198	208	217	330	838	2549	336	236	246	256	384
653	1998	262	162	170	178	278	746	2276	299	199	208	217	331	839	2551	336	236	246	256	384
654	2000	262	162	170	178	278	747	2277	299	199	209	218	332	840	2554	336	236	247	257	385
655	2003	262	162	171	179	279	748	2281	300	200	210	219	333	841	2558	337	237	247	257	385
656	2005	263	163	171	179	279	749	2283	300	200	210	219	333	842	2561	337	237	248	257	386
657	2009	263	163	172	180	281	750	2286	300	200	210	219	333	843	2564	338	238	248	258	386
658	2012	264	164	172	180	281	751	2290	301	201	210	220	334	844	2567	338	238	249	259	387
659	2015	264	164	173	181	281	752	2292	301	201	210	220	334	845	2569	338	238	249	259	387
660	2017	264	164	173	181	282	753	2296	302	202	211	220	335	846	2573	339	239	249	260	388
661	2022	265	165	174	182	283	754	2298	302	202	211	220	336	847	2576	339	239	249	259	388
662	2024	265	165	174	182	283	755	2301	302	202	212	221	336	848	2579	340	240	251	261	389
663	2028	266	166	175	183	284	756	2304	303	203	212	221	336	849	2581	340	240	251	261	389
664	2030	266	166	175	183	284	757	2307	303	203	213	222	337	850	2583	340	240	251	261	390
665	2033	266	166	175	183	285	758	2310	304	204	213	222	338	851	2588	341	241	251	262	391
666	2036	267	167	176	183	286	759	2313	304	204	214	223	338	852	2590	341	241	251	262	391
667	2039	267	167	176	185	287	760	2316	304	204	214	223	339	853	2594	342	242	252	262	392
668	2042	268	168	176	185	287	761	2320	305	205	215	224	340	854	2596	342	242	252	262	392
669	2045	268	168	177	185	287	762	2322	305	205	215	224	340	855	2599	342	242	252	262	392
670	2047	268	168	177	185	288	763	2326	306	206	216	225	341	856	2602	343	243	253	263	393
671	2052	269	169	179	187	290	764	2328	306	206	216	225	341	857	2606	343	243	254	264	394
672	2054	269	169	178	187	290	765	2331	306	206	216	226	342	858	2608	344	244	254	264	395
673	2058	270	170	179	187	290	766	2334	307	207	217	226	342	859	2611	344	244	255	264	396
674	2060	270	170	179	187	290	767	2337	307	207	217	226	343	860	2613	344	244	255	265	396
675	2062	270	170	179	187	290	768	2340	308	208	217	227	344	861	2618	345	245	256	266	397
676	2066	271	171	180	188	291	769	2344	308	208	218	227	344	862	2620	346	246	256	266	397
677	2069	271	171	180	188	291	770	2346	308	208	218	227	344	863	2624	346	246	256	266	398
678	2073	272	172	180	189	291	771	2350	309	209	219	228	346	864	2626	346	246	257	267	398
679	2074	272	172	180	189	291	772	2352	309	209	219	228	346	865	2629	346	246	257	267	398
680	2077	273	173	181	190	294	773	2356	310	210	220	229	347	866	2633	347	247	258	267	399
681	2081	273	173	182	190	294	774	2358	310	210	220	229	347	867	2636	347	247	258	268	400
682	2084	273	173	182	190	294	775	2360	310	210	220	230	347	868	2638	348	248	258	269	400
683	2087	274	174	183	190	296	776	2364	311	211	221	230	348	869	2641	348	248	259	269	401
684	2090	274	174	183	192	298	777	2366	311	211	221	230	348	870	2643	348	248	259	269	401
685	2092	274	174	184	192	298	778	2370	312	212	221	231	350	871	2648	349	249	260	270	403
686	2096	275	175	184	192	297	779	2372	312	212	221	231	350	872	2650	349	249	260	270	403
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727	2217	291	191	200	209	320	820	2494	328	228	238	248	373	913	2773	366	266	277	287	426
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1275	3850	510	382	396	410	603
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1279	3862	512	384	398	412	605
1280	3865	512	384	398	413	606
1281	3869	513	384	398	413	606
1282	3872	513	384	398	413	606
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1284	3878	514	385	400	414	608
1285	3880	514	385	400	414	608
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1293	3905	518	388	403	416	611
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1307	3946	523	392	406	421	618
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1315	3970	526	394	409	423	622
1316	3973	527	395	409	423	622
1317	3976	527	395	410	425	623
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1326	4003	531	398	413	427	627
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1337	4035	535	401	416	430	632
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1344	4057	538	403	419	433	636
1345	4059	538	403	419	433	636
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1352	4080	541	405	420	435	639
1353	4084	542	406	421	435	639
1354	4086	542	406	421	435	640
1355	4089	542	406	421	436	640
1356	4092	543	407	421	436	640
1357	4095	543	407	422	437	642
1358	4098	544	408	422	437	642
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1360	4103	544	408	424	438	643
1361	4108	545	408	424	438	644
1362	4110	545	408	424	438	644
1363	4114	546	409	424	439	644
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1365	4119	546	409	424	439	645
1366	4122	547	410	425	439	645
1367	4125	547	410	425	440	647
1368	4128	548	411	426	441	647
1369	4131	548	411	427	441	648
1370	4133	548	411	427	441	648
1371	4138	549	411	427	442	648
1372	4140	549	411	427	442	648
1373	4144	550	412	427	442	649
1374	4146	550	412	427	442	649
1375	4148	550	412	427	442	649
1376	4152	551	413	429	443	650
1377	415	551	413	429	443	651

(1)	(2)	(3)	(4)	(5)	(6)	(7)
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1379	4160	552	414	429	444	652
1380	4163	552	414	429	445	653
1381	4167	553	414	429	445	653
1382	4170	553	414	429	445	653
1383	4173	554	415	430	445	653
1384	4176	554	415	431	446	654
1385	4178	554	415	431	446	654
1386	4182	555	416	432	446	655
1387	4184	555	416	432	446	655
1388	4188	556	417	433	448	657
1389	4190	556	417	433	448	657
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1398	4218	560	420	436	451	662
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1408	4247	564	423	438	453	666
1409	4250	564	423	438	453	666
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1412	4259	565	423	439	454	667
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1414	4265	566	424	440	455	668
1415	4268	566	424	440	455	668
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1418	4277	568	426	442	457	671
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1435	4327	574	430	446	461	678
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1446	4361	579	434	450	465	683
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1448	4367	580	435	451	467	685
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1453	4382	582	436	452	467	686
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1557	4691	623	467	484	501	735
1558	4694	624	468	484	501	736
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1561	4704	625	468	486	502	737
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1573	4740	630	472	489	506	743
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1578	4754	632	474	491	508	746
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1643	4948	658	493	510	528	775
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1659	4995	664	498	516	533	783
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1667	5019	667	500	518	536	787
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1733	5216	694	520	538	556	817

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(1)	(2)	(3)	(4)	(5)	(6)	(7)
1734	5219	694	520	538	557	818	1823	5376	730	547	570	593	861	1912	5509	765	573	601	629	906
1735	5221	694	520	538	557	818	1824	5377	730	547	570	593	862	1913	5511	766	574	602	630	906
1736	5225	695	521	539	557	819	1825	5378	730	547	570	593	862	1914	5512	766	574	602	630	906
1737	5227	696	521	540	558	819	1826	5380	731	548	571	594	863	1915	5513	766	574	602	631	906
1738	5231	696	522	541	559	821	1827	5381	731	548	571	594	864	1916	5515	767	575	603	632	907
1739	5233	696	522	541	559	821	1828	5383	732	548	572	595	864	1917	5516	767	576	603	633	908
1740	5236	696	522	541	559	821	1829	5384	732	549	572	595	865	1918	5518	768	576	604	633	908
1741	5240	697	522	541	559	821	1830	5385	732	549	572	595	865	1919	5519	768	576	604	633	909
1742	5243	697	522	541	559	821	1831	5388	733	549	572	596	865	1920	5520	768	576	604	633	909
1743	5246	698	523	541	560	823	1832	5389	733	549	572	596	866	1921	5523	769	576	604	633	910
1744	5249	698	523	542	560	823	1833	5391	734	550	573	597	866	1922	5524	769	577	604	635	911
1745	5251	698	523	542	561	824	1834	5392	734	550	573	597	867	1923	5526	770	577	606	635	911
1746	5255	699	524	543	561	824	1835	5393	734	550	573	597	868	1924	5527	770	577	606	635	911
1747	5257	699	524	543	562	825	1836	5395	735	551	574	598	868	1925	5528	770	578	606	636	912
1748	5261	700	525	544	562	825	1837	5396	735	551	574	598	869	1926	5530	771	578	607	636	913
1749	5263	700	525	544	562	825	1838	5398	736	552	575	599	869	1927	5531	771	579	607	637	914
1750	5265	700	526	544	562	826	1839	5399	736	552	575	599	869	1928	5533	772	579	608	637	914
1751	5268	701	526	544	562	826	1840	5400	736	552	576	600	870	1929	5534	772	579	608	637	914
1752	5269	701	526	544	563	827	1841	5403	737	552	576	600	870	1930	5535	772	579	608	638	914
1753	5271	702	526	544	563	827	1842	5404	737	552	576	600	871	1931	5538	773	579	608	638	915
1754	5272	702	526	544	563	827	1843	5406	738	553	577	601	871	1932	5539	773	580	608	639	916
1755	5273	702	526	544	564	828	1844	5407	738	553	577	601	872	1933	5541	774	580	609	639	916
1756	5275	703	527	545	565	828	1845	5408	738	553	577	601	873	1934	5542	774	580	609	639	916
1757	5276	703	527	546	566	830	1846	5410	739	554	578	602	873	1935	5543	774	581	609	640	917
1758	5278	704	528	547	566	830	1847	5411	739	554	578	602	874	1936	5545	775	581	610	640	917
1759	5279	704	528	547	566	830	1848	5413	740	555	579	604	874	1937	5546	775	582	610	641	919
1760	5280	704	528	547	566	830	1849	5414	740	555	579	604	874	1938	5548	776	582	611	641	919
1761	5283	705	528	547	566	830	1850	5415	740	555	579	604	875	1939	5549	776	582	611	641	919
1762	5284	705	528	547	567	832	1851	5418	741	556	579	604	875	1940	5550	776	582	611	642	919
1763	5286	706	529	548	567	832	1852	5419	741	555	579	604	876	1941	5553	777	582	612	642	920
1764	5287	706	529	548	568	832	1853	5421	742	556	580	605	876	1942	5554	777	582	612	643	921
1765	5288	706	529	548	569	833	1854	5422	742	556	580	605	876	1943	5556	778	583	613	643	921
1766	5290	707	530	549	569	833	1855	5423	742	556	580	605	878	1944	5557	778	583	613	643	921
1767	5291	707	530	549	570	834	1856	5425	743	557	581	606	878	1945	5558	778	583	613	644	922
1768	5293	708	531	550	570	834	1857	5426	743	557	582	607	879	1946	5560	779	584	614	644	922
1769	5294	708	531	550	570	835	1858	5428	744	558	583	608	879	1947	5561	779	584	614	645	924
1770	5295	708	531	550	570	835	1859	5429	744	558	583	608	879	1948	5563	780	585	616	646	924
1771	5298	709	531	550	570	835	1860	5430	744	558	583	608	880	1949	5564	780	585	615	646	924
1772	5299	709	531	550	572	837	1861	5433	745	558	583	608	880	1950	5565	780	585	615	646	924
1773	5301	710	532	552	572	837	1862	5434	745	558	584	608	881	1951	5568	781	586	615	646	924
1774	5302	710	532	552	572	837	1863	5436	746	559	584	609	881	1952	5569	781	586	616	647	926
1775	5303	710	532	552	573	838	1864	5437	746	559	584	609	881	1953	5571	782	586	616	647	926
1776	5305	711	533	553	573	838	1865	5438	746	559	585	610	883	1954	5572	782	586	616	647	926
1777	5306	711	533	553	574	840	1866	5440	747	560	585	611	883	1955	5573	782	586	617	648	927
1778	5308	712	534	554	574	840	1867	5441	747	560	586	611	884	1956	5575	783	587	618	649	927
1779	5309	712	534	554	574	840	1868	5443	748	561	586	612	884	1957	5576	783	587	619	650	929
1780	5310	712	534	554	576	840	1869	5444	748	561	586	612	884	1958	5578	784	588	619	650	929
1781	5313	713	534	554	576	840	1870	5446	749	561	586	612	885	1959	5579	784	588	619	650	929
1782	5314	713	534	555	576	842	1871	5448	749	561	586	612	886	1960	5580	784	588	619	650	929
1783	5316	714	535	555	578	842	1872	5449	749	561	586	612	886	1961	5583	785	588	619	650	929
1784	5317	714	536	555	576	842	1873	5451	750	562	588	614	886	1962	5584	785	588	620	651	931
1785	5318	714	536	556	577	843	1874	5452	750	562	588	614	886	1963	5586	786	589	620	651	931
1786	5320	715	536	556	577	843	1875	5453	750	562	588	614	888	1964	5587	786	589	620	652	931
1787	5321	715	536	557	578	844	1876	5455	751	563	589	615	888	1965	5588	786	589	621	653	932
1788	5323	716	537	557	578	845	1877	5456	751	563	589	616	889	1966	5590	787	590	621	653	932
1789	5324	716	537	557	578	845	1878	5458	752	564	590	616	889	1967	5591	787	591	622	654	934
1790	5326	716	537	558	579	845	1879	5459	752	564	590	616	889	1968	5593	788	591	622	654	934
1791	5328	717	537	558	579	845	1880	5460	752	564	590	616	890	1969	5594	788	591	622	654	934
1792	5329	717	537	559	580	847	1881	5463	753	564	590	617	890	1970	5595	788	591	622	654	934
1793	5331	718	538	559	580	847	1882	5464	753	564	591	617	891	1971	5598	789	591	622	654	934
1794	5332	718	538	559	580	847	1883	5466	754	566	591	618	891	1972	5599	789	591	624	656	936
1795	5333	718	538	559	581	848	1884	5467	754	565	591	618	891	1973	5601	790	592	624	656	936
1796	5335	719	539	560	581	848	1885	5468	754	566	592	618	893	1974	5602	790	592	624	656	936
1797	5336	719	539	560	583	849	1886	5470	755	566	592	619	893	1975	5603	790	592	625	657	937
1798	5338	720	540	561	583	850	1887	5471	755	566	593	619	894	1976	5605	791	593	626	657	937
1799	5339	720	540	561	583	850	1888	5473	756	567	593	620	894	1977	5606	791	594	626	658	939
1800	5340	720	540	561	583	850	1889	5474	756	567	593	620	894	1978	5608	792	594	626	658	939
1801	5343	721	540	561	583	851	1890	5475	756	567	594	620	895	1979	5609	792	594	626	658	939
1802	5344	721	540	562	584	852	1891	5478	757	567	594	621	895	1980	5610	792	594	626	659	939
1803	5346	722	541	562	584	852	1892	5479	757	567	595	621	896	1981	5613	793	594	626	659	939
1804	5347	722	541	562	584	853	1893	5481	758	568	595	622	896	1982	5614	793	594	627	660	941
1805	5348	722	541	562	585	853	1894	5482	758	568	595	622	896	1983	5616	794	595	627	660	941
1806	5350	723	542	563	586	854	1895	5483	758	568	596	622	898	1984	5617	794	595	627	660	941
1807	5351	723	542	564	587	855	1896	5485	759	569	596	623	898	1985	5618	794	595	628	661	942
1808	5353	724	543	565	587	855	1897	5486	759	569	597	623	899	1986	5620	795	596	628	661	942
1809	5354	724	543	566	587	856	1898	5488	760	570	597	626	899	1987	5621	795	596	629	662	943
1810	5356	724	543	566	587	856	1899	5489	760	570	597	625	900	1988	5623	796	597	629	662	944
1811	5358	725	543	566	587	857	1900	5490	760	570	597	626	900	1989	5624	796	597	629	662	944
1812	5359	725	543	566	588	857	1901	5493	761	570	597	625	901	1990	5625	796	597	630	663	944
1813	5361	726	544	566	588	858	1902	5494	761	570	598	625	901	1991	5628	797	597	630	663	944
1814	5362	726	544	566	589	858	1903	5496	762	571	598	626	901	1992	5629	797	598	631	664	946
1815	5363	726	544	567	590	860	1904	5497	762	571	598	626	902	1993	5631	798	598	631	664	946
1816	5365	727	545	567	590	859	1905	5498	762	571	599	628	901	1994	5632	798	598	631	664	946
1817	5366	727	545	568	591	860	1906	5500	763	572	600	627	904	1995	5633	798	599	632	665	947
1818	5368	728	546	568	591	860	1907	5501	763	572	601	628	904	1996	5635	799	599	632	665	947
1819	5369	728	546	568	591	860	1908	5503	764	573	601	629	904	1997	5636	799	600	633	667	948
1820	5370	728	546	568	591	860	1909	5504	764	573	601	629	904	1998	5638	800	600	633	667	949
1821	5373	729	546	568	591	860	1910	5506	764	573	601	629	905	1999	5639	800	600	633	667	949
1822	5374	729	546	568	591	860	1911	5508	765	573	601	629	905	2000	5640	800	600	633	667	949

110

(1)	(2)	(3)	(4)	(5)	(6)	(7)
2001	5643	801	600	633	667	949
2002	5644	801	600	633	667	949
2003	5646	802	601	634	668	950
2004	5647	802	601	634	668	951
2005	5648	802	601	634	668	951
2006	5650	803	602	635	669	952
2007	5651	803	602	636	670	952
2008	5653	804	603	637	671	953
2009	5654	804	603	637	671	954
2010	5656	804	603	637	671	954
2011	5658	805	603	637	671	954
2012	5659	805	603	637	671	954
2013	5661	806	604	638	672	955
2014	5662	806	604	638	672	956
2015	5663	806	604	638	673	956
2016	5665	807	605	639	674	957
2017	5666	807	605	639	674	957
2018	5668	808	606	640	675	958
2019	5669	808	606	640	675	958
2020	5670	808	606	640	675	959
2021	5673	809	606	640	675	959
2022	5674	809	606	640	676	959
2023	5676	810	607	642	677	960
2024	5677	810	607	642	677	961
2025	5678	810	607	642	677	961
2026	5680	811	608	643	678	962
2027	5681	811	608	643	678	962
2028	5683	812	609	644	679	963
2029	5684	812	609	644	679	963
2030	5685	812	609	644	679	964
2031	5688	813	609	644	680	964
2032	5689	813	609	644	680	964
2033	5691	814	610	645	681	965
2034	5692	814	610	645	681	966
2035	5693	814	610	645	681	966
2036	5695	815	611	646	682	967
2037	5696	815	611	646	682	967
2038	5698	816	612	647	683	968
2039	5699	816	612	647	683	968
2040	5700	816	612	647	683	968
2041	5703	817	612	648	684	969
2042	5704	817	612	648	684	969
2043	5706	818	613	649	685	970
2044	5707	818	613	649	685	970
2045	5708	818	613	649	685	971
2046	5710	819	614	650	686	972
2047	5711	819	614	650	686	972
2048	5713	820	615	651	688	973
2049	5714	820	615	651	688	973
2050	5715	820	615	651	688	973
2051	5716	821	615	651	688	974
2052	5719	821	616	651	688	974
2053	5721	822	616	652	689	976
2054	5722	822	616	652	689	975
2055	5723	822	616	652	689	975
2056	5725	823	617	653	690	977
2057	5726	823	617	654	691	977
2058	5728	824	618	655	692	978
2059	5729	824	618	655	692	978
2060	5730	824	618	655	692	978
2061	5733	825	619	656	692	979
2062	5734	826	619	656	693	979
2063	5736	826	619	656	693	980
2064	5737	826	619	656	694	980
2065	5738	826	619	656	694	980
2066	5740	827	620	657	695	982
2067	5741	827	620	657	695	982
2068	5743	828	621	658	696	983
2069	5744	828	621	658	696	983
2070	5746	829	621	658	696	983
2071	5748	829	621	658	696	984
2072	5749	829	621	658	696	984
2073	5751	830	622	660	698	985
2074	5752	830	622	660	698	985
2075	5753	830	622	660	698	985
2076	5755	831	623	661	699	987
2077	5756	831	623	661	699	987
2078	5758	832	624	662	700	988
2079	5760	832	624	662	700	988
2080	5760	832	624	662	700	988
2081	5763	833	624	662	701	989
2082	5764	833	624	662	701	989
2083	5766	834	625	663	702	990
2084	5767	834	626	663	702	990
2085	5768	834	626	663	702	991
2086	5770	835	626	664	703	992
2087	5771	835	626	664	703	992
2088	5773	836	627	665	704	993
2089	5774	836	627	665	704	993

(1)	(2)	(3)	(4)	(5)	(6)	(7)
2090	5775	836	627	665	704	993
2091	5778	837	627	666	705	994
2092	5779	837	627	666	705	994
2093	5781	838	628	667	706	995
2094	5782	838	628	667	706	995
2095	5783	838	628	667	706	996
2096	5785	839	629	668	707	997
2097	5786	839	629	668	707	997
2098	5788	840	630	669	709	998
2099	5789	840	630	669	709	998
2100	5790	840	630	669	709	998
2101	5793	841	630	669	709	999
2102	5794	841	630	669	709	999
2103	5796	842	631	670	710	1000
2104	5797	842	631	670	710	1000
2105	5798	842	631	670	710	1000
2106	5800	843	632	671	711	1001
2107	5801	843	632	672	712	1002
2108	5803	844	633	673	713	1003
2109	5804	844	633	673	713	1003
2110	5805	844	633	673	713	1003
2111	5808	845	633	673	713	1004
2112	5809	846	633	673	713	1004
2113	5811	846	634	674	714	1005
2114	5812	846	634	674	714	1005
2115	5813	846	634	674	715	1005
2116	5815	847	635	675	716	1006
2117	5816	847	635	675	716	1007
2118	5818	848	636	676	717	1008
2119	5819	848	636	676	717	1008
2120	5820	848	636	676	717	1008
2121	5823	849	636	676	717	1009
2122	5824	849	636	676	719	1010
2123	5826	850	637	678	719	1010
2124	5827	850	637	678	719	1010
2125	5828	850	637	679	720	1011
2126	5830	851	638	679	720	1012
2127	5831	851	638	680	721	1013
2128	5833	852	639	680	721	1013
2129	5834	852	639	680	721	1013
2130	5835	852	639	680	722	1013
2131	5838	853	639	680	722	1014
2132	5839	853	639	681	723	1015
2133	5841	854	640	681	723	1015
2134	5842	854	640	681	723	1015
2135	5843	854	640	682	724	1016
2136	5845	855	641	682	724	1016
2137	5846	855	641	683	725	1018
2138	5848	856	642	683	725	1018
2139	5849	856	642	683	725	1018
2140	5850	856	642	684	726	1019
2141	5853	857	642	684	726	1019
2142	5854	857	642	685	727	1020
2143	5856	858	643	685	727	1020
2144	5857	858	643	685	727	1020
2145	5858	858	643	686	728	1021
2146	5860	859	644	686	728	1021
2147	5861	860	644	687	730	1023
2148	5863	860	645	687	730	1023
2149	5864	860	645	687	730	1023
2150	5866	860	645	687	730	1023
2151	5868	861	645	687	730	1023
2152	5869	861	645	688	731	1025
2153	5871	862	646	688	731	1025
2154	5872	862	646	688	731	1025
2155	5873	862	646	689	732	1026
2156	5875	863	647	690	733	1027
2157	5876	863	647	691	734	1028
2158	5878	864	648	691	734	1028
2159	5879	864	648	691	734	1028
2160	5880	864	648	691	734	1028
2161	5883	865	648	691	734	1028
2162	5884	865	648	692	735	1030
2163	5886	866	649	692	735	1030
2164	5887	866	649	692	736	1030
2165	5888	866	649	693	737	1031
2166	5890	867	650	693	737	1031
2167	5891	867	650	694	738	1033
2168	5893	868	651	694	738	1033
2169	5894	868	651	694	738	1033
2170	5895	868	651	694	738	1033
2171	5898	869	651	694	738	1033
2172	5899	869	651	696	740	1036
2173	5901	870	652	696	740	1036
2174	5902	870	652	696	740	1036
2175	5903	870	652	697	741	1036
2176	5905	871	653	697	741	1036
2177	5906	871	653	697	741	1036
2178	5908	872	654	698	742	1038

(1)	(2)	(3)	(4)	(5)	(6)	(7)
2179	5909	872	654	698	742	1038
2180	5910	872	654	698	742	1038
2181	5913	873	654	698	743	1038
2182	5914	873	654	698	743	1038
2183	5916	874	655	699	744	1040
2184	5917	874	655	699	744	1040
2185	5918	874	655	699	744	1040
2186	5920	875	656	700	745	1041
2187	5921	875	656	700	746	1041
2188	5923	876	657	701	746	1042
2189	5924	876	657	701	746	1043
2190	5925	876	657	701	746	1043
2191	5928	877	657	702	747	1043
2192	5929	877	657	702	747	1043
2193	5931	878	658	703	748	1045
2194	5932	878	658	703	749	1046
2195	5933	878	658	703	749	1046
2196	5935	879	659	704	749	1046
2197	5936	879	659	704	751	1047
2198	5938	880	660	705	751	1048
2199	5939	880	660	705	751	1048
2200	5940	880	660	705	751	1048
2201	5943	881	660	705	751	1048
2202	5944	881	660	706	752	1049
2203	5946	882	661	706	752	1050
2204	5947	882	661	706	752	1050
2205	5948	882	661	707	753	1051
2206	5950	883	662	708	754	1051
2207	5951	883	662	709	755	1052
2208	5953	884	663	709	755	1053
2209	5954	884	663	709	755	1053
2210	5955	884	663	709	756	1053
2211	5958	885	663	709	756	1053
2212	5959	886	663	710	758	1054
2213	5961	886	664	710	756	1055
2214	5962	886	664	710	757	1055
2215	5963	886	664	711	758	1056
2216	5965	887	665	711	758	1056
2217	5966	887	665	712	759	1057
2218	5968	888	666	712	759	1057
2219	5969	888	666	712	759	1058
2220	5970	888	666	712	759	1058
2221	5973	889	666	712	759	1058
2222	5974	889	666	714	761	1059
2223	5976	890	667	714	761	1060
2224	5977	890	667	714	761	1060
2225	5978	890	667	715	762	1061
2226	5980	891	668	715	762	1061
2227	5981	891	668	716	763	1062
2228	5983	892	669	716	763	1062
2229	5984	892	669	716	763	1063
2230	5985	892	669	716	764	1063
2231	5988	893	669	716	764	1063
2232	5989	893	669	717	765	1064
2233	5991	894	670	717	765	1064
2234	5992	894	670	717	765	1065
2235	5993	894	670	718	766	1066
2236	5995	895	671	718	766	1066
2237	5996	895	671	719	767	1067
2238	5998	896	672	719	767	1067
2239	5999	896	672	719	767	1067
2240	6000	896	672	720	768	1068
2241	6003	897	672	720	768	1068
2242	6004	897	672	721	769	1069
2243	6006	898	673	721	769	1069
2244	6007	898	673	721	769	1070
2245	6008	898	673	722	770	1071
2246	6010	899	674	722	770	1071
2247	6011	899	674	723	772	1072
2248	6013	900	675	723	772	1072
2249	6014	900	675	723	772	1072
2250	6016	900	675	723	772	1073
2251	6018	901	675	723	772	1073
2252	6019	901	676	724	773	1074
2253	6021	902	676	724	773	1074
2254	6022	902	676	724	773	1074
2255	6023	902	676	725	774	1076
2256	6025	903	677	726	775	1076
2257	6026	903	677	727	776	1077
2258	6028	904	678	727	776	1077
2259	6029	904	678	727	776	1077
2260	6030	904	678	727	776	1078
2261	6033	905	678	727	776	1078
2262	6034	905	678	728	777	1079
2263	6036	906	679	728	777	1079
2264	6037	906	679	728	778	1079
2265	6038	906	679	728	778	1079
2266	6040	907	680	729	779	1081
2267	6041	907	680	729	779	1081

(1)	(2)	(3)	(4)	(6)	(6)	(7)
2268	6043	908	681	730	780	1082
2269	6044	908	681	730	780	1082
2270	6045	908	681	730	780	1082
2271	6048	909	681	730	780	1083
2272	6049	909	681	730	780	1083
2273	6051	910	682	732	782	1084
2274	6052	910	682	732	782	1084
2275	6053	910	682	732	782	1084
2276	6055	911	683	733	783	1086
2277	6056	911	683	733	783	1086
2278	6058	912	684	734	784	1087
2279	6059	912	684	734	784	1087
2280	6060	912	684	734	784	1087
2281	6063	913	684	734	785	1088
2282	6064	913	684	734	785	1088
2283	6066	914	685	735	786	1089
2284	6067	914	685	735	786	1089
2285	6068	914	685	735	786	1089
2286	6070	915	686	736	787	1091
2287	6071	915	686	736	787	1091
2288	6073	916	687	737	788	1092
2289	6074	916	687	737	788	1092
2290	6075	916	687	737	788	1092
2291	6078	917	687	738	789	1093
2292	6079	917	687	738	789	1093
2293	6081	918	688	739	790	1094
2294	6082	918	688	739	790	1094
2295	6083	918	688	739	790	1094
2296	6085	919	689	740	791	1096
2297	6086	919	689	740	791	1096
2298	6088	920	690	741	793	1097
2299	6089	920	690	741	793	1097
2300	6090	920	690	741	793	1097
2301	6093	921	690	741	793	1098
2302	6094	921	690	741	793	1098
2303	6096	922	691	742	794	1099
2304	6097	922	691	742	794	1099
2305	6098	922	691	742	794	1099
2306	6100	923	692	743	795	1100
2307	6101	923	692	744	796	1101
2308	6103	924	693	745	797	1102
2309	6104	924	693	745	797	1102
2310	6105	924	693	745	797	1102
2311	6108	925	693	745	797	1103
2312	6109	925	693	745	797	1103
2313	6111	926	694	746	798	1104
2314	6112	926	694	746	798	1104
2315	6113	926	694	746	799	1104
2316	6115	927	695	747	800	1105
2317	6116	927	695	747	800	1106
2318	6118	928	696	748	801	1107
2319	6119	928	696	748	801	1107
2320	6120	928	696	748	801	1107
2321	6123	929	696	748	801	1107
2322	6124	929	696	748	801	1108
2323	6126	930	697	750	803	1109
2324	6127	930	697	750	803	1109
2325	6128	930	697	750	803	1109
2326	6130	931	698	751	803	1109
2327	6131	931	698	751	803	1109
2328	6133	932	699	752	803	1109
2329	6134	932	699	752	803	1109
2330	6135	932	699	752	803	1109
2331	6138	933	699	752	803	1109
2332	6139	933	699	752	803	1109
2333	6141	934	700	753	803	1109
2334	6143	934	700	754	803	1109
2335	6145	934	700	755	803	1109
2336	6148	935	701	757	803	1109
2337	6151	935	701	760	803	1109
2338	6154	936	702	762	803	1109
2339	6156	936	702	762	803	1109
2340	6158	936	702	762	803	1109
2341	6162	937	702	762	803	1109
2342	6164	937	702	762	803	1109
2343	6167	938	703	762	803	1109
2344	6169	938	703	762	803	1109
2345	6171	938	703	762	803	1109
2346	6175	939	704	764	803	1109
2347	6177	939	704	765	803	1109
2348	6180	940	705	765	803	1110
2349	6182	940	705	765	803	1110
2350	6184	940	705	765	803	1110
2351	6188	941	705	765	803	1110
2352	6190	941	706	765	803	1110
2353	6193	942	706	765	803	1112
2354	6195	942	706	765	803	1112
2355	6198	942	706	766	803	1112
2356	6201	943	707	768	804	1114

(1)	(2)	(3)	(4)	(5)	(6)	(7)
2357	6203	943	707	768	804	1114
2358	6206	944	708	768	804	1114
2359	6208	944	708	768	804	1115
2360	6210	944	708	768	804	1115
2361	6214	945	708	768	804	1115
2362	6216	945	708	768	804	1115
2363	6219	946	709	769	805	1116
2364	6222	946	709	769	806	1117
2365	6224	946	709	769	806	1117
2366	6227	947	710	771	807	1118
2367	6229	947	710	771	807	1118
2368	6232	948	711	772	807	1119
2369	6234	948	711	772	807	1119
2370	6236	949	712	772	807	1119
2371	6240	949	712	772	808	1120
2372	6242	949	712	772	808	1120
2373	6246	950	712	773	809	1121
2374	6248	950	712	773	809	1122
2375	6250	950	712	773	809	1122
2376	6253	951	713	774	810	1122
2377	6255	951	713	774	810	1123
2378	6258	952	714	775	811	1124
2379	6260	952	714	775	811	1124
2380	6262	952	714	775	811	1124
2381	6266	953	714	775	811	1124
2382	6269	953	714	775	812	1125
2383	6272	954	715	776	812	1126
2384	6274	954	715	776	812	1126
2385	6276	954	715	776	813	1126
2386	6279	955	716	777	813	1127
2387	6281	955	716	777	813	1127
2388	6284	956	717	778	814	1128
2389	6286	956	717	778	814	1129
2390	6288	956	717	778	814	1129
2391	6293	957	717	778	815	1130
2392	6295	957	717	778	815	1130
2393	6298	958	718	779	815	1130
2394	6300	958	718	779	815	1130
2395	6302	958	718	779	816	1131
2396	6305	959	719	780	817	1132
2397	6307	959	719	780	817	1132
2398	6310	960	720	781	817	1133
2399	6312	960	720	781	817	1133
2400	6314	960	720	781	818	1133
2401	6319	961	720	781	818	1134
2402	6321	961	720	781	818	1134
2403	6324	962	721	782	819	1136
2404	6326	962	721	782	819	1136
2405	6328	962	721	783	819	1136
2406	6331	963	722	783	820	1137
2407	6333	963	722	783	820	1137
2408	6336	964	723	784	820	1137
2409	6338	964	723	784	821	1137
2410	6341	964	723	785	822	1139
2411	6345	965	723	785	822	1139
2412	6347	965	723	785	822	1139
2413	6350	966	724	785	822	1140
2414	6352	966	724	786	823	1140
2415	6354	966	724	786	823	1140
2416	6357	967	725	786	823	1141
2417	6359	967	725	786	823	1141
2418	6362	968	726	787	823	1142
2419	6365	968	726	788	825	1143
2420	6367	968	726	788	825	1143
2421	6371	969	726	788	825	1144
2422	6373	969	726	788	825	1144
2423	6376	970	727	789	826	1144
2424	6378	970	727	789	826	1145
2425	6380	970	727	789	826	1145
2426	6383	971	728	790	826	1145
2427	6385	971	728	790	826	1146
2428	6389	972	729	791	829	1148
2429	6391	972	729	791	829	1148
2430	6393	972	729	791	829	1148
2431	6397	973	729	791	829	1148
2432	6399	973	729	791	829	1148
2433	6402	974	730	792	829	1149
2434	6404	974	730	792	829	1149
2435	6406	974	730	792	829	1149
2436	6409	975	731	793	829	1150
2437	6412	975	731	793	830	1151
2438	6415	976	732	794	832	1152
2439	6417	976	732	794	832	1153
2440	6419	976	732	794	832	1153
2441	6423	977	732	794	832	1153
2442	6425	977	732	794	832	1153
2443	6428	978	733	795	832	1153
2444	6430	978	733	795	832	1153
2445	6432	978	733	795	832	1154

(1)	(2)	(3)	(4)	(5)	(6)	(7)
2446	6436	979	734	797	834	1156
2447	6438	979	734	797	834	1156
2448	6441	980	735	797	835	1157
2449	6443	980	735	797	835	1157
2450	6445	980	735	797	835	1157
2451	6449	981	735	797	835	1157
2452	6451	981	735	798	835	1157
2453	6454	982	736	798	836	1159
2454	6456	982	736	798	836	1159
2455	6459	982	736	799	836	1159
2456	6462	983	737	800	837	1161
2457	6464	983	737	800	838	1161
2458	6467	984	738	800	838	1161
2459	6469	984	738	800	838	1161
2460	6471	984	738	800	838	1162
2461	6475	985	738	800	838	1162
2462	6477	985	738	801	838	1162
2463	6480	986	739	802	839	1163
2464	6483	986	739	802	840	1164
2465	6485	986	739	802	840	1164
2466	6488	987	740	803	841	1165
2467	6490	987	740	803	841	1165
2468	6493	988	741	804	841	1166
2469	6495	988	741	804	841	1166
2470	6497	988	741	804	841	1166
2471	6501	989	741	804	842	1167
2472	6503	989	741	804	842	1167
2473	6507	990	742	806	843	1168
2474	6509	990	742	806	843	1169
2475	6511	990	742	806	843	1169
2476	6514	991	743	806	844	1169
2477	6516	991	743	806	844	1170
2478	6519	992	744	807	845	1171
2479	6521	992	744	807	845	1171
2480	6523	992	744	807	845	1171
2481	6527	993	744	807	845	1171
2482	6530	993	744	808	846	1172
2483	6533	994	745	809	846	1173
2484	6535	994	745	809	846	1173
2485	6537	994	745	809	846	1173
2486	6540	995	746	809	847	1174
2487	6542	995	746	809	847	1174
2488	6545	996	747	810	848	1175
2489	6547	996	747	810	848	1176
2490	6549	996	747	810	848	1176
2491	6554	997	747	811	849	1177
2492	6556	997	747	811	849	1177
2493	6559	998	748	812	849	1177
2494	6561	998	748	812	849	1177
2495	6563	998	748	812	850	1178
2496	6566	999	749	812	851	1179
2497	6568	999	749	812	851	1179
2498	6571	1000	750	813	851	1180
2499	6573	1000	750	813	851	1180
2500	6575	1000	750	813	851	1180
2501	6580	1001	750	814	852	1181
2502	6582	1001	750	814	852	1181
2503	6585	1002	751	815	853	1183
2504	6587	1002	751	815	853	1183
2505	6589	1002	751	815	853	1183
2506	6592	1003	752	815	854	1183
2507	6594	1003	752	815	854	1184
2508	6597	1004	753	816	854	1184
2509	6599	1004	753	816	854	1184
2510	6602	1004	753	818	856	1186
2511	6606	1005	753	818	856	1186
2512	6608	1005	753	818	856	1186
2513	6611	1006	754	818	856	1187
2514	6613	1006	754	818	857	1187
2515	6615	1006	754	818	857	1187
2516	6618	1007	755	818	857	1188
2517	6620	1007	755	818	857	1188
2518	6623	1008	756	819	857	1188
2519	6626	1008	756	821	859	1190
2520	6628	1008	756	821	859	1190
2521	6632	1009	756	821	859	1191
2522	6634	1009	756	821	859	1191
2523	6637	1010	757	821	859	1191
2524	6639	1010	757	821	860	1192
2525	6641	1010	757	821	860	1192
2526	6644	1011	758	822	860	1192
2527	6646	1011	758	822	860	1192
2528	6650	1012	759	823	862	1195
2529	6652	1012	759	824	862	1195
2530	6654	1012	759	824	862	1195
2531	6658	1013	759	824	862	1195
2532	6660	1013	759	824	862	1195
2533	6663	1014	760	824	863	1196
2534	6665	1014	760	824	863	1196

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(1)	(2)	(3)	(4)	(5)	(6)	(7)
[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]
2536	6670	1015	761	825	863	1197
2537	6673	1015	761	825	864	1198
2538	6676	1016	762	827	866	1199
2539	[illegible]	1016	762	827	866	1200
2540	6680	1016	762	827	866	1200
2541	6684	1017	762	827	866	1200
2542	6686	1017	762	827	866	1200
2543	6689	1018	763	827	866	1200
2544	6691	1018	763	827	866	1200
2545	6693	1018	763	827	866	1201
2546	6697	1019	764	829	868	1203
2547	6699	1019	764	829	868	1203
2548	6702	1020	765	830	869	1204
2549	6704	1020	765	830	869	1204
2550	6706	1020	765	830	869	1204
2551	6710	1021	765	830	869	1204
2552	6712	1021	765	830	869	1204
2553	6715	1022	766	830	870	1205
2554	6717	1022	766	830	870	1205
2555	6720	1022	766	831	870	1206
2556	6723	1023	767	832	871	1207
2557	6725	1023	767	832	871	1208
2558	6728	1024	768	833	872	1208
2559	6730	1024	768	833	872	1208
2560	6732	1024	768	833	872	1209
2561	6736	1025	768	833	872	1209
2562	6738	1025	768	833	872	1209
2563	6741	1026	769	834	873	1210
2564	6744	1026	769	834	874	1211
2565	6746	1026	769	834	874	1211
2566	6749	1027	770	835	874	1212
2567	6751	1027	770	836	875	1212
2568	6754	1028	771	837	875	1213
2569	6756	1028	771	837	875	1213
2570	6758	1028	771	837	875	1213
2571	6762	1029	771	837	875	1214
2572	6764	1029	771	837	875	1214
2573	6768	1030	772	838	877	1215
2574	6770	1030	772	838	877	1216
2575	6772	1030	772	838	877	1216
2576	6775	1031	773	838	877	1216
2577	6777	1031	773	839	878	1217
2578	6780	1032	774	840	879	1218
2579	6782	1032	774	840	879	1218
2580	6784	1032	774	840	879	1218
2581	6788	1033	774	840	879	1218
2582	6791	1033	774	840	880	1219
2583	6794	1034	775	841	880	1220
2584	6796	1034	775	841	880	1220
2585	6798	1034	775	841	880	1220
2586	6801	1035	776	842	881	1221
2587	6803	1035	776	842	881	1221
2588	6806	1036	777	843	882	1222
2589	6808	1036	777	843	882	1223
2590	6810	1036	777	843	882	1223
2591	6815	1037	777	843	883	1223
2592	6817	1037	777	843	883	1224
2593	6820	1038	778	844	883	1224
2594	6822	1038	778	844	883	1224
2595	6824	1038	778	844	883	1225
2596	6827	1039	779	845	885	1226
2597	6829	1039	779	845	885	1226
2598	6832	1040	780	846	885	1227
2599	6834	1040	780	846	885	1227
2600	6836	1040	780	846	885	1227
2601	6841	1041	780	846	886	1228
2602	6843	1041	780	846	886	1228
2603	6846	1042	781	847	887	1229
2604	6848	1042	781	847	887	1229
2605	6850	1042	781	847	887	1229
2606	6853	1043	782	848	888	1230
2607	6855	1043	782	848	888	1231
2608	6858	1044	783	849	888	1231
2609	6860	1044	783	849	888	1231
2610	6863	1044	783	850	890	1233
2611	6867	1045	783	850	890	1233
2612	6869	1045	783	850	890	1233
2613	6872	1046	784	850	890	1234
2614	6874	1046	784	850	890	1234
2615	6876	1046	784	851	890	1234
2616	6879	1047	785	851	891	1235
2617	6881	1047	785	851	891	1235
2618	6884	1048	786	852	891	1235
2619	6887	1048	786	853	892	1237
2620	6889	1048	786	853	891	1237
2621	6893	1049	786	853	893	1238
2622	6895	1049	786	853	893	1238
2623	6898	1050	787	853	893	1238

(1)	(2)	(3)	(4)	(5)	(6)	(7)
[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]
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2626	6905	1051	788	855	894	1239
2627	6907	1051	788	855	894	1239
2628	6911	1052	789	856	896	1242
2629	6913	1052	789	856	896	1242
2630	6915	1052	789	856	896	1242
2631	6919	1053	789	856	896	1242
2632	6921	1053	789	856	896	1242
2633	6924	1054	790	856	896	1243
2634	6926	1054	790	857	897	1243
2635	6928	1054	790	857	897	1243
2636	6931	1055	791	858	897	1244
2637	6934	1055	791	858	898	1245
2638	6937	1056	792	859	899	1246
2639	6939	1056	792	859	900	1247
2640	6941	1056	792	859	900	1247
2641	6945	1057	792	859	900	1247
2642	6947	1057	792	859	900	1247
2643	6950	1058	793	859	900	1247
2644	6952	1058	793	860	900	1247
2645	6954	1058	793	860	900	1248
2646	6958	1059	794	862	902	1250
2647	6960	1059	794	862	902	1250
2648	6963	1060	795	862	903	1251
2649	6965	1060	795	862	903	1251
2650	6967	1060	795	862	903	1251
2651	6971	1061	795	862	903	1251
2652	6973	1061	795	862	903	1251
2653	6976	1062	796	863	904	1252
2654	6978	1062	796	863	904	1252
2655	6981	1062	796	864	904	1253
2656	6984	1063	797	865	905	1254
2657	6986	1063	797	865	905	1255
2658	6989	1064	798	865	906	1255
2659	6991	1064	798	865	906	1255
2660	6993	1064	798	865	906	1256
2661	6997	1065	798	865	906	1256
2662	6999	1065	798	865	906	1256
2663	7002	1066	799	867	907	1257
2664	7005	1066	799	867	908	1258
2665	7007	1066	799	867	908	1258
2666	7010	1067	800	868	908	1259
2667	7012	1067	800	868	908	1259
2668	7015	1068	801	869	909	1259
2669	7017	1068	801	869	909	1260
2670	7019	1068	801	869	909	1260
2671	7023	1069	801	869	909	1260
2672	7025	1069	801	869	909	1260
2673	7029	1070	802	871	911	1262
2674	7031	1070	802	871	911	1263
2675	7033	1070	802	871	911	1263
2676	7036	1071	803	871	911	1263
2677	7038	1071	803	871	912	1263
2678	7041	1072	804	872	913	1265
2679	7043	1072	804	872	913	1265
2680	7045	1072	804	872	913	1265
2681	7049	1073	804	872	913	1265
2682	7052	1073	804	873	914	1266
2683	7055	1074	805	874	914	1267
2684	7057	1074	805	874	914	1267
2685	7059	1074	805	874	914	1267
2686	7062	1075	806	874	914	1268
2687	7064	1075	806	874	915	1268
2688	7067	1076	807	876	916	1269
2689	7069	1076	807	875	916	1269
2690	7071	1076	807	875	[illegible]	1269
2691	7076	1077	807	876	[illegible]	1270
2692	7078	1077	807	876	917	1271
2693	7081	1078	808	877	917	1271
2694	7083	1078	808	877	917	1271
2695	7085	1078	808	877	917	1272
2696	7088	1079	809	877	919	1273
2697	7090	1079	809	877	919	1273
2698	7093	1080	810	878	919	1274
2699	7095	1080	810	878	919	1274
2700	7097	1080	810	878	919	1274
2701	7102	1081	810	879	920	1275
2702	7104	1081	810	879	920	1275
2703	7107	1082	811	880	921	1276
2704	7109	1082	811	880	921	1276
2705	7111	1082	811	880	921	1276
2706	7114	1083	812	880	922	1277
2707	7116	1083	812	880	922	1278
2708	7119	1084	813	881	922	1278
2709	7121	1084	813	881	922	1278
2710	7124	1084	813	882	923	1280
2711	7128	1085	813	882	923	1280
2712	7130	1085	813	882	923	1280

(1)	(2)	(3)	(4)	(5)	(6)	(7)
[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]
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2716	7140	1087	815	883	925	[illegible]
2717	7142	1087	815	883	925	[illegible]
2718	7145	1088	816	884	925	[illegible]
2719	7148	1088	816	885	926	1284
2720	7150	1088	816	885	926	[illegible]
2721	7154	1089	816	886	927	1285
2722	7156	1089	816	886	927	1285
2723	7159	1090	817	886	927	1285
2724	7161	1090	817	886	927	1285
2725	7163	1090	817	886	928	1286
2726	7166	1091	818	887	928	1286
2727	7168	1091	818	887	928	1286
2728	7172	1092	819	888	930	1289
2729	7174	1092	819	888	930	1289
2730	7176	1092	819	889	930	1289
2731	7180	1093	819	889	930	1289
2732	7182	1093	819	889	930	1289
2733	7185	1094	820	889	930	1290
2734	7187	1094	820	889	930	[illegible]
2735	7189	1094	820	889	931	1290
2736	7192	1095	821	890	931	1290
2737	7195	1095	821	890	932	[illegible]
2738	7198	1096	822	891	933	1293
2739	7200	1096	822	891	933	1293
2740	7202	1096	822	892	933	1293
2741	7206	1097	822	892	933	1293
2742	7208	1097	822	892	933	1294
2743	7211	1098	823	892	933	1294
2744	7213	1098	823	892	934	1294
2745	7215	1098	823	892	934	1294
2746	7219	1099	824	894	936	1297
2747	7221	1099	824	894	936	1297
2748	7224	1100	825	894	936	1298
2749	7226	1100	825	895	937	1298
2750	7228	1100	825	895	937	1298
2751	7232	1101	825	895	937	1298
2752	7234	1101	825	895	937	1298
2753	7237	1102	826	895	937	1299
2754	7239	1102	826	895	937	1299
2755	7242	1102	826	896	938	1300
2756	7245	1103	827	897	939	1301
2757	7247	1103	827	897	939	1302
2758	7250	1104	828	897	939	1302
2759	7252	1104	828	898	940	1302
2760	7254	1104	828	898	940	1303
2761	7258	1105	828	898	940	1303
2762	7260	1105	828	898	940	1303
2763	7263	1106	829	899	941	1304
2764	7266	1106	829	899	942	1305
2765	7268	1106	829	899	942	1305
2766	7271	1107	830	900	942	1306
2767	7273	1107	830	900	942	1306
2768	7276	1108	831	902	943	1306
2769	7278	1108	831	902	943	1307
2770	7280	1108	831	902	943	1307
2771	7284	1109	831	902	943	1307
2772	7286	1109	831	902	943	1307
2773	7290	1110	832	903	945	1309
2774	7292	1110	832	903	945	1309
2775	7294	1110	832	903	945	1310
2776	7297	1111	833	903	945	1310
2777	7299	1111	833	903	945	1310
2778	7302	1112	834	905	947	1312
2779	7304	1112	834	905	947	1312
2780	7306	1112	834	905	947	1312
2781	7310	1113	834	905	947	1312
2782	7313	1113	834	905	948	1313
2783	7316	1114	835	906	948	1314
2784	7318	1114	835	906	948	1314
2785	7320	1114	835	906	948	1314
2786	7323	1115	836	906	948	1314
2787	7325	1115	836	906	948	1315
2788	7328	1116	837	908	950	1316
2789	7330	1116	837	908	950	1316
2790	7332	1116	837	908	950	1316
2791	7337	1117	837	908	950	1317
2792	7339	1117	837	908	951	1318
2793	7342	1118	838	909	951	1318
2794	7344	1118	838	909	951	1318
2795	7346	1118	838	909	951	1318
2796	7349	1119	839	909	952	1320
2797	7351	1119	839	910	952	1320
2798	7354	1120	840	911	953	1321
2799	7356	1120	840	911	953	1321
2800	7358	1120	840	911	953	1321
2801	7363	1121	840	911	954	1322

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(1)	(2)	(3)	(4)	(5)	(6)	(7)
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2803	7368	1122	841	912	955	1323	2892	7600	1157	867	940	984	1364	2981	7832	1193	894	969	1014	1406
2804	7370	1122	841	912	955	1323	2893	7603	1158	868	942	985	1365	2982	7835	1193	894	970	1015	1407
2805	7372	1122	841	912	955	1323	2894	7605	1158	868	942	985	1365	2983	7838	1194	895	971	1016	1407
2806	7375	1123	842	912	955	1324	2895	7607	1158	868	942	985	1365	2984	7840	1194	895	971	1016	1408
2807	7377	1123	842	913	956	1325	2896	7610	1159	869	942	986	1367	2985	7842	1194	895	971	1016	1408
2808	7380	1124	843	914	956	1325	2897	7612	1159	869	942	986	1367	2986	7845	1195	896	971	1016	1408
2809	7382	1124	843	914	956	1325	2898	7615	1160	870	943	987	1367	2987	7847	1195	896	971	1016	1409
2810	7385	1124	843	915	957	1327	2899	7617	1160	870	943	987	1368	2988	7850	1196	897	972	1017	1410
2811	7389	1125	843	915	957	1327	2900	7619	1160	870	943	987	1368	2989	7852	1196	897	973	1018	1410
2812	7391	1125	843	915	957	1327	2901	7624	1161	870	943	987	1369	2990	7854	1196	897	973	1018	1410
2813	7394	1126	844	915	958	1328	2902	7626	1161	870	944	988	1369	2991	7859	1197	897	973	1018	1411
2814	7396	1126	844	915	958	1328	2903	7629	1162	871	945	989	1370	2992	7861	1197	897	973	1018	1411
2815	7398	1126	844	916	958	1328	2904	7631	1162	871	945	989	1370	2993	7864	1198	898	974	1019	1412
2816	7401	1127	845	916	959	1329	2905	7633	1162	871	945	989	1370	2994	7866	1198	898	974	1019	1412
2817	7403	1127	845	916	959	1329	2906	7636	1163	872	945	989	1371	2995	7868	1198	898	974	1019	1412
2818	7406	1128	846	917	959	1329	2907	7638	1163	872	945	990	1371	2996	7871	1199	899	974	1020	1414
2819	7409	1128	846	918	960	1331	2908	7641	1164	873	946	990	1372	2997	7873	1199	899	974	1020	1414
2820	7411	1128	846	918	960	1331	2909	7643	1164	873	946	990	1372	2998	7876	1200	900	976	1021	1414
2821	7415	1129	846	918	961	1331	2910	7646	1164	873	947	991	1373	2999	7878	1200	900	976	1021	1415
2822	7417	1129	846	918	961	1331	2911	7650	1165	873	947	991	1373	3000	7880	1200	900	976	1021	1415
2823	7420	1130	847	918	961	1332	2912	7652	1165	873	947	991	1373	3001	7883	1201	900	976	1021	1415
2824	7422	1130	847	918	961	1332	2913	7655	1166	874	948	992	1375	3002	7884	1201	900	976	1021	1415
2825	7424	1130	847	918	961	1333	2914	7657	1166	874	948	992	1375	3003	7886	1202	901	977	1022	1417
2826	7427	1131	848	920	962	1333	2915	7659	1166	874	948	992	1375	3004	7887	1202	901	977	1022	1417
2827	7429	1131	848	920	962	1333	2916	7662	1167	875	948	992	[illegible]	3005	7888	1202	901	977	1023	1417
2828	7433	1132	849	921	964	1336	2917	7664	1167	875	948	993	1376	3006	7890	1203	902	978	1024	1418
2829	7435	1132	849	921	964	1336	2918	7667	1168	876	949	993	1376	3007	7891	1203	902	978	1024	1418
2830	7437	1132	849	921	964	1336	2919	7670	1168	876	950	994	1378	3008	7893	1204	903	979	1025	1420
2831	7441	1133	849	921	964	1336	2920	7672	1168	876	950	994	1378	3009	7894	1204	903	979	1025	1420
2832	7443	1133	849	921	964	1336	2921	7676	1169	876	951	995	1378	3010	7895	1204	903	979	1025	1420
2833	7446	1134	850	921	964	1336	2922	7678	1169	876	951	995	1378	3011	7898	1205	903	979	1025	1420
2834	7448	1134	850	921	964	1337	2923	7681	1170	877	951	995	1379	3012	7899	1205	903	979	1025	1420
2835	7450	1134	850	921	964	1337	2924	7683	1170	877	951	995	1379	3013	7901	1206	904	981	1027	1422
2836	7453	1135	851	923	965	1337	2925	7685	1170	877	951	995	1380	3014	7902	1206	904	981	1027	1422
2837	7456	1135	851	923	966	1339	2926	7688	1171	878	952	996	1380	3015	7903	1206	904	981	1027	1422
2838	7459	1136	852	924	967	1340	2927	7690	1171	878	952	996	1380	3016	7905	1207	905	982	1028	1423
2839	7461	1136	852	924	967	1340	2928	7694	1172	879	953	998	1383	3017	7906	1207	905	982	1028	1423
2840	7463	1136	852	924	967	1340	2929	7696	1172	879	953	998	1383	3018	7908	1208	906	983	1029	1425
2841	7467	1137	852	924	967	1340	2930	7698	1172	879	953	998	1383	3019	7909	1208	906	983	1029	1425
2842	7469	1137	852	924	967	1340	2931	7702	1173	879	954	998	1383	3020	7910	1208	906	983	1029	1425
2843	7472	1138	853	924	967	1341	2932	7704	1173	879	954	998	1383	3021	7913	1209	906	983	1030	1425
2844	7474	1138	853	924	967	1341	2933	7707	1174	880	954	998	1383	3022	7914	1209	906	983	1030	1425
2845	7476	1138	853	925	968	1341	2934	7709	1174	880	954	998	1384	3023	7916	1210	907	984	1031	1427
2846	7480	1139	854	927	970	1344	2935	7711	1174	880	954	998	1384	3024	7917	1210	907	984	1031	1427
2847	7482	1139	854	927	970	1344	2936	7714	1175	881	955	999	1384	3025	7918	1210	907	984	1031	1427
2848	7485	1140	855	927	970	1345	2937	7717	1175	881	955	1000	1386	3026	7920	1211	908	985	1032	1428
2849	7487	1140	855	927	970	1345	2938	7720	1176	882	956	1001	1387	3027	7921	1211	908	985	1032	1428
2850	7489	1140	855	927	971	1345	2939	7722	1176	882	956	1001	1387	3028	7923	1212	909	986	1033	1429
2851	7493	1141	855	927	971	1345	2940	7724	1.176	882	956	1001	1387	3029	7924	1212	909	986	1033	1430
2852	7495	1141	855	927	971	1345	2941	7728	1177	882	957	1001	1387	3030	7925	1212	909	986	1033	1430
2853	7498	1142	856	927	971	1346	2942	7730	1177	882	957	1001	1387	3031	7928	1213	909	987	1034	1430
2854	7500	1142	856	927	971	1346	2943	7733	1178	883	957	1001	1388	3032	7929	1213	909	987	1034	1430
2855	7503	1142	856	929	972	1347	2944	7735	1178	883	957	1001	1388	3033	7931	1214	910	988	1035	1432
2856	7506	1143	857	930	973	1348	2945	7737	1178	883	957	1001	1388	3034	7932	1214	910	988	1035	1432
2857	7508	1143	857	930	973	1349	2946	7741	1179	884	959	1004	1391	3035	7933	1214	910	988	1035	1432
2858	7511	1144	858	930	973	1349	2947	7743	1179	884	959	1004	1391	3036	7935	1215	911	989	1036	1433
2859	7513	1144	858	930	974	1349	2948	7746	1180	885	959	1004	1391	3037	7936	1215	911	989	1036	1433
2860	7515	1144	858	930	974	1349	2949	7748	1180	885	959	1004	1392	3038	7938	1216	912	990	1038	1434
2861	7519	1145	858	930	974	1349	2950	7750	1180	885	959	1004	1392	3039	7939	1216	912	990	1038	1435
2862	7521	1145	858	930	974	1349	2951	7754	1181	885	960	1004	1392	3040	7940	1216	912	990	1038	1435
2863	7524	1146	859	931	974	1351	2952	7756	1181	885	960	1004	1392	3041	7943	1217	912	990	1038	1435
2864	7527	1146	859	932	976	1352	2953	7759	1182	886	960	1005	1393	3042	7944	1217	912	990	1038	1435
2865	7529	1146	859	932	976	1352	2954	7761	1182	886	960	1005	1393	3043	7946	1218	913	991	1039	1436
2866	7532	1147	860	933	976	1353	2955	7764	1182	886	961	1006	1394	3044	7947	1218	913	991	1039	1437
2867	7534	1147	860	933	976	1353	2956	7767	1183	887	962	1007	1395	3045	7948	1218	913	991	1039	1437
2868	7537	1148	861	934	976	1353	2957	7769	1183	887	962	1007	1395	3046	7950	1219	914	992	1040	1438
2869	7539	1148	861	934	977	1354	2958	7772	1184	888	962	1007	1396	3047	7951	1219	914	993	1041	1438
2870	7541	1148	861	934	977	1354	2959	7774	1184	888	962	1007	1396	3048	7953	1220	915	994	1042	1439
2871	7546	1149	861	934	977	1354	2960	7778	1184	888	963	1008	1396	3049	7954	1220	915	994	1042	1440
2872	7547	1149	861	934	977	1354	2961	7780	1185	888	963	1008	1396	3050	7955	1220	915	994	1042	1440
2873	7551	1150	862	936	979	1356	2962	7782	1185	888	963	1008	1396	3051	7958	1221	915	994	1042	1440
2874	7553	1150	862	936	979	1356	2963	7785	1186	889	964	1008	1398	3052	7959	1221	915	994	1042	1440
2875	7555	1150	862	936	979	1357	2964	7788	1186	889	964	1010	1399	3053	7961	1222	916	995	1043	1441
2876	7558	1151	863	936	979	1357	2965	7790	1186	889	964	1010	1399	3054	7962	1222	916	995	1043	1442
2877	7560	1151	863	936	979	1357	2966	7793	1187	890	965	1010	1400	3055	7963	1222	916	995	1044	1442
2878	7563	1152	864	937	981	1359	2967	7795	1187	890	965	1010	1400	3056	7965	1223	917	996	1045	1443
2879	7565	1152	864	937	981	1359	2968	7798	1188	891	966	1010	1400	3057	7966	1223	917	996	1045	1443
2880	7567	1152	864	937	981	1359	2969	7800	1188	891	966	1010	1400	3058	7968	1224	918	997	1046	1444
2881	7571	1153	864	937	981	1359	2970	7802	1188	891	966	1011	1401	3059	7969	1224	918	997	1046	1444
2882	7574	1153	864	937	981	1360	2971	7806	1189	891	966	1011	1401	3060	7970	1224	918	997	1046	1445
2883	7577	1154	865	939	982	1361	2972	7808	1189	891	966	1011	1401	3061	7973	1225	918	997	1046	1445
2884	7579	1154	865	939	982	1361	2973	7812	1190	892	968	1012	1403	3062	7974	1225	918	997	1046	1445
2885	7581	1154	865	939	982	1361	2974	7814	1190	892	968	1013	1403	3063	7976	1226	919	999	1048	1446
2886	7584	1155	866	939	982	1361	2975	7816	1190	892	968	1013	1404	3064	7977	1226	919	999	1048	1447
2887	7586	1155	866	939	982	1362	2976	7819	1191	893	968	1013	1404	3065	7978	1226	919	999	1048	1447
2888	7589	1156	867	940	984	1363	2977	7821	1191	893	968	1013	1404	3066	7980	1227	920	1000	1049	1448
2889	7591	1156	867	940	984	1363	2978	7824	1192	894	969	1014	1406	3067	7981	1227	920	1000	1049	1448
2890	7593	1156	867	940	984	1363	2979	7826	1192	894	969	1014	1406	3068	7983	1228	921	1001	1050	1449

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	(2)	(3)	(4)	(5)	(6)	(7)
	7984	1228	921	1001	1050	1449
	7985	1228	921	1001	1050	1450
	7988	1229	921	1001	1051	1450
	7989	1229	921	1001	1051	1450
	7991	1230	922	1002	1052	1451
	7992	1230	922	1002	1052	1451
	7993	1230	922	1002	1052	1452
	7995	1231	923	1003	1053	1453
…7	7996	1231	923	1003	1053	1453
…8	7998	1232	924	1004	1054	1454
…9	7999	1232	924	1004	1054	1454
	8000	1232	924	1004	1054	1454
	8003	1233	924	1005	1055	1455
…2	8004	1233	924	1006	1055	1455
…3	8006	1234	925	1006	1056	1456
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…5	8008	1234	925	1006	1056	1457
…6	8010	1235	926	1007	1057	1458
…7	8011	1235	926	1007	1057	1458
…8	8013	1236	927	1008	1059	1459
…9	8014	1236	927	1008	1059	1459
…0	8015	1236	927	1008	1059	1459
…91	8018	1237	927	1008	1059	1460
…92	8019	1237	927	1008	1059	1460
…93	8021	1238	928	1009	1060	1461
…94	8022	1238	928	1009	1060	1461
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…96	8025	1239	929	1010	1061	1463
…97	8026	1239	929	1011	1062	1463
…98	8028	1240	930	1012	1063	1464
…99	8029	1240	930	1012	1063	1464
…100	8030	1240	930	1012	1063	1464
…101	8033	1241	930	1012	1063	1465
…102	8034	1241	930	1012	1063	1465
…103	8036	1242	931	1013	1064	1466
…104	8037	1242	931	1013	1064	1466
…105	8038	1242	931	1013	1065	1466
3106	8040	1243	932	1014	1066	1468
3107	8041	1243	932	1014	1066	1468
3108	8043	1244	933	1015	1067	1469
3109	8044	1244	933	1015	1067	1469
3110	8045	1244	933	1015	1067	1469
3111	8048	1245	933	1015	1067	1470
3112	8049	1245	933	1015	1067	1470
3113	8051	1246	934	1017	1069	1471
3114	8052	1246	934	1017	1069	1471
3115	8053	1246	934	1017	1069	1471
3116	8055	1247	935	1018	1070	1473
3117	8056	1247	935	1018	1070	1473
3118	8058	1248	936	1019	1071	1474
3119	8059	1248	936	1019	1071	1474
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3121	8063	1249	936	1019	1072	1475
3122	8064	1249	936	1019	1072	1475
3123	8066	1250	937	1020	1073	1476
3124	8067	1250	937	1020	1073	1476
3125	8068	1250	937	1020	1073	1476
3126	8070	1251	938	1021	1074	1478
3127	8071	1251	938	1021	1074	1478
3128	8073	1252	939	1022	1075	1479
3129	8074	1252	939	1022	1075	1479
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3131	8078	1253	939	1023	1076	1480
3132	8079	1253	939	1023	1076	1480
3133	8081	1254	940	1024	1077	1481
3134	8082	1254	940	1024	1077	1481
3135	8083	1254	940	1024	1077	1481
3136	8085	1255	941	1025	1078	1483
3137	8086	1255	941	1025	1078	1483
3138	8088	1256	942	1026	1080	1484
3139	8089	1256	942	1026	1080	1484
3140	8090	1256	942	1026	1080	1484
3141	8093	1257	942	1026	1080	1485
3142	8094	1257	942	1026	1080	1485
3143	8096	1258	943	1027	1081	1486
3144	8097	1258	943	1027	1081	1486
3145	8098	1258	943	1027	1081	1486
3146	8100	1259	944	1028	1082	1487
3147	8101	1259	944	1029	1083	1488
3148	8103	1260	945	1030	1084	1489
3149	8104	1260	945	1030	1084	1489
3150	8105	1260	945	1030	1084	1489
3151	8108	1261	945	1030	1084	1490
3152	8109	1261	945	1030	1084	1490
3153	8111	1262	946	1031	1085	1491
3154	8112	1262	946	1031	1085	1491
3155	8113	1262	946	1031	1086	1491
3156	8115	1263	947	1032	1087	1492
3157	8116	1263	947	1032	1087	1493

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3158	8118	1264	948	1033	1088	1494
3159	8119	1264	948	1033	1088	1494
3160	8120	1264	948	1033	1088	1494
3161	8123	1265	948	1033	1088	1494
3162	8124	1265	948	1033	1088	1495
3163	8126	1266	949	1035	1090	1496
3164	8127	1266	949	1035	1090	1496
3165	8128	1266	949	1035	1090	1496
3166	8130	1267	950	1036	1091	1497
3167	8131	1267	950	1036	1091	1498
3168	8133	1268	951	1037	1092	1499
3169	8134	1268	951	1037	1092	1499
3170	8135	1268	951	1037	1092	1499
3171	8138	1269	951	1037	1093	1490
3172	8139	1269	951	1037	1093	1500
3173	8141	1270	952	1038	1094	1501
3174	8142	1270	952	1038	1094	1501
3175	8143	1270	952	1038	1094	1501
3176	8145	1271	953	1039	1095	1502
3177	8146	1271	953	1039	1095	1502
3178	8148	1272	954	1040	1096	1504
3179	8149	1272	954	1040	1096	1504
3180	8150	1272	954	1040	1096	1504
3181	8153	1273	954	1041	1097	1504
3182	8154	1273	954	1041	1097	1505
3183	8156	1274	955	1042	1098	1506
3184	8157	1274	955	1042	1098	1506
3185	8158	1274	955	1042	1098	1506
3186	8160	1275	956	1043	1099	1507
3187	8161	1275	956	1043	1099	1507
3188	8163	1276	957	1044	1101	1509
3189	8164	1276	957	1044	1101	1509
3190	8165	1276	957	1044	1101	1509
3191	8168	1277	957	1044	1101	1509
3192	8169	1277	957	1044	1101	1509
3193	8171	1278	958	1045	1102	1511
3194	8172	1278	958	1045	1102	1511
3195	8173	1278	958	1045	1102	1511
3196	8175	1279	959	1046	1103	1512
3197	8176	1279	959	1047	1104	1512
3198	8178	1280	960	1048	1105	1514
3199	8179	1280	960	1048	1105	1514
3200	8180	1280	960	1048	1105	1514
3201	8183	1281	960	1048	1105	1514
3202	8184	1281	960	1048	1105	1514
3203	8186	1282	961	1049	1106	1516
3204	8187	1282	961	1049	1106	1516
3205	8188	1282	961	1049	1107	1516
3206	8190	1283	962	1050	1108	1517
3207	8191	1283	962	1050	1108	1517
3208	8193	1284	963	1051	1109	1519
3209	8194	1284	963	1051	1109	1519
3210	8195	1284	963	1051	1109	1519
3211	8198	1285	963	1051	1109	1519
3212	8199	1285	963	1051	1109	1519
3213	8201	1286	964	1053	1111	1521
3214	8202	1286	964	1053	1111	1521
3215	8203	1286	964	1053	1111	1521
3216	8205	1287	965	1054	1112	1522
3217	8206	1287	965	1054	1112	1522
3218	8208	1288	966	1055	1113	1524
3219	8209	1288	966	1055	1113	1524
3220	8210	1288	966	1055	1113	1524
3221	8213	1289	966	1055	1114	1524
3222	8214	1289	966	1055	1114	1524
3223	8216	1290	967	1056	1115	1526
3224	8217	1290	967	1056	1115	1526
3225	8218	1290	967	1056	1115	1526
3226	8220	1291	968	1057	1116	1527
3227	8221	1291	968	1057	1116	1527
3228	8223	1292	969	1058	1117	1528
3229	8224	1292	969	1058	1117	1529
3230	8225	1292	969	1058	1117	1529
3231	8228	1293	969	1059	1118	1529
3232	8229	1293	969	1059	1118	1529
3233	8231	1294	970	1060	1119	1531
3234	8232	1294	970	1060	1119	1531
3235	8233	1294	970	1060	1119	1531
3236	8235	1295	971	1061	1120	1532
3237	8236	1295	971	1061	1120	1532
3238	8238	1296	972	1062	1122	1533
3239	8239	1296	972	1063	1122	1534
3240	8240	1296	972	1062	1122	1534
3241	8243	1297	972	1063	1122	1534
3242	8244	1297	972	1062	1122	1534
3243	8246	1298	973	1063	1123	1535
3244	8247	1298	973	1063	1123	1536
3245	[illegible]	1298	973	1063	1123	1536
3246	[illegible]	1299	974	1064	1124	1537

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3249	8254	1300	975	1066	1126	1539
3250	8255	1300	975	1066	1126	1539
3251	8258	1301	975	1066	1126	1539
3252	8259	1301	975	1066	1126	1539
3253	8261	1302	976	1067	1127	1540
3254	8262	1302	976	1067	1127	1541
3255	8263	1302	976	1067	1128	1541
3256	8265	1303	977	1068	1129	1542
3257	8266	1303	977	1068	1129	1542
3258	8268	1304	978	1069	1130	1543
3259	8269	1304	978	1069	1130	1543
3260	8270	1304	978	1069	1130	1544
3261	8273	1305	978	1069	1130	1544
3262	8274	1305	978	1069	1130	1544
3263	8276	1306	979	1071	1132	1545
3264	8277	1306	979	1071	1132	1546
3265	8278	1306	979	1071	1132	1546
3266	8280	1307	980	1072	1133	1547
3267	8281	1307	980	1072	1133	1547
3268	8283	1308	981	1073	1134	1548
3269	8284	1308	981	1073	1134	1548
3270	8285	1308	981	1073	1134	1549
3271	8288	1309	981	1073	1135	1549
3272	8289	1309	981	1073	1135	1549
3273	8291	1310	982	1074	1136	1550
3274	8292	1310	982	1074	1136	1550
3275	8293	1310	982	1074	1136	1551
3276	8295	1311	983	1075	1137	1552
3277	8296	1311	983	1075	1137	1552
3278	8298	1312	984	1076	1138	1553
3279	8299	1312	984	1076	1138	1553
3280	8300	1312	984	1076	1138	1553
3281	8303	1313	984	1077	1139	1554
3282	8304	1313	984	1077	1139	1554
3283	8306	1314	985	1078	1140	1555
3284	8307	1314	985	1078	1140	1555
3285	8308	1314	985	1078	1140	1556
3286	8310	1315	986	1079	1141	1557
3287	8311	1315	986	1079	1141	1557
3288	8313	1316	987	1080	1143	1558
3289	8314	1316	987	1080	1143	1558
3290	8315	1316	987	1080	1143	1558
3291	8318	1317	987	1080	1143	1559
3292	8319	1317	987	1080	1143	1559
3293	8321	1318	988	1081	1144	1560
3294	8322	1318	988	1081	1144	1560
3295	8323	1318	988	1081	1144	1560
3296	8325	1319	989	1082	1145	1562
3297	8326	1319	989	1083	1146	1562
3298	8328	1320	990	1084	1147	1563
3299	8329	1320	990	1084	1147	1563
3300	8330	1320	990	1084	1147	1563
3301	8333	1321	990	1084	1147	1564
3302	8334	1321	990	1084	1147	1564
3303	8336	1322	991	1085	1148	1565
3304	8337	1322	991	1085	1148	1565
3305	8338	1322	991	1085	1149	1565
3306	8340	1323	992	1086	1150	1567
3307	8341	1323	992	1086	1150	1567
3308	8343	1324	993	1087	1151	1568
3309	8344	1324	993	1087	1151	1568
3310	8345	1324	993	1087	1151	1568
3311	8348	1325	993	1087	1151	1569
3312	8349	1325	993	1087	1151	1569
3313	8351	1326	994	1089	1153	1570
3314	8352	1326	994	1089	1153	1570
3315	8353	1326	994	1089	1153	1570
3316	8355	1327	995	1090	1154	1572
3317	8356	1327	995	1090	1154	1572
3318	8358	1328	996	1091	1155	1573
3319	8359	1328	996	1091	1155	1573
3320	8360	1328	996	1091	1155	1573
3321	8363	1329	996	1091	1156	1574
3322	8364	1329	996	1091	1156	1574
3323	8366	1330	997	1092	1157	1575
3324	8367	1330	997	1092	1157	1575
3325	8368	1330	997	1092	1157	1575
3326	8370	1331	998	1093	1158	1577
3327	8371	1331	998	1093	1158	1577
3328	8373	1332	999	1094	1159	1578
3329	8374	1332	999	1094	1159	1578
3330	8375	1332	999	1094	1159	1578
3331	8378	1333	999	1095	1160	1579
3332	8379	1333	999	1095	1160	1579
3333	8381	1334	1000	1096	1161	1580
3334	8382	1334	1000	1096	1161	1580
3335	8383	1334	1000	1096	1161	1580

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(1)	(2)	(3)	(4)	(5)	(6)	(7)
	8385	1335	1001	1097	1162	1582
	8386	1335	1001	1097	1162	1582
	8388	1336	1002	1098	1164	1583
	8389	1336	1002	1098	1164	1583
	8390	1336	1002	1098	1164	1583
	8393	1337	1002	1098	1164	1584
	8394	1337	1002	1098	1164	1584
	8396	1338	1003	1099	1165	1585
	8397	1338	1003	1099	1165	1585
	8398	1338	1003	1099	1165	1585
	8400	1339	1004	1100	1166	1586
	8401	1339	1004	1101	1167	1587
	8403	1340	1005	1102	1168	1588
	8404	1340	1005	1102	1168	1588
	8405	1340	1005	1102	1168	1588
	8408	1341	1005	1102	1168	1589
	8409	1341	1005	1102	1168	1589
	8411	1342	1006	1103	1169	1590
	8412	1342	1006	1103	1169	1590
	8413	1342	1006	1103	1170	1590
	8415	1343	1007	1104	1171	1591
	8416	1343	1007	1104	1171	1592
	8418	1344	1008	1105	1172	1593
	8419	1344	1008	1105	1172	1593
	8420	1344	1008	1105	1172	1593
	8423	1345	1008	1105	1172	1593
	8424	1345	1008	1105	1172	1594
	8426	1346	1009	1107	1174	1595
	8427	1346	1009	1107	1174	1595
	8428	1346	1009	1107	1174	1595
3366	8430	1347	1010	1108	1175	1596
3367	8431	1347	1010	1108	1175	1597
3368	8433	1348	1011	1109	1176	1598
3369	8434	1348	1011	1109	1176	1598
3370	8435	1348	1011	1109	1176	1598
3371	8438	1349	1011	1109	1177	1598
3372	8439	1349	1011	1109	1177	1599
3373	8441	1350	1012	1110	1178	1600
3374	8442	1350	1012	1110	1178	1600
3375	8443	1350	1012	1110	1178	1600
3376	8445	1351	1013	1111	1179	1601
3377	8446	1351	1013	1111	1179	1601
3378	8448	1352	1014	1112	1180	1603
3379	8449	1352	1014	1112	1180	1603
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3381	8453	1353	1014	1113	1181	1603
3382	8454	1353	1014	1113	1181	1604
3383	8456	1354	1015	1114	1182	1605
3384	8457	1354	1015	1114	1182	1605
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3387	8461	1355	1016	1115	1183	1606
3388	8463	1356	1017	1116	1185	1608
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3395	8473	1358	1018	1117	1186	1610
3396	8475	1359	1019	1118	1187	1611
3397	8476	1359	1019	1119	1188	1611
3398	8478	1360	1020	1120	1189	1613
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3401	8483	1361	1020	1120	1189	1613
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3403	8486	1362	1021	1121	1190	1615
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3405	8488	1362	1021	1121	1191	1615
3406	8490	1363	1022	1122	1192	1616
3407	8491	1363	1022	1122	1192	1616
3408	8493	1364	1023	1123	1193	1618
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3421	8513	1369	1026	1127	1198	1623
3422	8514	1369	1026	1127	1198	1623
3423	8516	1370	1027	1128	1199	1625
3424	8517	1370	1027	1128	1199	1625

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3471	8591	1389	1041	1144	1222	1651
3472	8593	1389	1041	1144	1223	1653
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3474	8598	1390	1042	1144	1226	1656
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3476	8602	1391	1043	1144	1229	1659
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3479	8609	1392	1044	1145	1233	1664
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3506	8676	1403	1052	1154	1256	1689
3507	8678	1403	1052	1154	1256	1690
3508	8681	1404	1053	1155	1257	1691
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3511	8689	1405	1053	1155	1257	1692
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3513	8694	1406	1054	1156	1258	1693

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3517	8703	1407	1055	1158	1260	1695
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3523	8719	1410	1057	1160	1262	1698
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3598	8903	1440	1080	1186	1290	1735
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3600	8906	1440	1080	1186	1290	1735
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[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	3692	9134	1477	1107	1215	1322	1778	3781	9353	1513	1134	1244	1353	1821
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07	8924	1443	1082	1186	1291	1738	3696	9144	1479	1109	1217	1324	1781	3785	9362	1514	1135	1245	1354	1823
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3	8940	1446	1084	1189	1294	1741	3702	9158	1481	1110	1219	1326	1783	3791	9378	1517	1137	1248	1357	1825
4	8942	1446	1084	1189	1294	1741	3703	9161	1482	1111	1219	1326	1783	3792	9380	1517	1137	1248	1357	1826
5	8944	1446	1084	1189	1294	1741	3704	9163	1482	1111	1219	1326	1784	3793	9383	1518	1138	1249	1358	1827
6	8947	1447	1085	1190	1295	1743	3705	9165	1482	1111	1219	1326	1784	3794	9385	1518	1138	1249	1358	1828
7	8949	1447	1085	1190	1295	1743	3706	9168	1483	1112	1219	1327	1785	3795	9387	1518	1138	1249	1358	1828
8	8952	1448	1086	1192	1297	1744	3707	9170	1483	1112	1219	1327	1786	3796	9390	1519	1139	1250	1360	1829
9	8954	1448	1086	1192	1297	1745	3708	9173	1484	1113	1220	1328	1787	3797	9392	1519	1139	1250	1360	1829
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1	8960	1449	1086	1192	1297	1745	3710	9177	1484	1113	1221	1329	1788	3799	9397	1520	1140	1251	1361	1831
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5	8968	1450	1087	1193	1298	1746	3714	9188	1486	1114	1222	1330	1789	3603	9407	1522	1141	1251	1361	1831
6	8971	1451	1088	1193	1298	1747	3715	9190	1486	1114	1222	1330	1789	3804	9409	1522	1141	1251	1361	1832
7	8973	1451	1088	1193	1298	1747	3716	9193	1487	1115	1223	1331	1791	3805	9411	1522	1141	1251	1361	1832
8	8976	1452	1089	1195	1300	1748	3717	9195	1487	1115	1223	1331	1791	3806	9414	1523	1142	1252	1363	1833
9	8978	1452	1089	1195	1300	1749	3718	9198	1488	1116	1224	1332	1792	3807	9416	1523	1142	1252	1363	1834
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3	8989	1454	1090	1196	1301	1750	3722	9208	1489	1116	1225	1333	1793	3811	9427	1525	1143	1254	1364	1835
4	8991	1454	1090	1196	1301	1750	3723	9211	1490	1117	1226	1333	1794	3812	9429	1525	1143	1254	1364	1836
5	8993	1454	1090	1196	1301	1751	3724	9213	1490	1117	1226	1334	1794	3813	9432	1526	1144	1255	1365	1837
6	8996	1455	1091	1196	1302	1752	3725	9214	1490	1117	1226	1334	1794	3814	9434	1526	1144	1255	1365	1837
7	8998	1455	1091	1196	1302	1752	3726	9217	1491	1118	1226	1334	1795	3815	9436	1526	1144	1255	1365	1837
8	9001	1456	1092	1198	1304	1754	3727	9219	1491	1118	1226	1334	1795	3816	9439	1527	1145	1256	1367	1839
9	9003	1456	1092	1198	1304	1754	3728	9222	1492	1119	1227	1335	1796	3817	9441	1527	1145	1256	1367	1839
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3	9014	1458	1093	1199	1305	1755	3732	9232	1493	1119	1228	1336	1797	3821	9452	1529	1146	1258	1368	1841
4	9016	1458	1093	1199	1305	1756	3733	9235	1494	1120	1229	1336	1798	3822	9454	1529	1146	1258	1368	1841
5	9018	1458	1093	1199	1305	1756	3734	9237	1494	1120	1229	1336	1798	3823	9457	1530	1147	1259	1369	1842
6	9021	1459	1094	1200	1306	1757	3735	9239	1494	1120	1229	1337	1799	3824	9459	1530	1147	1259	1369	1842
7	9023	1459	1094	1200	1306	1757	3736	9242	1495	1121	1229	1338	1800	3825	9460	1530	1147	1259	1369	1842
8	9026	1460	1095	1202	1308	1759	3737	9244	1495	1121	1229	1338	1800	3826	9463	1531	1148	1259	1370	1843
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2	9035	1461	1095	1202	1308	1759	3741	9255	1497	1122	1231	1340	1802	3830	9472	1532	1149	1260	1371	1845
3	9038	1462	1096	1202	1308	1759	3742	9257	1497	1122	1231	1340	1802	3831	9476	1533	1149	1261	1371	1845
4	9040	1462	1096	1202	1308	1760	3743	9260	1498	1123	1232	1340	1803	3832	9478	1533	1149	1261	1371	1845
5	9042	1462	1096	1202	1308	1760	3744	9262	1498	1123	1232	1340	1804	3833	9481	1534	1150	1262	1372	1846
6	9045	1463	1097	1203	1309	1761	3745	9264	1498	1123	1232	1341	1804	3834	9483	1534	1150	1262	1372	1846
7	9047	1463	1097	1203	1309	1762	3746	9267	1499	1124	1233	1342	1805	3835	9485	1534	1150	1262	1372	1847
8	9050	1464	1098	1204	1310	1763	3747	9269	1499	1124	1233	1342	1805	3836	9488	1535	1151	1262	1374	1848
9	9052	1464	1098	1205	1311	1763	3748	9272	1500	1125	1234	1343	1807	3837	9490	1535	1151	1262	1374	1848
0	9054	1464	1098	1205	1311	1764	3749	9274	1500	1125	1234	1343	1807	3838	9493	1536	1152	1263	1375	1850
1	9058	1465	1098	1205	1311	1764	3750	9275	1500	1125	1234	1343	1807	3839	9495	1536	1152	1263	1375	1850
2	9060	1465	1098	1205	1311	1764	3751	9279	1501	1125	1234	1343	1807	3840	9497	1536	1152	1263	1375	1850
3	9063	1466	1099	1206	1312	1765	3752	9281	1501	1125	1234	1343	1807	3841	9501	1537	1152	1264	1375	1850
4	9065	1466	1099	1206	1312	1765	3753	9284	1502	1126	1235	1343	1807	3842	9503	1537	1152	1264	1375	1850
5	9067	1466	1099	1206	1312	1765	3754	9286	1502	1126	1235	1343	1808	3843	9506	1538	1153	1265	1376	1851
6	9070	1467	1100	1207	1313	1767	3755	9288	1502	1126	1235	1344	1808	3844	9508	1538	1153	1265	1376	1852
7	9072	1467	1100	1207	1313	1767	3756	9291	1503	1127	1236	1345	1809	3845	9510	1538	1153	1265	1376	1852
8	9075	1468	1101	1207	1314	1768	3757	9293	1503	1127	1236	1345	1810	3846	9513	1539	1154	1266	1378	1853
9	9077	1468	1101	1208	1315	1769	3758	9296	1504	1128	1237	1346	1811	3847	9515	1539	1154	1266	1378	1853
0	9079	1468	1101	1208	1315	1769	3759	9298	1504	1128	1237	1346	1811	3848	9518	1540	1155	1267	1379	1855
1	9083	1469	1101	1208	1315	1769	3760	9300	1504	1128	1237	1346	[illegible]	3849	9520	1540	1155	1267	1379	1855
2	9085	1469	1101	1208	1315	1769	3761	9304	1505	1128	1238	1346	[illegible]	3850	9521	1540	1155	1267	1379	[illegible]
3	9088	1470	1102	1209	1316	1770	3762	9306	1505	1128	1238	1346	1811	3851	9526	1541	1155	1267	1379	[illegible]
4	9090	1470	1102	1209	1316	1770	3763	9309	1506	1129	1239	1347	1813	3852	9527	1541	1155	1267	1379	1855
5	9091	1470	1102	1209	1316	1770	3764	9311	1506	1129	1239	1347	1813	3853	9530	1542	1156	1268	1379	1855
6	9094	1471	1103	1209	1316	1771	3765	9313	1506	1129	1239	1348	1813	3854	9532	1542	1156	1268	1379	1856
7	9096	1471	1103	1209	1316	1771	3766	9316	1507	1130	1240	1349	1815	3855	9534	1542	1156	1268	1379	1856
8	9099	1472	1104	1210	1317	1772	3767	9318	1507	1130	1240	1349	1815	3856	9537	1543	1157	1269	1380	1857
9	9101	1472	1104	1211	1318	1773	3768	9321	1508	1131	1240	1350	1816	3857	9639	1543	1157	1269	1381	1856
0	9103	1472	1104	1211	1318	1773	3769	9323	1508	1131	1240	1350	1816	3858	9542	1544	1158	1270	1382	1859
1	9107	1473	1104	1211	1318	1773	3770	9325	1508	1131	1240	1350	1817	3859	9544	1544	1158	1270	1382	1859
2	9109	1473	1104	1211	1318	1773	3771	9329	1509	1131	1241	1350	1817	3860	9546	1544	1158	1270	1382	1859
3	9112	1474	1105	1212	1318	1774	3772	9331	1509	1131	1241	1350	1817	3861	9550	1545	1158	1270	1382	1859
4	9114	1474	1105	1212	1319	1774	3773	9334	1510	1132	1242	1351	1818	3862	9552	1545	1158	1271	1382	1859
5	9116	1474	1105	1212	1319	1775	3774	9336	1510	1132	1242	1351	1818	3863	9555	1546	1159	1272	1383	1861
6	9119	1475	1106	1213	1320	1776	3775	9337	1510	1132	1242	1351	1818	3864	9557	1546	1159	1272	1383	1861
7	9121	1475	1106	1213	1320	1776	3776	9340	1511	1133	1242	1352	1819	3865	9559	1546	1159	1272	1383	1861
8	9124	1476	1107	1214	1321	1778	3777	9342	1511	1133	1242	1352	1819	3866	9562	1547	1160	1273	1384	1863
9	9126	1476	1107	1215	1322	1778	3778	9345	1512	1134	1243	1353	1820	3867	9564	1547	1160	1273	1385	1863
0	9128	1476	1107	1215	1322	1778	3779	9347	1512	1134	1243	1353	1821	3868	9567	1548	1161	1273	1386	1864
1	9132	1477	1107	1215	1322	1778	3780	9349	1512	1134	1243	1353	1821	3869	9569	1548	1161	1273	1336	1864

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3870	9571	1548	1161	1273	1386	1865
3871	9575	1549	1161	1273	1386	1865
3872	9577	1549	1161	1274	1386	1865
3873	9580	1550	1162	1275	1387	1866
3874	9582	1550	1162	1275	1387	1866
3875	9583	1550	1162	1275	1387	1866
3876	9586	1551	1163	1275	1387	1867
3877	9588	1551	1163	1275	1388	1867
3878	9591	1552	1164	1276	1389	868
3879	9593	1552	1164	1276	1389	1869
3880	9595	1552	1164	1276	1389	1869
3881	9599	1553	1164	1276	1389	1869
3882	9601	1553	1164	1277	1389	1869
3883	9604	1554	1165	1278	1390	1870
3884	9606	1554	1165	1278	1390	1870
3885	9608	1554	1165	1278	1390	1871
3886	9611	1555	1166	1279	1391	1872
3887	9613	1555	1166	1279	1392	1872
3888	9616	1556	1167	1280	1393	1874
3889	9618	1556	1167	1280	1393	1874
3890	9620	1556	1167	1280	1393	1874
3891	9624	1557	1167	1280	1393	1874
3892	9626	1557	1167	1281	1393	1874
3893	9629	1558	1168	1282	1394	1875
3894	9631	1558	1168	1282	1394	1876
3895	9633	1558	1168	1282	1394	1876
3896	9636	1559	1169	1283	1395	1877
3897	9638	1559	1169	1283	1396	1877
3898	9641	1560	1170	1284	1397	1879
3899	9643	1560	1170	1284	1397	1879
3900	9644	1560	1170	1284	1397	1879
3901	9648	1561	1170	1284	1397	1879
3902	9650	1561	1170	1284	1397	1879
3903	9653	1562	1171	1284	1397	1879
3904	9655	1562	1171	1284	1397	1880
3905	9657	1562	1171	1284	1397	1880
3906	9660	1563	1172	1285	1398	1881
3907	9662	1563	1172	1285	1398	1882
3908	9665	1564	1173	1286	1400	1883
3909	9667	1564	1173	1286	1400	1883
3910	9669	1564	1173	1286	1400	1883
3911	9673	1565	1173	1286	1400	1883
3912	9675	1565	1173	1286	1400	1883
3913	9678	1566	1174	1288	1401	1885
3914	9680	1566	1174	1288	1401	1885
3915	9682	1566	1174	1288	1401	1885
3916	9685	1567	1175	1289	1402	1887
3917	9687	1567	1175	1289	1402	1887
3918	9690	1568	1176	1290	1404	1888
3919	9692	1568	1176	1290	1404	1888
3920	9694	1568	1176	1290	1404	1889
3921	9698	1569	1176	1290	1404	1889
3922	9700	1569	1176	1290	1404	1889
3923	9703	1570	1177	1292	1405	1890
3924	9705	1570	1177	1292	1405	1890
3925	9706	1570	1177	1292	1405	1890
3926	9709	1571	1178	1292	1405	1891
3927	9711	1571	1178	1292	1405	1891

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3928	9714	1572	1179	1293	1407	1892
3929	9716	1572	1179	1293	1407	1893
3930	9718	1572	1179	1293	1407	1893
3931	9722	1573	1179	1293	1407	1893
3932	9724	1573	1179	1293	1407	1893
3933	9727	1574	1180	1295	1408	1894
3934	9729	1574	1180	1295	1408	1894
3935	9731	1574	1180	1295	1408	1895
3936	9734	1575	1181	1296	1409	1896
3937	9736	1575	1181	1296	1409	1896
3938	9739	1576	1182	1298	1411	1898
3939	9741	1576	1182	1298	1411	1898
3940	9743	1576	1182	1298	1411	1898
3941	9747	1577	1182	1298	1411	1898
3942	9749	1577	1182	1298	1411	1898
3943	9752	1578	1183	1298	1412	1899
3944	9754	1578	1183	1298	1412	1900
3945	9756	1578	1183	1298	1412	1900
3946	9759	1579	1184	1299	1413	1901
3947	9761	1579	1184	1299	1413	1901
3948	9764	1580	1185	1300	1415	1903
3949	9766	1580	1185	1300	1415	1903
3950	9767	1580	1185	1300	1415	1903
3951	9771	1581	1185	1300	1415	1903
3952	9773	1581	1185	1300	1415	1903
3953	9776	1582	1186	1301	1415	1903
3954	9778	1582	1186	1301	1415	1904
3955	9780	1582	1186	1301	1415	1904
3956	9783	1583	1187	1302	1416	1905
3957	9785	1583	1187	1302	1416	1906
3958	9788	1584	1188	1303	1418	1907
3959	9790	1584	1188	1303	1418	1907
3960	9792	1584	1188	1303	1418	1907
3961	9796	1585	1188	1303	1418	1907
3962	9798	1585	1188	1303	1418	1907
3963	9801	1586	1189	1305	1419	1909
3964	9803	1586	1189	1305	1419	1909
3965	9805	1586	1189	1305	1419	1909
3966	9808	1587	1190	1306	1420	1911
3967	9810	1587	1190	1306	1420	1911
3968	9813	1588	1191	1306	1422	1912
3969	9815	1588	1191	1306	1422	1912
3970	9817	1588	1191	1306	1422	1913
3971	9821	1589	1191	1306	1422	1913
3972	9823	1589	1191	1308	1422	1913
3973	9826	1590	1192	1308	1423	1914
3974	9828	1590	1192	1308	1423	1914
3975	9829	1590	1192	1308	1423	1914
3976	9832	1591	1193	1308	1423	1916
3977	9834	1591	1193	1308	1423	1916
3978	9837	1592	1194	1309	1424	1916
3979	9839	1592	1194	1309	1425	1917
3980	9841	1592	1194	1309	1425	1917
3981	9845	1593	1194	1309	1425	1917
3982	9847	1593	1194	1309	1425	1917
3983	9850	1594	1195	1310	1425	1918
3984	9852	1594	1195	1311	1426	1918
3985	9854	1594	1195	1311	1426	1919

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3986	9857	1595	1196	1312	1427	1920
3987	9859	1595	1196	1312	1427	1920
3088	9862	1596	1197	1313	1428	1922
3989	9864	1596	1197	1313	1429	1922
3990	9866	1596	1197	1313	1429	1922
3991	9870	1597	1197	1313	1429	1922
3992	9872	1597	1197	1313	1429	1922
3993	9875	1598	1198	1314	1429	1923
3994	9877	1598	1198	1315	1430	1924
3995	9879	1598	1198	1315	1430	1924
3006	9882	1599	1199	1316	1431	1925
3997	9884	1599	1199	1316	1431	1925
3998	9887	1600	1200	1317	1432	1927
3999	9889	1600	1200	1317	1433	1927
4000	9890	1600	1200	1317	1433	1927
4500	11120	1800	1350	1481	1611	2167

Note: *Difference in columns 3, 4, 5, 6 and 7 has been arrived as follows:-*

Column 3: *Consolidated pension as in column 2 — [B.P. in column 1 + DR drawn + IR I @ Rs.50/- P.M. + IR II @ 10% of B.P. subject to a minimum of Rs.50/- P.M.].*

Column 4: *Consolidated pension as in column 2 — [B.P. in column 1 + DR drawn + IR I @ Rs.50/- P.M. + IR II @ 10% of B.P. subject to a minimum of Rs.50/- P.M. + IR3 @ 10% of B.P. subject to a minimum of Rs.100/- P.M.].*

Column 5: *Consolidated pension as in column 2 +DR @ 4% thereon — [B.P. in column 1 + DR drawn + IR I @ Rs.50/- P.M. + IR II @ 10% of B.P. subject to a minimum of Rs.50/- P.M. + IR III @ 10% of B.P. subject to a minimum of Rs.100/- P.M.].*

Column 6: *Consolidated pension as in column 2 +DR @ 8% thereon — [B.P. in column 1 + DR drawn + IR I @ Rs.50/- P.M. + IR II @ 10% of B.P. subject to a minimum of Rs.50/- P.M. + IR III @ 10% of B.P. subject to a minimum of Rs.100/- P.M.].*

Column 7: *Consolidated pension as in column 2 +DR @ 13% thereon — [B.P. in column 1 + DR drawn + IR I @ Rs.50/- P.M. + IR II @ 10% of B.P. subject to a minimum of Rs.50/- P.M. + IR III @ 10% of B.P. subject to a minimum of Rs.100/- P.M.].*

Usha Gandhi

(USHA GANDHI)

Under Secretary

ANNEXURE II

Form of Intimation by the Pension Disbursing Authority to the Central Pension Accounting Office/Pay and Accounts Office regarding consolidation of pension in terms of Department of Pension and Pensioners Welfare Office Memorandum No.45/86/97-P&PW(A)-Pt.-II dated 27.10.1997.

1. Name of the Pensioner/ Family Pensioner
2. PPO No.
3. Date of retirement/Death (in case of family pension)
4. Savings Bank A/C No.
5. Name of the Bank/Paying Branch
6. Bank Code No.
7. Computation of consolidated pension/family pension

	Pension	*Family Pension	*Family Pension (At enhanced rate)
(A) Existing basic pension (inclusive of commuted portion)/Family Pension			
(B) Dearness Relief upto CPI 1510 i.e. 148%, 111% and 96% of Pension/ Family Pension as drawn.			
(C) Ist Interim Relief.			
(D) IInd Interim Relief.			
(E) 40% of the Basic Pension/Family Pension as at 'A' above.			
(F) Consolidated Pension/Family Pension (A+B+C+D+E)			

Note: 1. The final revision of pension in respect of pensioners retired prior to 1.1.1986 and also those retired after 1.1.1996 will be done by the Pay & Accounts Office concerned.

2. The final revision of Family Pension except in case of those who became eligible for family pension during the period 1.1.1986 to 31.12.1995 and were sanctioned the same @ 30% of last pay drawn by the deceased employee, will also be done by the Pay & Accounts Office concerned.

(* If not applicable draw a line across.)

8. Whether consolidated pension/family pension is final or allowed as immediate relief.
9. Remarks, if any.

SIGNATURE OF PENSION DISBURSING AUTHORITY

To

1. Central Pension Accounting Office
Ministry of Finance,
Department of Expenditure,
Trikoot-II, Bhikaji Cama Place,
New Delhi - 110 066.
2. Concerned Pay & Accounts Office.

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Annexure - V

GOVERNMENT OF INDIA / BHARAT SARKAR
MINISTRY OF RAILWAYS / RAIL MANTRALAYA
(RAILWAY BOARD)

Machine No.
PC-IV/87/13/861/1

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RBE./S.No.91/87

No. PC-IV/87/Imp/PN1.

New Delhi, dated 20th April 1987

The General Managers,
All Indian Railways,
Production Units, etc.
as per mailing list.

Subject: Rationalisation of pension structure for pre-1.1.1986 pensioners - implementation of Government's decision on the recommendations of the Fourth Central Pay Commission.

A copy of Department of Pension & Pensioners' Welfare Office Memorandum No. 2/1/87-P.I.C.1 dated 16th April 1987, together with its enclosures is circulated for information and guidance. These instructions will apply, mutatis mutandis to pre-1.1.1986 Railway pensioners.

2. A copy of the Office Memorandum referred to has already been circulated to the Reserve Bank of India and all the nationalised banks as well as the Controllers of Accounts, Accountant-Generals, etc.

3. A concordance of various instructions and orders referred to in the enclosed office memorandum with reference to corresponding Railway instructions is indicated below :-

S.No.	Para No.	O.M. No. & date of DOP/MOF's orders	No. & date of corresponding orders issued by Railway Board
1.	3.1(d), 6.1 & 6.3	DOP OM No.42(4)P&PW/86 dt.3.3.86	PCIII/82/PN/I dt. 19.3.86
2.	3.2 & 7.3	DOP OM No.2/14/87/PIC dt. 5.3.87	PCIII/87/PN1/6 dt. 9.3.87
3.	4.1, 10.2 & 11.2	MOF OM No.19(4)EV/79 dt. 25.5.79	PCIII/79/DP/1 dt. 11.6.79
4.	4.1, 4.3, 10.2 & 11.2	DOP OM No.38/9/86-P&PW dt. 8.8.86	PCIII/86/DP/2 dt. 15.8.86
5.	4.1	MOF OM No.F.1(3)EV/82 dt. 30.4.82	PCIII/82/DP/3 dt. 30.4.82
6.	4.3	DOP OM No.38/6/86/P&PW dt.12.3.86	PCIII/86/PN1/7 dt. 16.3.86

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S.No.	Para No.	O.M. No. & date of DOP/MOF's orders	No. & date of corresponding orders issued by Railway Board.
7.	6.3	DOP OM No.42(4) P&PW/86 dt. 25.6.86	PCIII/82/PN/1 dt. 14.7.86.
8.	6.3	DOP OM No.42(16) P&PW/86 dt. 28.8.86	PCIII/82/PN/1 dt. 18.9.86
9.	6.3	DOP OM No.42(16) P&PW/86 dt. 14.10.86	PCIII/82/PN/1 dt. 29.10.86

4. Hindi version of these orders follows separately.

Gurumurti

(G. CHATTERJEE)
EXECUTIVE DIRECTOR, PAY COMMISSION,
RAILWAY BOARD.

DA : As above.

No. PC-IV/87/Imp/PN1. New Delhi, dt.20th April 1987.

Copy (with 40 spares) forwarded to A.D.A.I. (Railways), New Delhi.

for Financial Commissioner (Railways)

No. PC-IV/87/Imp/PN1 New Delhi, dt. 20th April 1987

Copy forwarded to :-

(1) The Financial Adviser & Chief Accounts Officers -
i) All Indian Railways;
ii) CLW, DLW and ICF;
iii) Metro Railway, Calcutta;
iv) MTP(R) - Delhi, Bombay and Madras;
v) Wheel & Axle Plant, Bangalore;
vi) COFMOW, Railway Office Complex, Tilak Bridge, New Delhi.
vii) RCF Project Office, Near Safdarjung Flying Club, New Delhi-110023.

(2) The FA&CAOs (Construction), N.F.Railway, Maligaon and Southern Railway, Bangalore.

(3) The Joint Director, Finance, RDSO, Lucknow.

(4) The PAO, Ministry of Railways, Rail Bhavan, New Delhi.

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(5) The General Secretary, IRCA, New Delhi, for information.
(6) The Commissioner, Railway Safety, Lucknow.
(7) The Managing Directors, RITES, New Delhi House, 27, Barakhamba Road, New Delhi, and IRCON, Palika Bhavan, Sector XIII, R.K.Puram, New Delhi.

(G. CHATTERJEE)
EXECUTIVE DIRECTOR, PAY COMMISSION,
RAILWAY BOARD.

DA: AS ABOVE.

No. PC-IV/87/Imp/PN/1. New Delhi, dt. 20th April 1987.

Copy forwarded to :-
1. The General Secretary, NFIR, 3-Chelmsford Road, New Delhi.
2. (with 25 spares).
2. The General Secretary, AIRF, 4-State Entry Road, New Delhi.
(with 25 spares).
3. All Members of the National Council, Departmental Council and Secretary, Staff Side, National Council, 13-C, Ferozeshah Road, New Delhi.

for Secretary, Railway Board.

Copy (with 5 spares) forwarded to :-
1. The Railway Board Class I Officers' Association, Railway Board, New Delhi.
2. The Secretary, Ministerial Staff Association, Railway Board, New Delhi.
3. The Railway Board Class II Officers' Association, Rail Bhavan, New Delhi.
4. The Indian Railway Class II Officers' Association, Rail Nilayam, Secunderabad.
5. The Secretary, Class IV Staff Association (Group 'D'), Railway Board, New Delhi.

Copy to :
PSs to : CRB, FC, MS, MT, MM, ME, OSD/MTP, ADV(IR), ADV(F), ADV(Elec), DG/RHS, DG/RPF, Secretary, EDE, EDMS, EDF/B, EDA & EDPC
Sr.PAs to: AEDPC?AEDF-R, AEDE(B), AEDE(S), DE(P&A), DE(N), JS, JS(G), DE(T), DE(Coop), DE(GC).
PAs to : JD(CS), JDF(E), JDF(B), JDE(R)I, JDE(R)II, JDE(G), JDE(N), JDE(W), JDE(L), JD(MS), JDE(GR), JDE(LL), JDE(GP), JDE(Sports), DDE(N), DDE(G)II, DDE(D&E),

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DDE(W), DDF(E)I, DDF(E)II, DDF(E)III, DD(CR), DDE(SCT), DDPC-III, US(A), US(G)I, US(G)II, D&HA, DDF(B), DDE(G)I, DDE(G)II, DDE(R)I, DDE(R)II, DDE(S), DDE(R)III, DDE(LR)I, DDE(LR)II, DDE(LR)III.

Branches: E(NG)I, E(NG)II, E(Rep)I, E(Rep)II, E(Rep)III, E(SCT)I, E(SCT)II, E(P&A)I, E(P&A)II, E(D&A), E(G), PC-III, F(E)I, F(E)II, F(E)III, D(E)SPL, E(LR)I, E(LR)II, E(LR)III, E(RB)I, E(RBP)II, E(RB)III, E(RB)IV, Cash-I, Cash-II, Cash-III, Cash-IV, Health, E(GP)I, E(GR)II, E(GC), E(GP), E(Trg), Security(E), * Security(ABE), E(LL), E(Coop), E(W), E(Sports), O&M, G Branch, Budget.

* with 10 spares.

This Annexure R-V is the true copy of the original document.

(R. L. DHAWAN) Advocate

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MOST IMMEDIATE

No.2/1/87-PIC.
Government of India
Ministry of Personnel, Public Grievances & Pensions
Department of Pension and Pensioners' Welfare

New Delhi, the 16th April, 1987.

OFFICE MEMORANDUM

Subject:- *Rationalisation of pension structure for pre 1.1.1986 pensioners - Implementation of Government's decisions on the recommendations of the Fourth Central Pay Commission.*

The undersigned is directed to say that in pursuance of Government's decisions on the recommendations of the Fourth Central Pay Commission announced in this Department's Resolution No.2/13/87-P.I.C. dated the 18th March, 1987 sanction of the President is hereby accorded to the regulation, with effect from 1.1.1986, of pension/family pension of existing pensioners/family pensioners in the manner indicated in succeeding paragraphs.

2.1 These orders apply to all pensioners/family pensioners who are drawing pension/family pension under the CCS(Pension) Rules, 1972, CCS (Extraordinary Pension) Rules and the corresponding rules applicable to Railway pensioners and pensioners of All India Services including officers of the Indian Civil Service, retired from Service on or after 1.1.1973. In regard to the ICS officers who retired before 1.1.1973, separate orders extending the benefits set out under this OM will be issued under Section 10-A of the "Former Secretary of State Services (Conditions of Service) Act, 1972".

2.2 Separate orders will be issued by the Ministry of Defence in regard to Armed Forces pensioners/family pensioners.

2.3 These orders do not also apply to retired High Court and Supreme Court Judges and other constitutional/statutory authorities whose pension etc. is governed by separate rules/orders. Necessary orders in their case will be issued by the respective administrative authorities.

3.1 In these orders:

(a) 'Existing pensioner' or 'Existing family pensioner' means a pensioner who was drawing/entitled to pension/family pension on 31.12.1985. For purposes of updating family pension it also covers members of family of employees retired prior to 1.1.1986 and in whose case family pension has not commenced as the pensioner is/was alive on 31.12.1985.

(b) 'Existing pension' means the basic pension inclusive of commuted portion, if any, due on 31.12.1985. It covers all classes of pension under the CCS (Pension) Rules, 1972 as also Disability Pension under the CCS (Extraordinary Pension) Rules and the corresponding rules applicable to Railway employees, and Members of All India Services. In the case of pre 1.1.1973 retirees it will also include Temporary Increase, Ad hoc Increase and Ad hoc Relief.

(c) 'Existing family pension' means the basic family pension due on 31.12.1985 under the CCS (Pension) Rules, 1972 or CCS (Extraordinary Pension) Rules as the case may be and the corresponding rules applicable to Railway employees and members of All India Services.

(d) 'Existing dearness relief' means the relief due to pensioners/family pensioners upto average CPI 608 at the rates contained in this Department's O.M. No.42(4)-P&PW/86 dated the 3rd March, 1986.

3.2 All calculations in terms of these orders will be based on pension and/or dearness relief as above without taking into account the effect of this Ministry's O.M. No.2/14/87-P.I.C. dated 5th March, 1987 regarding minimum pension/minimum family pension.

4.1 ADDITIONAL RELIEF FOR EXISTING PENSIONERS

Existing pensioners of the categories mentioned below shall be granted additional relief at the rates indicated for each:

(A) In the case of Government servants who retired --

(i) Prior to 30th September, 1977.

(ii) Between 30th September, 1977 and 30th April 1979 and have not opted for merger of dearness allowance in terms of Ministry of Finance, Department of Expenditure O.M. No.19(4)-E.V/79 dated the 25th May, 1979.

(iii) Between 30th April, 1979 and 30th March, 1985 and have exercised their option in favour of Paragraph 4(a) of Ministry of Finance Office Memorandum dated the 25th May, 1979 referred to above in terms of Department of Pension and Pensioners' Welfare O.M. No.38/9/86-P&PW dated the 8th August, 1986.

and all family pensioners and persons in receipt of extra-ordinary pension additional relief shall be admissible as follows:

(a) In the case of pensioners drawing pension of Rs.500/- or less, additional relief shall be equal to 15% of total amount of existing pension plus existing dearness relief subject to the condition that the additional relief shall in no case be less than Rs.75/

(b) In the case of pensioners drawing pension above Rs.500/-, additional relief shall be equal to the difference between the existing fixed dearness relief at Rs.638 and the notional relief calculated at 65% of existing pension as defined in para 3.1(b) subject to the condition that where the said difference shows negative amount or is less than Rs.175/- the additional relief shall be Rs.175/-.

(B) In the case of Government servants who retired --

(i) Between 30th September, 1977 and 30th April, 1979 and have opted or are deemed to have opted for the benefit of merger of dearness allowance in pay upto CPI 272 in terms of Ministry of Finance, Department of Expenditure Office Memorandum No.19(4)-EV/79 dated the 25th May, 1979.

(ii) After 30th April, 1979 but before 31st January, 1982 and have not opted in favour of paragraph 4(a) of Ministry of Finance O.M. dated the 25th May, 1979 in terms of Department of Pension and Pensioners' Welfare O.M. dated the 8th August, 1986.

(iii) On or after 31st January, 1982 but before 31st March, 1985 and did not opt for merger of additional

Finance O.M. No.F.1(3)-E.V/82 dated the 8th April, 1982 and also did not opt in favour of paragraph 4(a) of Ministry of Finance O.M. dated the 25th May, 1979 in terms of Department of Pension and Pensioners' Welfare O.M. dated the 8th August, 1986

the additional relief shall be admissible as follows:

(a) In the case of pensioners drawing pension of Rs.500/- or less, additional relief shall be 10% of total amount of existing pension plus existing dearness relief subject to the condition that the additional relief shall in no case be less than Rs.50/-

(b) In the case of pensioners drawing pension above Rs.500/- additional relief shall be equal to the difference between the existing fixed relief of Rs.538/- and the notional relief calculated at 80% of existing pension as defined in Para 3.1(b) subject to the condition that where the said difference shows negative amount or is less than Rs.125/- the additional relief shall be Rs.125/-

(C) In the case of Government servants who retired on or after 31.1.1982 but before 31.3.1985 and have opted or deemed to have opted for merger of dearness allowance upto CPI 320 in pay in terms of Ministry of Finance, Department of Expenditure O.M. No. F.1(3)-EV/82 dated the 8th April, 1982, the additional relief shall be admissible as follows:

(a) In the case of pensioners drawing pension of Rs.500/- or less, the additional relief shall be equal to 10% of total amount of existing pension plus existing dearness relief subject to the condition that the additional relief shall in no case be less than Rs.50/-

(b) In the case of pensioners drawing pension above Rs.500/- additional relief shall be equal to the difference between the existing fixed dearness relief of Rs.463 and the notional relief calculated at 70% of existing pension as defined in para 3.1(b) subject to the condition that where the said difference shows negative amount or is less than Rs.100/-, the additional relief shall be Rs.100/-.

(D) In the case of Government servants who retired on or after 31.3.1985 and upto 31.12.1985, no additional relief would be admissible corresponding to the increases sanctioned in clauses (A),(B) and (C) above.

Note: *Reference to Ministry of Finance O.M. dated 25.5.79, 8.4.82, and 8.8.86 will include corresponding orders applicable to railway employees and members of All India Services.*

4.2 If the amount of additional relief works out in fraction of a rupee, it will be rounded to the next higher rupee.

4.3 To facilitate transition to the rationalised pension structure in terms of these orders it has been decided that the date of effect of the following orders shall be preponed to take effect from 1.1.1986.

(i) Department of Pension and Pensioners' Welfare O.M. No.38/6/86-P&PW dated the 12th March, 1986 regarding discontinuanance of reduction of pension equivalent of gratuity from pension of pre 1938 entrants. *(Paragraph 2 and 3 of the said O.M.)*

(ii) Department of Pension and Pensioners' Welfare O.M. No.38/9/86-P&PW dated the 8th August, 1986 regarding treatment of a portion of dearness allowance as pay for the purpose of retirement benefits. *(Paragraph 3 of the said O.M.)*

(Annexures I and II)

RECALCULATION OF PENSION AT 50% OF [illegible] EMOLUMENTS IN PLACE OF SLAB FORMULA

5. In the case of existing pensioners, whose pension was calculated under the slab formula, the pension will be recalculated at 50% of average emoluments. There will be no upper ceiling on the amount of pension so worked out. The reckonable emoluments and the reckonable qualifying service in their case will however remain unchanged. The additional pension becoming due under these provisions will not however be taken into account for computation of additional relief sanctioned in the preceding paragraph nor will it qualify for additional commutation.

CONSOLIDATION OF PENSION

6.1 The pension/family pension of existing pensioners/family pensioners will be consolidated with effect from 1.1.1986 by adding together

(i) the existing pension/existing family pension,

(ii) the existing dearness relief, and

(iii) the additional benefits accruing from paragraph 4 and 5 above.

The amount so arrived at will be regarded as pension/family pension with effect from 1.1.1986. The upper ceiling on pension plus relief laid down in the Department of Pension and Pensioners' Welfare O.M.No. 42(4)-P&PW/[illegible] dated the 3rd March, 1986 will stand removed. Since the consolidated pension will be inclusive of commuted portion of pension, if any, the commuted portion will be deducted from the said amount while making monthly disbursements.

6.2 Some of the existing pensioners who retired between 31.3.1985 to 31.12.1985 are in receipt of personal pension. The said personal pension will continue to be granted as a separate element and will not be merged into the pension consolidated above.

6.3 Since the consolidated pension/family pension arrived at under paragraph 6.1 includes dearness relief upto average index level 608 sanctioned in this Department's O.M.No.42[illegible] P&PW/86 dated the 3rd March, 1986, dearness relief will be admissible thereon only beyond index average 608 in accordance with the revised scheme of dearness relief for which orders are being issued separately. The three instalments of dearness relief under the old pattern sanctioned from 1.4.19[illegible] 1.6.1986 and 1.7.1986 in this Department's O.M.No.42(4)P&PW/86 dated the 25th June, 19[illegible] O.M.No.42(16)P&PW/86 dated the 28th August, 1986 O.M.No.42(16)P&PW/86 dated the 14th October, 1[illegible] respectively shall be adjusted in the manner indicated in orders regarding revised pattern of dearness relief to pensioners being issued separately.

MINIMUM PENSION / MINIMUM FAMILY PENSION

7.1 Where the consolidated pension/family pension in terms of paragrph 6 works out to an amount less than Rs.375/- the same shall be stepped upto Rs.375/-. This will be regarded as pension/family pension with effect from 1.1.1986. In case of pensioners who are in receipt of more than one pension the floor ceiling of Rs.375/- will apply to the total of all pensions taken together.

7.2 Where the Disability Pension under the CCS(EOP) [illegible] is drawn in addition to Invalid Pension under the CCS (Pension) Rules 1972, the minimum limit of Rs.375/- will apply to total of two pensions as indicated in paragraph 7.1. Wher[illegible]

Pension is drawn in isolation, the minimum limit of 375/- will apply for 100% disability. For lesser degree disability the minimum limit will be proportionately less.

7.3 In the cases where the minimum pension/minimum family pension has already been stepped upto Rs.375/- per month in pursuance of this Department's O.M.No.2/14/87-PIC dated the 5th March, 1987 and in which no change is involved as a result of implementation of provisions of these orders, the said minimum pension/minimum family pension of Rs.375/- will remain undisturbed and will be regarded as pension/ family pension with effect from 1.1.1986.

8. The employed/re-employed pensioners/family pensioners are not getting dearness relief on pension at present under the extant orders. In their case the notional dearness relief which would have been admissible to them but for their employment/re-employment will be taken into account for calculating the additional relief under paragraph 4 and their pension will be consolidated in terms of paragraph 6 as if they were drawing the dearness relief. Their pay will be refixed with effect from 1.1.1986 with reference to the consolidated pension becoming admissible to them. Dearness relief beyond 1.1.1986 will however not be addmissible to them during the period of employment/re-employment.

9.1 Family pension carries two rates viz.(i) Normal rate; and (ii) Enhanced rate applicable during the first seven years from the date of death of the Government employee or until the date on which he would have attained the age of 65 years if he were alive, whichever is earlier. Family pension will accordingly be consolidated in terms of these orders as follows:

(a) Where the family pension is drawn at normal rate, additional relief thereon will be allowed in terms of paragraph 4.1(A) and the same will be consolidated in accordance with the Paragraph 6.1 above. Where the consolidated family pension falls short of Rs.375/- it will be raised to Rs.375/- in accordance with paragraph 7.

(b) In cases where family pension is drawn at enhanced rate, it will be necessary to consolidate family pension both at enhanced rate as well as at normal rate separately, so that the updated normal rate can be applied from the date the family ceases to be eligible for enhanced rate. Additional relief will be calculated independently with reference to the actual amount of family pension under the two rates and will similarly be consolidated separately. The floor ceiling of Rs.375/- per month will also be applied separately for both the rates. It is not the intention to apply twice the updated normal rates where and for the period for which family pension is to be paid at enhanced rate in respect of existing family pensioners from 1.1.1986.

9.2 In the case of existing pensioners in whose case the family pension has not come into operation as pensioners are/were alive on 1.1.1986, the rates of family pension at enhanced rate and at normal rate noted on their Pension Payment Order will be updated and consolidated in terms of these orders by the Pension Disbursing Authorities. The updated rates of family pension will apply as and when family pension becomes payable in such cases.

10. The cases of Central Government employees who have been permanently absorbed in public sector undertakings/autonomous bodies will be regulated as follows:

(a) **PENSION**

Where the Government servants on permanent absorption in public sector undertakings/autonomous bodies continue to draw pension separately from the Government, their pension will be updated in terms of these orders. In cases where the Government servants have drawn one time lumpsum terminal benefits equal to 100% of their pensions, their cases will not be covered by these orders.

(b) **FAMILY PENSION**

In cases where, on permanent absorption in public sector undertakings/autonomous bodies, the terms of absorption permit grant of family pension under the CCS(Pension) Rules, 1972 or the corresponding rules applicable to railway employees/members of All India Services, the family pension in their cases will be updated in accordance with these orders.

11 The provisions of these orders will be given effect to in the following manner:

(a) **Pensioners in receipt of pension of Rs.500/- or less per month:-**

All Pension Disbursing Authorities including Public Sector Banks handling disbursement of pension to the Central Government pensioners are hereby authorised to pay pension/family pension at the revised rates without any further authorisation from the concerned Accounts Officers. A table indicating the existing pension and the consolidated pension due from 1.1.1986 is enclosed for ready reference. (Annexure III). This table may be used where the pensioner is in receipt of a single pension only. Where a pensioner is in receipt of more than one pension, consolidation may be done separately in terms of paragraph 6.1 and as indicated in paragraph 7, floor ceiling of Rs.375/- may be applied to total pension from all sources taken together. A suitable entry regarding the revised consolidated pension shall be recorded by the Pension Disbursing Authorities in both halves of the Pension Payment Order. In the case of living pensioners entry regarding updated family pension in terms of paragraph 9.2 of these orders shall also be recorded in both halves of the Pension Payment Order by the Pension Disbursing Authorities. An intimation regarding this may be sent by the pension disbursing authorities to the Accounts Officer which had issued the PPO in the form given at Annexure V so that the latter can update the Pension Payment Order Register maintained by him. An acknowledgement shall be obtained by the Pension Disbursing Authorities from the respective Accounts Officers in this behalf.

(b) **Pensioners in receipt of pension above Rs.500/- per month:**

In these cases consolidation of pension will be done in two stages. Pension Disbursing Authorities referred to above are authorised to do part consolidation by adding together

(i) the existing pension;

(ii) existing dearness relief; and

(iii) additional relief admissible under paragraph 4 of these orders.

A table showing existing pension and partly consolidated pension due from 1.1.1986 is at Annexure IV for ready reference. The same procedure as indicated under clause (a) above will be applied in these cases.

In the second stage the respective Accounts Officers will intimate to the Pension Disbursing Authorities the additional amount of pension becoming due under Paragraph 5 of these orders. Necessary action in this behalf will be intiated by the concerned Accounts Officers *suo-moto* without waiting for any application (either from) the pensioners or from the pension disbursing authority. On receipt of intimation regarding revised pension from the respective Accounts Officers, difference between pre-revised pension and revised pension shall be added by the Pension Disbursing Authorities to the partly consolidated pension referred to above.

11.2 In the case of pensioners who retired between 30th April, 1979 and 30th March, 1985 and have exercised their option in favour of paragraph 4(a) of the Ministry of Finance O.M.No.19(4)-EV/79 dated the 25th May, 1979 in terms of Department of Pension and Pensioners' Welfare O.M.No.38/9/86-P&PW dated the 8th August, 1986 referred to at Sub clause (iii) of Clause (A) of paragraph 4.1 it will be necessary to recalculate their pension by the pension sanctioning authorities and issue a revised PPO. The Pension Disbursing Authorities should therefore await the revised PPO from the appropriate authorities before allowing them the benefit admissible under these orders.

11.3 In case of any doubt in any individual case the Pension Disbursing Authorities shall refer the matter to the appropriate Accounts Officer before implementing these orders.

12. These orders issue with the concurrence of the Ministry of Finance, Department of Expenditure vide their U.O.No.3710-FS/87 dated 2.4.1987.

13. In their application to the persons belonging to Indian Audit and Accounts Department these orders issue in consultation with the Comptroller and Auditor General of India.

14. Ministry of Agriculture etc. are requested to bring the contents of these orders to the notice of Controller of Accounts/Pay and Accounts Officers and Attached and Subordinate Offices under them on a top priority basis. All pension disbursing offices are also advised to prominently display these orders on their notice boards for the benefit of pensioners.

15. Hindi version of these orders follow separately.

(I.K. Rasgotra)
Additional Secretary to the Government of India

To

All Ministries/Departments of Government of India etc.

No.2/4/87-PIC-I

Copy to :-

1. President's Secretariat
2. Vice President's Secretariat
3. Prime Minister's Office
4. Lok Sabha Secretariat
5. Rajya Sabha Secretariat
6. Cabinet Secretariat
7. Secretary, U.P.S.C., New Delhi
8. Supreme Court of India
9. Election Commission
10. Planning Commission
11. Comptroller and Auditor General of India
12. Accountants General of all States
13. Director of Audit, Central, Madhu Industrial Estate, P.B.Marg, Bombay
14. Director of Audit (Central), Calcutta
15. Director of Audit, Central Revenue, New Delhi
16. Director of Audit, Central, Bombay
17. Director of Audit, Scientific and Commercial Department, Bombay
18. Director of Audit Commerce, Works and Miscellaneous, New Delhi
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21. Controller of Accounts, Delhi Administration, 'B' Block, Vikas Bhavan, Indraprasthan Estate, New Delhi
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23. Controller of Defence Accounts (Pension) Allahabad
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25. Controller of Defence Accounts (Air Force), New Delhi
26. Deputy Controller of Defence Accounts,(Pension Disbursement),New Delhi
27. Finance Secretaries of All States and Union Teritories
28. Chief Secretaries of Governments of all States and Union Territories

- All Attached and Subordinate Offices of the Department of Personnel & Training
- All Officers and Sections in the Department of Personnel & Training/Department of Pension & Pensioners' Welfare
- A.I.S. Division, Department of Personnel & Training
- E.V.Section, Department of Expenditure
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20. State Bank of Indore
21. State Bank of Mysore
22. State Bank of Saurashtra
23. State Bank of Travancore

(M.R. Vaidya)
Deputy Secretary

Annexure -
(Para 4.

Copy of the Department of Pension & Pensioner's Welfare O.M. NO.38/6/86-P&PW dated 12th March, 1986 to Ministries/Departments etc.

Subject: *Discontinuance of the reduction of the pension equivalent of the gratuity from the pension of pre-1938 entrants -*

The undersigned is directed to say that on the introduction of the liberalised Pension Rules, 1950 with effect from the 17th April, 1950, the pre-1938 entrants, (i.e. Government servants who were in permanent pensionable service on the 30th September, 1938), were allowed the following options in terms of Ministry of Finance O.M.No. F.3(16)-Est.(Spl)50, dated the 2nd January, 1951 extracted below :-

"2(a) *coming on the new pension scheme; or*
(b) *continuing under the rules in force on the 16th April, 1950; or*
(c) [illegible] *under the rules in force on the 16th April, 1950 reduced by the pension equivalent of the gratuity admissible under the new pension scheme and receiving in lieu of this reduction the death-cum-retirement gratuity as provided under this scheme."*

2. Representations have been received from the aged pensioners who had exercised the third option at 2(c) above seeking discontinuance of the reduction of the pension equivalent of the gratuity (PEG) from their pension as (i) they had drawn reduced amount of pension for a period of about 20 years' or more and (ii) they were low-paid pensioners facing hardship in their old age. Further, under the liberalised slab-formula for computing pension introduced with effect from the 1st April, 1979, pension admissible to the employees has been increased for the first slab of Rs.1000 to 50%, for the next slab of Rs.500 to 45% and to 40% thereafter of the emoluments in addition to the facility of death-cum-retirement gratuity. Taking into consideration these and all other relevant factors, the President is pleased to decide, purely as an *ex-gratia* measure, that the reduction of pension by the PEG may be discontinued from the pre-1938 entrants drawing pension under option at 2(c) above; effective from the pension for the month of March, 1986 payable in April, 1986. These orders will be applicable to all 2(c) optees of the pre-1938 entrants whether or not their pension was revised while implementing the Supreme Court judgement in Nakara case, in accordance with para 9 of the Ministry of Finance (Department of Expenditure) O.M. No.F.1(3)-EV/83 dated the 22nd October, 1983 and their clarificatory O.M.No.F.1(3)-EV/83, dated the 9th March, 1984.

3. The president is further pleased to decide, again as an *ex-gratia* measure, that recovery of overpayment due to non-reduction of the PEG as contemplated in the Ministry of Finance (Department of Expenditure) O.M. referred to in the preceding paragraph may also be discontinued from the pension for the month of March, 1986. Past cases otherwise settled shall also not be reopened.

4. These pensioners after the discontinuance of the reduction of the PEG from their pension will be entitled to [illegible] per existing instructions/ceilings prescribed.

5. In cases where the pensioner was alive on 1st March 1986 and dies subsequently his/her legal heir(s) is/are also entitled to life time arrears with effect from 1st March 1980 till the date of pensioner's death. For this purpose legal heir(s) may apply to the Pension Sanctioning Authority or the Head of Office from where the pensioner retired through the Pension Disbursing Authority.

6. The respective Pension Sanctioning Authority may take *suo moto* action for revision of pension in terms of this Office Memorandum. They will move the Accounts Office who originally issued the pension Payment Order (PPO), to issue an authority letter for arranging the payment of pension at the revised rate by the Pension Disbursing Authority. They may also review representations received from the pensioners in this regard.

7. The decision contained in the foregoing paragraphs will also apply to Railway pensioners, pensioners governed by all India Services Rules, 1958 and civilians paid from Defence Services Estimates.

8. In their application to the pensioners' retired from Indian Audit and Accounts Department, these orders have been issued after consultation with the Comptroller and Auditor General of India.

Annexure -
(Para 4.

Copy of the Department of Pension & Pensioner's Welfare O.M. No.38/9/86-P&PW dated 8th August, 1986 to Ministries/Departments etc.

....

Subject: *Treatment of a portion of the Dearness Allowance as pay for the purpose of retirement benefits -*

The undersigned is directed to say that according to orders issued vide Ministry of Finance, Department of Expenditure O.M.NO.19(4)-EV/79 dated 25th May, 1979, persons who retired on or after 30.9.1977 but not later than 30.4.1979 were allowed an option to choose either of the alternatives below :-

a) to have their pension and DCR Gratuity calculated their pay excluding the element of Dearness Pay

(28)

indicated in para 2 of the O.M. dated the 25th May, 1979 in accordance with the rules in force on 30.9.1977, and get graded relief on pension to the full extent admissible from time to time;

OR

b) to have their pension and DCR Gratuity recalculated after taking into account the element of dearness pay. In such cases, the first four instalments of graded relief sanctioned upto the average index level 272 will not be admissible; these pensioners will be entitled only to the instalments of graded relief sanctioned beyond the average index level 272.

2. The Government have been receiving representations from officers who retired after 30.4.1979 and who had not been permitted to exercise option as mentioned in foregoing paragraph stating that they have been placed at a disadvantage compared to the officers who retired on or after 30.9.1977 but not later than 30.4.1979 in as much as they were neither allowed to exercise option nor granted the graded relief upto average index level 272. According to them the officers in receipt of pay of Rs.2158 and above were either entitled to reduced rates of dearness allowance, by way of adjustment, or no dearness allowance at all with reference to index level 272, but they were allowed only graded relief (dearness relief) sanctioned beyond the average index level 272. The Government has reconsidered the matter and keeping in view the hardship caused to such officers, the President is pleased to decide that Government servants drawing pay of Rs.2158 or above who, retired after 30.4.1979 but not later than 30.1.1982, may be allowed an option on the lines of paragraph 4 of the Ministry of Finance O.M. NO.19(4)-EV/79 dated the 25th May, 1979. This option may also be exercised by those Government servants drawing pay of Rs.2158/- or above who retired between 31.1.1982 and 30.5.1985 and who had opted for paragraph 4(a) of Ministry of Finance, O.M. NO. F.1(3)EV/82 dated 8.4.1. The option will have to be exercised within a period of months from the date of issue of these orders. The option once exercised shall be final. Those persons who fail to exercise an option within the stipulated period will continue to receive pension and graded relief in accordance with the existing orders.

3. Where the option is in favour of para 4(a) of the O.M. dated 25.5.1979, the pension,DCRG and graded relief will be revised. The revision will be from 1st April, 1986.

4. The Heads of Offices may bring these instructions to the notice of all the concerned retired officers.

5. These orders will also apply mutatis-mutandis to the officers of the All India Services in partial modification of the orders issued vide letter no.25011/15/79-AIS-II dated 27.7.1979 and letter No.25011/11/82-AIS-II dated 1.6.1982 read with letter of same number dated 10.8.1983.

6. These orders do not apply to :-

a) persons appointed on contract; and

b) persons who are granted consolidated rates of pay and are not in receipt of dearness allowance.

7 These orders also do not apply to Railway employees and persons paid from the Defence Services Estimates. Similar order, if any, will be issued in respect of them by the Deptt. of Railways and Ministry of Defence respectively.

8. In so far as employees of the Indian Audit & Accounts Department are concerned, these orders issue in consultation with the Comptroller and Auditor General of India.

Annexure III

[Paragraph 11.1(a)]

Table showing existing pension/family pension and the consolidated pension/family pension due from 1.1.1986 in respect of pensioners drawing pension of Rs.500/- or less.

Existing Pension/ Family Pension	Consolidated pension/family pension due from 1.1.86 in respect of pensioners covered by Para 4.1(A)	Para 4.1(B)	Para 4.1(C)	Para 4.1(D)
1	2	3	4	5
Rs. 131 or below	375	375	375	375
132	376	375	375	375
133	378	375	375	375
134	380	375	375	375
135	383	375	375	375
136	385	375	375	375
137	387	375	375	375
138	389	375	375	375
139	392	375	375	375
140	394	375	375	375
141	396	375	375	375
142	399	375	375	375
143	401	375	375	375
144	403	375	375	375
145	405	375	375	375
146	408	375	375	375
147	410	375	375	375
148	412	375	375	375
149	414	375	375	375
150	417	375	375	375

1	2	3	4	5
151	419	375	375	375
152	421	375	375	375
153	424	375	375	375
154	426	375	375	375
155	428	375	375	375
156	430	375	375	375
157	433	376	375	375
158	435	378	375	375
159	437	380	375	375
160	439	382	375	375
161	442	385	375	375
162	444	387	375	375
163	446	389	375	375
164	449	391	375	375
165	451	393	375	375
166	453	395	375	375
167	455	397	375	375
168	458	399	375	375
169	460	401	376	375
170	462	403	378	375
171	465	405	380	375
172	467	407	382	375
173	469	409	384	375
174	471	412	385	375
175	474	414	387	375
176	476	416	389	375
177	478	418	391	375

1	2	3	4	5
[illegible]	480	420	393	375
[illegible]	483	422	395	375
[illegible]	485	424	397	375
[illegible]	487	426	399	375
[illegible]	490	428	401	375
[illegible]	492	430	403	375
[illegible]	494	432	405	375
[illegible]	496	434	407	375
[illegible]	499	436	409	375
[illegible]	501	439	410	375
[illegible]	503	441	412	375
[illegible]	505	443	414	375
[illegible]	508	445	416	375
[illegible]	510	447	418	375
[illegible]	512	449	420	375
[illegible]	515	451	422	375
[illegible]	517	453	424	375
[illegible]	519	455	426	375
[illegible]	521	457	428	375
[illegible]	524	459	430	375
[illegible]	526	461	432	375
[illegible]	528	463	434	375
[illegible]	530	465	435	375
[illegible]	533	468	437	375
[illegible]	535	470	439	375
[illegible]	537	472	441	375
[illegible]	540	474	443	375

1	2	3	4	5
205	542	476	445	375
206	544	478	447	375
207	546	480	449	375
208	549	482	451	375
209	551	484	453	375
210	553	486	455	375
211	556	488	457	375
212	558	490	459	375
213	560	492	461	375
214	562	495	462	375
215	565	497	464	375
216	567	499	466	375
217	569	501	468	375
218	571	503	470	375
219	574	505	472	375
220	577	507	474	375
221	579	509	476	375
222	582	511	478	375
223	585	513	480	375
224	587	515	482	375
225	589	517	484	375
226	593	519	486	375
227	[illegible]	[illegible]	487	375
228	597	524	489	375
229	600	526	491	375
230	603	528	493	375
231	605	530	495	375

1	2	3	4	5
32	08	532	497	375
33	[illegible]	[illegible]	499	375
34	613	536	501	375
15	616	538	503	375
36	618	540	505	375
37	621	542	507	375
38	624	544	509	375
39	626	546	511	375
10	628	548	512	375
41	632	552	514	375
12	634	554	516	375
13	636	556	518	375
14	640	558	520	375
45	642	560	522	375
46	644	563	524	375
47	647	565	526	375
48	650	567	528	375
49	653	569	530	375
50	655	571	532	375
51	658	574	534	375
52	661	576	536	375
53	663	578	538	375
54	665	581	539	375
55	669	583	541	375
56	671	586	543	375
57	673	588	545	375
58	676	590	547	375
59	679	592	549	375
60	681	594	552	375
61	684	597	554	375
62	687	599	556	375
263	689	601	558	375
264	692	603	560	375
265	694	605	563	375
266	697	608	565	375
267	700	611	566	375
268	702	613	568	375
269	704	615	570	375
270	708	618	572	375
271	710	620	575	375
272	712	622	577	375
273	716	624	579	375
274	718	626	581	375
275	720	629	583	375
276	723	631	586	375
277	726	633	588	375
278	728	635	590	375
279	731	637	592	375
280	733	640	593	375
281	736	643	596	375
282	739	645	598	375
283	741	647	600	375
284	745	649	602	375
285	747	652	604	375
286	749	654	607	375
287	751	656	609	375
288	755	658	611	375
289	757	660	613	375
290	759	663	615	375
291	763	665	618	375
292	765	667	620	375
293	768	669	622	375
294	770	672	623	375
295	773	675	625	375

1	2	3	4	5
296	776	677	627	375
297	778	679	630	375
298	780	681	632	375
299	784	684	634	375
300	786	686	636	375
301	788	688	638	375
302	792	690	641	375
303	794	692	643	375
304	796	695	645	375
305	799	697	647	375
306	802	699	649	375
307	804	702	651	375
308	807	704	653	375
309	809	707	655	375
310	812	709	657	375
311	815	711	659	375
312	817	713	662	375
313	820	715	664	375
314	823	718	666	375
315	825	720	668	375
316	827	722	670	375
317	831	724	673	375
318	833	726	675	375
319	835	729	677	375
320	838	731	678	375
321	841	734	680	375
322	843	736	682	375
323	846	739	685	375
324	849	741	687	375
325	851	743	689	375
326	854	745	691	375
327	856	747	693	375
328	860	750	696	375
329	862	752	698	375
330	864	754	700	375
331	868	756	702	375
332	870	758	704	375
333	872	761	707	375
334	874	764	708	376
335	878	766	710	377
336	880	768	712	378
337	883	770	714	380
338	885	773	717	381
339	888	775	719	382
340	891	777	721	383
341	893	779	723	384
342	896	781	725	385
343	899	784	728	386
344	901	786	730	387
345	903	788	732	389
346	907	790	734	390
347	909	794	735	391
348	911	796	737	392
349	914	798	740	393
350	917	800	742	394
351	919	802	744	395
352	922	805	746	396
353	925	807	748	398
354	927	809	751	399
355	930	811	753	400
356	932	813	755	401
357	935	816	757	402
358	938	818	759	403
359	940	[illegible]	762	404

1	2	3	4	5
360	942	822	763	405
361	946	825	765	407
362	948	828	767	408
363	950	830	769	409
364	054	832	772	410
365	956	834	774	411
366	958	836	776	412
367	961	839	778	413
368	964	841	780	414
369	966	843	783	416
370	969	845	785	417
371	972	847	787	418
372	975	850	789	419
373	977	852	791	420
374	979	855	792	421
375	983	857	795	422
376	985	860	797	423
377	987	862	799	425
378	989	864	801	426
379	993	866	803	427
380	995	868	806	428
381	998	871	808	429
382	1001	873	810	430
383	1003	875	812	431
384	1006	877	814	432
385	1008	879	817	434
386	1011	882	819	435
387	1014	885	820	436
388	1016	887	822	437
389	1018	889	824	438
390	1022	891	827	439
391	1024	894	829	440
392	1026	896	831	441
393	1030	898	833	443
394	1032	900	835	444
395	1034	902	838	445
396	1037	905	840	446
397	1040	907	842	447
398	1042	909	844	448
399	1045	911	846	449
400	1047	913	847	450
401	1050	917	850	452
402	1053	919	852	453
403	1055	921	854	454
404	1058	923	856	455
405	1061	926	858	456
406	1063	928	861	457
407	1065	930	863	458
408	1069	932	865	459
409	1071	934	867	461
410	1073	937	869	462
411	1077	939	872	463
412	1079	941	874	464
413	1081	943	876	465
414	1084	946	877	466
415	1087	949	879	467
416	1090	[illegible]	882	468
417	1092	953	884	470
418	1094	955	886	471
419	1096	957	888	472
420	1100	960	890	473
421	1102	962	893	474
422	1106	964	895	475
423	1108	966	897	476
424	1110	968	899	477
425	1113	971	901	479
426	1116	973	904	480
427	1118	976	905	481
428	1121	978	907	482
429	1123	981	909	483

1	2	3	4	5
430	1126	983	911	484
431	1129	985	913	485
432	1131	987	916	486
433	1134	989	918	488
434	1137	992	920	489
435	1139	994	922	490
436	1141	996	924	491
437	1145	998	927	492
438	1147	1000	929	493
439	1149	1003	931	494
440	1152	1005	932	495
441	1155	1008	934	497
442	1157	1010	937	498
443	1160	1012	939	499
444	1163	1015	941	500
445	1165	1017	943	501
446	1168	1019	945	502
447	1170	1021	948	503
448	1173	1023	950	504
449	1176	1026	952	506
450	1178	1028	954	507
451	1182	1030	956	508
452	1184	1032	959	509
453	1186	1034	961	510
454	1188	1038	962	511
455	1192	1040	964	512
456	1194	1042	966	513
457	1196	1044	968	515
458	1199	1047	971	516
459	1202	1049	973	517
460	1205	1051	975	518
461	1207	1053	977	519
462	1210	1055	979	520
463	1213	1058	982	521
464	1215	1060	984	522
465	1217	1062	986	524
466	1221	1064	988	525
467	1223	1067	980	526
468	1225	1070	992	527
469	1228	1072	994	528
470	1231	1074	996	529
471	1233	1076	998	530
472	1236	1078	1000	531
473	1239	1081	1003	533
474	1241	1083	1005	534
475	1244	1085	1007	535
476	1246	1087	1009	536
477	1249	1089	1011	537
478	1252	1092	1014	538
479	1254	1094	1016	539
480	1256	1096	1017	540
481	1260	1099	1019	542
482	1262	1102	1021	543
483	1264	1104	1023	544
484	1268	1106	1026	545
485	1270	1108	1028	546
486	1272	1110	1030	547
487	1275	1113	1032	548
488	1278	1115	1034	549
489	1280	1117	1037	551
490	1283	1119	1039	552
491	1286	1121	1041	553
492	1288	1124	1043	554
493	1291	1126	1045	555
494	1293	1129	1047	556
495	1297	1131	1049	557
496	1299	1133	1051	558
497	1301	1136	1053	560
498	1303	1138	1055	561
499	1307	1140	1058	562
500	1309	1142	1060	563

(78) (130)

Annexure
[Paragraph ...]

Table showing existing pension and the part consolidated pension due from 1.1.1986 in respect of pensioners drawing pension above Rs.500/-.

Existing Pension	Part Consolidated pension due from 1.1.86 in respect of pensioners covered by Para 4.1(A)	Para 4.1(B)	Para 4.1(C)	Para 4.1(D)
1	2	3	4	5
501	1314	1164	1064	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
502	1315	1165	1065	
503	1316	1166	1066	
504	1317	1167	1067	
505	1318	1168	1068	
506	1319	1169	1069	
507	1320	1170	1070	
508	1321	1171	1071	
509	1322	1172	1072	
510	1323	1173	1073	
511	1324	1174	1074	
512	1325	1175	1075	
513	1326	1176	1076	
514	1327	1177	1077	
515	1328	1178	1078	
516	1329	1179	1079	
517	1330	1180	1080	
518	1331	1181	1081	
519	1332	1182	1082	
520	1333	1183	1083	
521	1334	1184	1084	
522	1335	1185	1085	
523	1336	1186	1086	
524	1337	1187	1087	
525	1338	1188	1088	
526	1339	1189	1089	
527	1340	1190	1090	
528	1341	1191	1091	
529	1342	1192	1092	
530	1343	1193	1093	
531	1344	1194	1094	
532	1345	1195	1095	
533	1346	1196	1096	
534	1347	1197	1097	
535	1348	1198	1098	
536	1349	1199	1099	
537	1350	1200	1100	
538	1351	1201	1101	
539	1352	1202	1102	
540	1353	1203	1103	
541	1354	1204	1104	
542	1355	1205	1105	
543	1356	1206	1106	
544	1357	1207	1107	
545	1358	1208	1108	
546	1359	1209	1109	
547	1360	1210	1110	
548	1361	1211	1111	
549	1362	1212	1112	
550	1363	1213	1113	
551	1364	1214	1114	
552	1365	1215	1115	
553	1366	1216	1116	
554	1367	1217	1117	
555	1368	1218	1118	
556	1369	1219	1119	

1	2	3	4	5
557	1370	1220	1120	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
558	1371	1221	1121	
559	1372	1222	1122	
560	1373	1223	1123	
561	1374	1224	1124	
562	1375	1225	1125	
563	1376	1226	1126	
564	1377	1227	1127	
565	1378	1228	1128	
566	1379	1229	1129	
567	1380	1230	1130	
568	1381	1231	1131	
569	1382	1232	1132	
570	1383	1233	1133	
571	1384	1234	1134	
572	1385	1235	1135	
573	1386	1236	1136	
574	1387	1237	1137	
575	1388	1238	1138	
576	1389	1239	1139	
577	1390	1240	1140	
578	1391	1241	1141	
579	1392	1242	1142	
580	1393	1243	1143	
581	1394	1244	1144	
582	1395	1245	1145	
583	1396	1246	1146	
584	1397	1247	1147	
585	1398	1248	1148	
586	1399	1249	1149	
587	1400	1250	1150	
588	1401	1251	1151	
589	1402	1252	1152	
590	1403	1253	1153	
591	1404	1254	1154	
592	1405	1255	1155	
593	1406	1256	1156	
594	1407	1257	1157	
595	1408	1258	1158	
596	1409	1259	1159	
597	1410	1260	1160	
598	1411	1261	1161	
599	1412	1262	1162	
600	1413	1263	1163	
601	1414	1264	1164	
602	1415	1265	1165	
603	1416	1266	1166	
604	1417	1267	1167	
605	1418	1268	1168	
606	1419	1269	1169	
607	1420	1270	1170	
608	1421	1271	1171	
609	1422	1272	1172	
610	1423	1273	1173	
611	1424	1274	1174	
612	1425	1275	1175	
613	1426	1276	1176	
614	1427	1277	1177	
615	1428	1278	1178	
616	1429	1279	1179	
617	1430	1280	1180	

1	2	3	4	5
618	1431	1281	1181	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
619	1432	1282	1182	
620	1433	1283	1183	
621	1434	1284	1184	
622	1435	1285	1185	
623	1436	1286	1186	
624	1437	1287	1187	
625	1438	1288	1188	
626	1439	1289	1189	
627	1440	1290	1190	
628	1441	1291	1191	
629	1442	1292	1192	
630	1443	1293	1193	
631	1444	1294	1194	
632	1445	1295	1195	
633	1446	1296	1196	
634	1447	1297	1197	
635	1448	1298	1198	
636	1449	1299	1199	
637	1450	1300	1200	
638	1451	1301	1201	
639	1452	1302	1202	
640	1453	1303	1203	
641	1454	1304	1204	
642	1455	1305	1205	
643	1456	1306	1206	
644	1457	1307	1207	
645	1458	1308	1208	
646	1459	1309	1209	
647	1460	1310	1210	
648	1461	1311	1211	
649	1462	1312	1212	
650	1463	1313	1213	
651	1464	1314	1214	
652	1465	1315	1215	
653	1466	1316	1216	
654	1467	1317	1217	
655	1468	1318	1218	
656	1469	1319	1219	
657	1470	1320	1220	
658	1471	1321	1221	
659	1472	1322	1222	
660	1473	1323	1223	
661	1474	1324	1224	
662	1475	1325	1225	
663	1476	1326	1226	
664	1477	1327	1227	
665	1478	1328	1228	
666	1479	1329	1229	
667	1480	1330	1230	
668	1481	1331	1231	
669	1482	1332	1232	
670	1483	1333	1233	
671	1484	1334	1234	
672	1485	1335	1235	
673	1486	1336	1236	
674	1487	1337	1237	
675	1488	1338	1238	
676	1489	1339	1239	
677	1490	1340	1240	
678	1491	1341	1241	

1	2	3	4	5
679	1492	1342	1242	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
680	1493	1343	1243	
681	1494	1344	1244	
682	1495	1345	1245	
683	1496	1346	1246	
684	1497	1347	1247	
685	1498	1348	1248	
686	1499	1349	1249	
687	1500	1350	1250	
688	1501	1351	1251	
689	1502	1352	1252	
690	1503	1353	1253	
691	1504	1354	1254	
692	1505	1355	1255	
693	1506	1356	1256	
694	1507	1357	1257	
695	1508	1358	1258	
696	1509	1359	1259	
697	1510	1360	1260	
698	1511	1361	1261	
699	1512	1362	1262	
700	1513	1363	1263	
701	1514	1364	1264	
702	1515	1365	1265	
703	1516	1366	1266	
704	1517	1367	1267	
705	1518	1368	1268	
706	1519	1369	1269	
707	1520	1370	1270	
708	1521	1371	1271	
709	1522	1372	1272	
710	1523	1373	1273	
711	1524	1374	1274	
712	1525	1375	1275	
713	1526	1376	1276	
714	1527	1377	1277	
715	1528	1378	1278	
716	1529	1379	1279	
717	1530	1380	1280	
718	1531	1381	1281	
719	1532	1382	1282	
720	1533	1383	1283	
721	1534	1384	1284	
722	1535	1385	1285	
723	1536	1386	1286	
724	1537	1387	1287	
725	1538	1388	1288	
726	1539	1389	1289	
727	1540	1390	1290	
728	1541	1391	1291	
729	1542	1392	1292	
730	1543	1393	1293	
731	1544	1394	1294	
732	1545	1395	1295	
733	1546	1396	1296	
734	1547	1397	1297	
735	1548	1398	1298	
736	1549	1399	1299	
737	1550	1400	1300	
738	1551	1401	1301	
739	1552	1402	1302	

1	2	3	4	5
	1553	1403	1303	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
741	1554	1404	1304	
742	1555	1405	1305	
743	1556	1406	1306	
744	1557	1407	1307	
745	1558	1408	1308	
746	1559	1409	1309	
747	1560	1410	1310	
748	1561	1411	1311	
749	1562	1412	1312	
750	1563	1413	1313	
751	1564	1414	1314	
752	1565	1415	1315	
753	1566	1416	1316	
754	1567	1417	1317	
755	1568	1418	1318	
756	1569	1419	1319	
757	1570	1420	1320	
758	1571	1421	1321	
759	1572	1422	1322	
760	1573	1423	1323	
761	1574	1424	1324	
762	1575	1425	1325	
763	1576	1426	1326	
764	1577	1427	1327	
765	1578	1428	1328	
766	1579	1429	1329	
767	1580	1430	1330	
768	1581	1431	1331	
769	1582	1432	1332	
770	1583	1433	1333	
771	1584	1434	1334	
772	1585	1435	1335	
773	1586	1436	1336	
774	1587	1437	1337	
775	1588	1438	1338	
776	1589	1439	1339	
777	1590	1440	1340	
778	1591	1441	1341	
779	1592	1442	1342	
780	1593	1443	1343	
781	1594	1444	1344	
782	1595	1445	1345	
783	1596	1446	1346	
784	1597	1447	1347	
785	1598	1448	1348	
786	1599	1449	1349	
787	1600	1450	1350	
788	1601	1451	1351	
789	1602	1452	1352	
790	1603	1453	1353	
791	1604	1454	1354	
792	1605	1455	1355	
793	1606	1456	1356	
794	1607	1457	1357	
795	1608	1458	1358	
796	1609	1459	1359	
797	1610	1460	1360	
798	1611	1461	1361	
799	1612	1462	1362	
800	1613	1463	1363	
801	1614	1464	1364	
802	1615	1465	1365	
803	1616	1466	1366	

1	2	3	4	5
804	1617	1467	1367	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
805	1618	1468	1369	
806	1619	1469	1371	
807	1620	1470	1372	
808	1621	1471	1374	
809	1622	1472	1376	
810	1623	1473	1377	
811	1624	1474	1379	
812	1625	1475	1381	
813	1626	1476	1383	
814	1627	1477	1384	
815	1628	1478	1386	
816	1629	1479	1388	
817	1630	1480	1389	
818	1631	1481	1391	
819	1632	1482	1393	
820	1633	1483	1394	
821	1634	1484	1396	
822	1635	1485	1398	
823	1636	1486	1400	
824	1637	1487	1401	
825	1638	1488	1403	
826	1639	1489	1405	
827	1640	1490	1406	
828	1641	1491	1408	
829	1642	1493	1410	
830	1643	1494	1411	
831	1644	1496	1413	
832	1645	1498	1415	
833	1646	1500	1417	
834	1647	1502	1418	
835	1648	1503	1420	
836	1649	1505	1422	
837	1650	1507	1423	
838	1651	1509	1425	
839	1652	1511	1427	
840	1653	1512	1428	
841	1654	1514	1430	
842	1655	1516	1432	
843	1656	1518	1434	
844	1657	1520	1435	
845	1658	1521	1437	
846	1659	1523	1439	
847	1660	1525	1440	
848	1661	1527	1442	
849	1662	1529	1444	
850	1663	1530	1445	
851	1664	1532	1447	
852	1665	1534	1449	
853	1666	1536	1451	
854	1667	1538	1452	
855	1668	1539	1454	
856	1670	1541	1456	
857	1672	1543	1457	
858	1674	1545	1459	
859	1676	1547	1461	
860	1677	1548	1462	
861	1679	1550	1464	
862	1681	1552	1466	
863	1683	1554	1468	
864	1685	1556	1469	
865	1687	1557	1471	
866	1689	1559	1473	
867	1691	1561	1474	

1	2	3	4	5
868	1693	1563	1476	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
869	1695	1565	1478	
870	1697	1566	1479	
871	1699	1568	1481	
872	1701	1570	1483	
873	1702	1572	1485	
874	1705	1574	1486	
875	1707	1575	1488	
876	1709	1577	1490	
877	1711	1579	1491	
878	1713	1581	1493	
879	1715	1583	1495	
880	1716	1584	1496	
881	1718	1586	1498	
882	1720	1588	1500	
883	1722	1590	1502	
884	1724	1592	1503	
885	1726	1593	1505	
886	1728	1595	1507	
887	1730	1597	1508	
888	1732	1599	1510	
889	1734	1601	1512	
890	1736	1602	1513	
891	1738	1604	1515	
892	1740	1606	1517	
893	1742	1608	1519	
894	1744	1610	1520	
895	1746	1611	1522	
896	1748	1613	1524	
897	1750	1615	1525	
898	1752	1617	1527	
899	1754	1619	1529	
900	1755	1620	1530	
901	1757	1622	1532	
902	1759	1624	1534	
903	1761	1626	1536	
904	1763	1628	1537	
905	1765	1629	1539	
906	1767	1631	1541	
907	1769	1633	1542	
908	1771	1635	1544	
909	1773	1637	1546	
910	1775	1638	1547	
911	1777	1640	1549	
912	1779	1642	1551	
913	1781	1644	1553	
914	1783	1646	1554	
915	1785	1647	1556	
916	1787	1649	1558	
917	1789	1651	1559	
918	1791	1653	1561	
919	1793	1655	1563	
920	1794	1656	1564	
921	1796	1658	1566	
922	1798	1660	1568	
923	1800	1662	1570	
924	1802	1664	1571	
925	1804	1665	1573	
926	1806	1667	1575	
927	1808	1669	1576	
928	1810	1671	1578	
929	1812	1673	1580	
930	1814	1674	1581	
931	1816	1676	1583	

1	2	3	4	5
932	1818	1678	1585	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
933	1820	1680	1587	
934	1822	1682	1589	
935	1824	1683	1590	
936	1826	1685	1592	
937	1828	1687	1593	
938	1830	1689	1595	
939	1832	1691	1597	
940	1833	1692	1598	
941	1835	1694	1600	
942	1837	1696	1602	
943	1839	1698	1604	
944	1841	1700	1605	
945	1843	1701	1607	
946	1845	1703	1609	
947	1847	1705	1610	
948	1849	1707	1612	
949	1851	1709	1614	
950	1853	1710	1615	
951	1855	1712	1617	
952	1857	1714	1619	
953	1859	1716	1621	
954	1861	1718	1622	
955	1863	1719	1624	
956	1865	1721	1626	
957	1867	1723	1627	
958	1869	1725	1629	
959	1871	1727	1631	
960	1872	1728	1632	
961	1874	1730	1634	
962	1876	1732	1636	
963	1878	1734	1638	
964	1880	1736	1639	
965	1882	1737	1641	
966	1884	1739	1643	
967	1886	1741	1644	
968	1888	1743	1646	
969	1890	1745	1648	
970	1892	1746	1649	
971	1894	1748	1651	
972	1896	1750	1653	
973	1898	1752	1655	
974	1900	1754	1656	
975	1902	1755	1658	
976	1904	1757	1660	
977	1906	1759	1661	
978	1908	1761	1663	
979	1910	1763	1665	
980	1911	1764	1666	
981	1913	1766	1668	
982	1915	1768	1670	
983	1917	1770	1672	
984	1919	1772	1673	
985	1921	1773	1675	
986	1923	1775	1677	
987	1925	1777	1678	
988	1927	1779	1680	
989	1929	1781	1682	
990	1931	1782	1683	
991	1933	1784	1685	
992	1935	1786	1687	
993	1937	1788	1689	
994	1939	1790	1690	
995	1941	1791	1692	

1	2	3	4	5	1	2	3	4	5	1	2	3	4	5	1	2	3	4	5
996	1943	1793	1694	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.	1060	2067	1908	1802	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.	1124	2192	2024	1911	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.	1188	2317	2139	2020	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
997	1945	1795	1695		1061	2069	1910	1804		1125	2194	2025	1913		1189	2319	2141	2022	
998	1947	1797	1697		1062	2071	1913	1806		1126	2196	2027	1915		1190	2321	2142	2023	
999	1949	1799	1699		1063	2073	1914	1808		1127	2198	2029	1916		1191	2323	2144	2025	
1000	1950	1800	1700		1064	2075	1916	1809		1128	2200	2031	1918		1192	2325	2146	2027	
1001	1952	1802	1702		1065	2077	1917	1811		1129	2202	2033	1920		1193	2327	2148	2029	
1002	1954	1804	1704		1066	2079	1919	1813		1130	2204	2034	1921		1194	2329	2150	2030	
1003	1956	1806	1706		1067	2081	1921	1814		1131	2206	2036	1923		1195	2331	2151	2032	
1004	1958	1808	1707		1068	2083	1923	1816		1132	2208	2038	1925		1196	2333	2153	2034	
1005	1060	1809	1709		1069	2085	1925	1818		1133	2210	2040	1927		1197	2335	2155	2035	
1006	1962	1811	1711		1070	2087	1926	1819		1134	2212	2042	1928		1198	2337	2157	2037	
1007	1964	1813	1712		1071	2089	1928	1821		1135	2214	2043	1930		1199	2339	2159	2039	
1008	1966	1815	1714		1072	2091	1930	1823		1136	2216	2045	1932		1200	2340	2160	2040	
1009	1968	1817	1716		1073	2093	1932	1825		1137	2218	2047	1933		1201	2342	2162	2042	
1010	1970	1818	1717		1074	2095	1934	1826		1138	2220	2049	1935		1202	2344	2164	2044	
1011	1972	1820	1719		1075	2097	1935	1828		1139	2222	2051	1937		1203	2346	2166	2046	
1012	1974	1822	1721		1076	2099	1937	1830		1140	2223	2052	1938		1204	2348	2168	2047	
1013	1976	1824	1723		1077	2101	1939	1831		1141	2225	2054	1940		1205	2350	2169	2049	
1014	1978	1826	1724		1078	2103	1941	1833		1142	2227	2056	1942		1206	2352	2171	2051	
1015	1980	1827	1726		1079	2105	1943	1835		1143	2229	2058	1944		1207	2354	2173	2052	
1016	1982	1829	1728		1080	2106	1944	1836		1144	2231	2060	1945		1208	2356	2175	2054	
1017	1984	1831	1729		1081	2108	1946	1838		1145	2233	2061	1947		1209	2358	2177	2056	
1018	1986	1833	1731		1082	2110	1948	1840		1146	2235	2063	1949		1210	2360	2178	2057	
1019	1988	1835	1733		1083	2112	1950	1842		1147	2237	2065	1950		1211	2362	2180	2059	
1020	1989	1836	1734		1084	2114	1952	1843		1148	2239	2067	1952		1212	2364	2182	2061	
1021	1991	1838	1736		1085	2116	1953	1845		1149	2241	2069	1954		1213	2366	2184	2063	
1022	1993	1840	1738		1086	2118	1955	1847		1150	2243	2070	1955		1214	2368	2186	2064	
1023	1995	1842	1740		1087	2120	1957	1848		1151	2245	2072	1957		1215	2370	2187	2066	
1024	1997	1844	1741		1088	2122	1959	1850		1152	2247	2074	1959		1216	2372	2189	2068	
1025	1999	1845	1743		1089	2124	1961	1852		1153	2249	2076	1961		1217	2374	2191	2069	
1026	2001	1847	1745		1090	2126	1962	1853		1154	2251	2078	1962		1218	2376	2193	2071	
1027	2003	1849	1746		1091	2128	1964	1855		1155	2253	2079	1964		1219	2378	2195	2073	
1028	2005	1851	1748		1092	2130	1966	1857		1156	2255	2081	1966		1220	2379	2196	2074	
1029	2007	1853	1750		1093	2132	1968	1859		1157	2257	2083	1967		1221	2381	2198	2076	
1030	2009	1854	1751		1094	2134	1970	1860		1158	2259	2085	1969		1222	2383	2200	2078	
1031	2011	1856	1753		1095	2136	1971	1862		1159	2261	2087	1971		1223	2385	2202	2080	
1032	2013	1858	1755		1096	2138	1973	1864		1160	2262	2088	1972		1224	2387	2204	2081	
1033	2015	1860	1757		1097	2140	1975	1865		1161	2264	2090	1974		1225	2389	2205	2083	
1034	2017	1862	1758		1098	2142	1977	1867		1162	2266	2092	1976		1226	2391	2207	2085	
1035	2019	1863	1760		1099	2144	1979	1869		1163	2268	2094	1978		1227	2393	2209	2086	
1036	2021	1865	1762		1100	2145	1980	1870		1164	2270	2096	1979		1228	2395	2211	2088	
1037	2023	1867	1763		1101	2147	1982	1872		1165	2272	2097	1981		1229	2397	2213	2090	
1038	2025	1869	1765		1102	2149	1984	1874		1166	2274	2099	1983		1230	2399	2214	2091	
1039	2027	1871	1767		1103	2151	1986	1876		1167	2276	2101	1984		1231	2401	2216	2093	
1040	2028	1872	1768		1104	2153	1988	1877		1168	2278	2103	1986		1232	2403	2218	2095	
1041	2030	1874	1770		1105	2155	1989	1879		1169	2280	2105	1988		1233	2405	2220	2097	
1042	2032	1876	1772		1106	2157	1991	1881		1170	2282	2106	1989		1234	2407	2222	2098	
1043	2034	1878	1774		1107	2159	1993	1882		1171	2284	2108	1991		1235	2409	2223	2100	
1044	2036	1880	1775		1108	2161	1995	1884		1172	2286	2110	1993		1236	2411	2225	2102	
1045	2038	1881	1777		1109	2163	1997	1886		1173	2288	2112	1995		1237	2413	2227	2103	
1046	2040	1883	1779		1110	2165	1998	1887		1174	2290	2114	1996		1238	2415	2229	2105	
1047	2042	1885	1780		1111	2167	2000	1889		1175	2292	2115	1998		1239	2417	2231	2107	
1048	2044	1887	1782		1112	2169	2002	1891		1176	2294	2117	2000		1240	2418	2232	2108	
1049	2046	1889	1784		1113	2171	2004	1893		1177	2296	2119	2001		1241	2420	2234	2110	
1050	2048	1890	1785		1114	2173	2006	1894		1178	2298	2121	2003		1242	2422	2236	2112	
1051	2050	1892	1787		1115	2175	2007	1896		1179	2300	2123	2005		1243	2424	2238	2114	
1052	2052	1894	1789		1116	2177	2009	1898		1180	2301	2124	2006		1244	2426	2240	2115	
1053	2054	1896	1701		1117	2179	2011	1900		1181	2303	2126	2008		1245	2428	2241	2117	
1054	2056	1898	1792		1118	2181	2013	1901		1182	2305	2128	2010		1246	2430	2243	2119	
1055	2058	1899	1794		1119	2183	2015	1903		1183	2307	2130	2012		1247	2432	2245	2120	
1056	2060	1901	1796		1120	2184	2016	1904		1184	2309	2132	2013		1248	2434	2247	2122	
1057	2062	1903	1797		1121	2186	2018	1906		1185	2311	2133	2015		1249	2436	2249	2124	
1058	2064	1905	1799		1122	2188	2020	1908		1186	2313	2135	2017		1250	2438	2250	2125	
1059	2066	1907	1801		1123	2190	2022	1910		1187	2315	2137	2018		1251	2440	2252	2127	

(133)

(49)

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1	2	3	4	5
996	1943	1793	1694	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
997	1945	1795	1695	
998	1947	1797	1697	
999	1949	1799	1699	
1000	1950	1800	1700	
1001	1952	1802	1702	
1002	1954	1804	1704	
1003	1956	1806	1706	
1004	1958	1808	1707	
1005	1960	1809	1709	
1006	1962	1811	1711	
1007	1964	1813	1712	
1008	1966	1815	1714	
1009	1968	1817	1716	
1010	1970	1818	1717	
1011	1972	1820	1719	
1012	1974	1822	1721	
1013	1976	1824	1723	
1014	1978	1826	1724	
1015	1980	1827	1726	
1016	1982	1829	1728	
1017	1984	1831	1729	
1018	1986	1833	1731	
1019	1988	1835	1733	
1020	1989	1836	1734	
1021	1991	1838	1736	
1022	1993	1840	1738	
1023	1995	1842	1740	
1024	1997	1844	1741	
1025	1999	1845	1743	
1026	2001	1847	1745	
1027	2003	1849	1746	
1028	2005	1851	1748	
1029	2007	1853	1750	
1030	2009	1854	1751	
1031	2011	1856	1753	
1032	2013	1858	1755	
1033	2015	1860	1757	
1034	2017	1862	1758	
1035	2019	1863	1760	
1036	2021	1865	1762	
1037	2023	1867	1763	
1038	2025	1869	1765	
1039	2027	1871	1767	
1040	2028	1872	1768	
1041	2030	1874	1770	
1042	2032	1876	1772	
1043	2034	1878	1774	
1044	2036	1880	1775	
1045	2038	1881	1777	
1046	2040	1883	1779	
1047	2042	1885	1780	
1048	2044	1887	1782	
1049	2046	1889	1784	
1050	2048	1890	1785	
1051	2050	1892	1787	
1052	2052	1894	1789	
1053	2054	1896	1791	
1054	2056	1898	1792	
1055	2058	1899	1794	

1	2	3	4	5
1060	2067	1908	1802	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
1061	2069	1910	1804	
1062	2071	1913	1806	
1063	2073	1914	1808	
1064	2075	1916	1809	
1065	2077	1917	1811	
1066	2079	1919	1813	
1067	2081	1921	1814	
1068	2083	1923	1816	
1069	2085	1925	1818	
1070	2087	1926	1819	
1071	2089	1928	1821	
1072	2091	1930	1823	
1073	2093	1932	1825	
1074	2095	1934	1826	
1075	2097	1935	1828	
1076	2099	1937	1830	
1077	2101	1939	1831	
1078	2103	1941	1833	
1079	2105	1943	1835	
1080	2106	1944	1836	
1081	2108	1946	1838	
1082	2110	1948	1840	
1083	2112	1950	1842	
1084	2114	1952	1843	
1085	2116	1953	1845	
1086	2118	1955	1847	
1087	2120	1957	1848	
1088	2122	1959	1850	
1089	2124	1961	1852	
1090	2126	1962	1853	
1091	2128	1964	1855	
1092	2130	1966	1857	
1093	2132	1968	1859	
1094	2134	1970	1860	
1095	2136	1971	1862	
1096	2138	1973	1864	
1097	2140	1975	1865	
1098	2142	1977	1867	
1099	2144	1979	1869	
1100	2145	1980	1870	
1101	2147	1982	1872	
1102	2149	1984	1874	
1103	2151	1986	1876	
1104	2153	1988	1877	
1105	2155	1989	1879	
1106	2157	1991	1881	
1107	2159	1993	1882	
1108	2161	1995	1884	
1109	2163	1997	1886	
1110	2165	1998	1887	
1111	2167	2000	1889	
1112	2169	2002	1891	
1113	2171	2004	1893	
1114	2173	2006	1894	
1115	2175	2007	1896	
1116	2177	2009	1898	
1117	2179	2011	1900	
1118	2181	2013	1901	
1119	2183	2015	1903	

1	2	3	4	5
1124	2192	2024	1911	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
1125	2194	2025	1913	
1126	2196	2027	1915	
1127	2198	2029	1916	
1128	2200	2031	1918	
1129	2202	[illegible]33	1920	
1130	2204	2034	1921	
1131	2206	2036	1923	
1132	2208	2038	1925	
1133	2210	2040	1927	
1134	2212	2042	1928	
1135	2214	2043	1930	
1136	2216	2045	1932	
1137	2218	2047	1933	
1138	2220	2049	1935	
1139	2222	2051	1937	
1140	2223	2052	1938	
1141	2225	2054	1940	
1142	2227	2056	1942	
1143	2229	2058	1944	
1144	2231	2060	1945	
1145	2233	2061	1947	
1146	2235	2063	1949	
1147	2237	2065	1950	
1148	2239	2067	1952	
1149	2241	2069	1954	
1150	2243	2070	1955	
1151	2245	2072	1957	
1152	2247	2074	1959	
1153	2249	2076	1961	
1154	2251	2078	1962	
1155	2253	2079	1964	
1156	2255	2081	1966	
1157	2257	2083	1967	
1158	2259	2085	1969	
1159	2261	2087	1971	
1160	2262	2088	1972	
1161	2264	2090	1974	
1162	2266	2092	1976	
1163	2268	2094	1978	
1164	2270	2096	1979	
1165	2272	2097	1981	
1166	2274	2099	1983	
1167	2276	2101	1984	
1168	2278	2103	1986	
1169	2280	2105	1988	
1170	2282	2106	1989	
1171	2284	2108	1991	
1172	2286	2110	1993	
1173	2288	2112	1995	
1174	2290	2114	1996	
1175	2292	2115	1998	
1176	2294	2117	2000	
1177	2296	2119	2001	
1178	2298	2121	2003	
1179	2300	2123	2005	
1180	2301	2124	2006	
1181	2303	2126	2008	
1182	2305	2128	2010	
1183	2307	2130	2012	

1	2	3		
1188	2317	2139	2020	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
1189	2319	2141	2022	
1190	2321	2142	2023	
1191	2323	2144	2025	
1192	2325	2146	2027	
1193	2327	2148	2029	
1194	2329	2150	2030	
1195	2331	2151	2032	
1196	2333	2153	2034	
1197	2335	2155	2035	
1198	2337	2157	2037	
1199	2339	2159	2039	
1200	2340	2160	2040	
1201	2342	2162	2042	
1202	2344	2164	2044	
1203	2346	2166	2046	
1204	2348	2168	2047	
1205	2350	2169	2049	
1206	2352	2171	2051	
1207	2354	2173	2052	
1208	2356	2175	2054	
1209	2358	2177	2056	
1210	2360	2178	2057	
1211	2962	2180	2059	
1212	2364	2182	2061	
1213	2366	2184	2063	
1214	2368	2186	2064	
1215	2370	2187	2066	
1216	2372	2189	2068	
1217	2374	2191	2069	
1218	2376	2193	2071	
1219	2378	2195	2073	
1220	2379	2196	2074	
1221	2381	2198	2076	
1222	2383	2200	2078	
1223	2385	2202	2080	
1224	2387	2204	2081	
1225	2389	2205	2083	
1226	2391	2207	2085	
1227	2393	2209	2086	
1228	2395	2211	2088	
1229	2397	2213	2090	
1230	2399	2214	2091	
1231	2401	2216	2093	
1232	2403	2218	2095	
1233	2405	2220	2097	
1234	2407	2222	2098	
1235	2409	2223	2100	
1236	2411	2225	2102	
1237	2413	2227	2103	
1238	2415	2229	2105	
1239	2417	2231	2107	
1240	2418	2232	2108	
1241	2420	2234	2110	
1242	2422	2236	2112	
1243	2424	2238	2114	
1244	2426	2240	2115	
1245	2428	2241	2117	
1246	2430	2243	2119	
1247	2432	2245	2120	

		3	4	5
	2442	2254	2120	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
	4	2256	2131	
54	2446	2258	2132	
255	2448	2259	2134	
256	2450	2261	2136	
257	2452	2263	2137	
258	2454	2265	2139	
259	2456	2267	2141	
260	2457	2268	2142	
261	2459	2270	2144	
262	2461	2272	2146	
1263	2463	2274	2148	
264	2465	2276	2149	
265	2467	2277	2151	
1266	2469	2279	2153	
1267	2471	2281	2154	
1268	2473	2283	2156	
1269	2475	2285	2158	
1270	2477	2286	2159	
1271	2479	2288	2161	
1272	2481	2290	2163	
1273	2483	2292	2165	
1274	2485	2294	2166	
1275	2487	2295	2168	
1276	2489	2297	2170	
1277	2491	2299	2171	
1278	2493	2301	2173	
1279	2495	2303	2175	
1280	2496	2304	2176	
1281	2498	2306	2178	
1282	2500	2308	2180	
1283	2502	2310	2182	
1284	2504	2312	2183	
1285	2506	2313	2185	
1286	2508	2315	2187	
1287	2510	2317	2188	
1288	2512	2319	2190	
1289	2514	2321	2192	
1290	2516	2322	2193	
1291	2518	2324	2195	
1292	2520	2326	2197	
1293	2522	2328	2199	
1294	2524	2330	2200	
1295	2526	2331	2202	
1296	2528	2333	2204	
1297	2530	2335	2205	
1298	2532	2337	2207	
1299	2534	2339	2209	
1300	2535	2340	2210	
1301	2537	2342	2212	
1302	2539	2344	2214	
1303	2541	2346	2216	
1304	2543	2348	2217	
1305	2545	2349	2219	
1306	2547	2351	2221	
1307	2549	2353	2222	
1308	2551	2355	2224	
1309	2553	2357	2226	
1310	2555	2358	2227	
1311	2557	2360	2229	
1312	2559	2362	2231	
1313	2561	2364	2233	
1314	2563	2366	2234	
1315	2565	2367	2236	

1	2	3	4	5
1316	2567	2369	2238	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
1317	2569	2371	2239	
1318	2571	2373	2241	
1319	2573	2375	2243	
1320	2574	2376	2244	
1321	2576	2378	2246	
1322	2578	2380	2248	
1323	2580	2382	2250	
1324	2582	2384	2251	
1325	2584	2385	2253	
1326	2586	2387	2255	
1327	2588	2389	2256	
1328	2590	2391	2258	
1329	2592	2393	2260	
1330	2594	2394	2261	
1331	2596	2396	2263	
1332	2598	2398	2265	
1333	2600	2400	2267	
1334	2602	2402	2268	
1335	2604	2404	2270	
1336	2606	2405	2272	
1337	2608	2407	2273	
1338	2610	2409	2275	
1339	2612	2411	2277	
1340	2613	2412	2278	
1341	2615	2414	2280	
1342	2617	2416	2282	
1343	2619	2418	2284	
1344	2621	2420	2285	
1345	2623	2422	2287	
1346	2625	2423	2289	
1347	2627	2425	2290	
1348	2629	2427	2292	
1349	2631	2429	2294	
1350	2633	2430	2295	
1351	2635	2432	2297	
1352	2637	2434	2299	
1353	2639	2436	2301	
1354	2641	2438	2302	
1355	2643	2439	2304	
1356	2645	2441	2306	
1357	2647	2443	2307	
1358	2649	2445	2309	
1359	2651	2447	2311	
1360	2652	2448	2312	
1361	2654	2450	2314	
1362	2656	2452	2316	
1363	2658	2454	2318	
1364	2660	2456	2319	
1365	2662	2457	2321	
1366	2664	2459	2323	
1367	2666	2461	2324	
1368	2668	2463	2326	
1369	2670	2465	2328	
1370	2672	2466	2329	
1371	2674	2468	2331	
1372	2676	2470	2333	
1373	2678	2472	2335	
1374	2680	2474	2336	
1375	2682	2475	2338	
1376	2684	2477	2340	
1377	2686	2479	2341	
1378	2688	2481	2343	
1379	2690	2483	2345	

1	2	3	4	5
1380	2691	2484	2346	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
1381	2693	2486	2348	
1382	2695	2488	2350	
1383	2697	2490	2352	
1384	2699	2492	2353	
1385	2701	2493	2355	
1386	2703	2495	2357	
1387	2705	2497	2358	
1388	2707	2499	2360	
1389	2709	2501	2362	
1390	2711	2502	2363	
1391	2713	2504	2365	
1392	2715	2506	2367	
1393	2717	2508	2369	
1394	2719	2510	2370	
1395	2721	2511	2372	
1396	2723	2513	2374	
1397	2725	2515	2376	
1398	2727	2517	2377	
1399	2729	2519	2379	
1400	2730	2520	2380	
1401	2732	2522	2382	
1402	2734	2524	2384	
1403	2736	2526	2386	
1404	2738	2528	2387	
1405	2740	2529	2389	
1406	2742	2531	2391	
1407	2744	2533	2392	
1408	2746	2535	2394	
1409	2748	2537	2396	
1410	2750	2538	2397	
1411	2752	2540	2399	
1412	2754	2542	2401	
1413	2756	2544	2403	
1414	2758	2546	2404	
1415	2760	2547	2406	
1416	2762	2549	2408	
1417	2764	2551	2409	
1418	2766	2553	2411	
1419	2768	2555	2413	
1420	2769	2556	2414	
1421	2771	2558	2416	
1422	2773	2560	2418	
1423	2775	2562	2420	
1424	2777	2564	2421	
1425	2779	2565	2423	
1426	2781	2567	2425	
1427	2783	2569	2426	
1428	2785	2571	2428	
1429	2787	2573	2430	
1430	2789	2574	2431	
1431	2791	2576	2433	
1432	2793	2578	2435	
1433	2795	2580	2437	
1434	2797	2582	2438	
1435	2799	2583	2440	
1436	2801	2585	2442	
1437	2803	2587	2443	
1438	2805	2589	2445	
1439	2807	2591	2447	
1440	2808	2592	2448	
1441	2810	2594	2450	
1442	2812	2596	2452	
1443	2814	2598	2454	

1	2	3	4	5
1444	2816	2600	2455	Amount equal to the total of Col. 1 plus Rs. 63/- in all cases.
1445	2818	2602	2457	
1446	2820	2603	2459	
1447	2822	2605	2460	
1448	2824	2607	2462	
1449	2826	2609	2464	
1450	2828	2610	2465	
1451	2830	2612	2467	
1452	2832	2614	2469	
1453	2834	2616	2471	
1454	2836	2618	2472	
1455	2838	2619	2474	
1456	2840	2621	2476	
1457	2842	2623	2477	
1458	2844	2625	2479	
1459	2846	2627	2481	
1460	2847	2628	2482	
1461	2849	2630	2484	
1462	2851	2632	2486	
1463	2853	2634	2488	
1464	2855	2636	2489	
1465	2857	2637	2491	
1466	2859	2639	2493	
1467	2861	2641	2494	
1468	2863	2643	2496	
1469	2865	2645	2498	
1470	2867	2646	2499	
1471	2869	2648	2501	
1472	2871	2650	2503	
1473	2873	2652	2505	
1474	2875	2654	2506	
1475	2877	2655	2508	
1476	2879	2657	2510	
1477	2881	2659	2511	
1478	2883	2661	2513	
1479	2885	2663	2515	
1480	2886	2664	2516	
1481	2888	2666	2518	
1482	2890	2668	2520	
1483	2892	2670	2522	
1484	2894	2672	2523	
1485	2896	2673	2525	
1486	2898	2675	2527	
1487	2900	2677	2528	
1488	2902	2679	2530	
1489	2904	2681	2532	
1490	2906	2682	2533	
1491	2908	2684	2535	
1492	2910	2686	2537	
1493	2912	2688	2539	
1494	2914	2690	2540	
1495	2916	2691	2542	
1496	2918	2693	2544	
1497	2920	2695	2545	
1498	2922	2697	2547	
1499	2924	2699	2549	
1500	2925	2700	2550	
Above 1500	.	.	.	-do-

(Para

(84)

(135)

Form of intimation by the Pension Disbursing Authority to the PPO issuing authority regarding consolidation/part consolidation of pension in terms of Department of Pension and Pensioner's Welfare O.M. No.2/1/87-PIC-I dated 16.4.87.

(Particulars of Pension Disbursing Authority)

1. Name of Pensioner or Family pensioner.

2. PC/PPO NO.

3. Computation of consolidated/part consolidated pension and/or family pension.

	Pension*	Family*pension (Normal)	Family* pension (Enhanced)
(i) Existing pension (inclusive of communted portion)/ family pension.			
(ii) Temporary Increase/ Adhoc Increase/ Adhoc Relief, if any.			
(iii) Total			
(iv) Existing Dearness Relief.			
(v) Additional Relief in terms of para 4.			
(vi) Consolidated/ part consolidated pension (inclusive of commuted portion, if any/family pension reckoned from 1.1.86			

*If not applicable, draw a line across.

4. Additional remarks, if any.

(Signature of Officer-in-charge)

To
(Appropriate Accounts Officer)

Annexure - VI

Annexure - II

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GOVERNMENT OF INDIA (BHARAT SARKAR)
MINISTRY OF RAILWAYS (RAIL MANTRALAYA)
RAILWAY BOARD.

****

S.No.PC-V/ 244
RBE No. 318/99

No.F(E)III/98/PN1/29Pt. **New Delhi. Dt.29.12.1999**

The GMs/OSDs/CAOs etc.
All Indian Railways & Production Units.
(As per Mailing List)

Sub: Implementation of Government of India decision on the recommendations of Vth Central Pay Commission – Revision of pension of pre-1996 pensioners.

Ref: Board's letters No. F(E)III/98/PN1/2 dtd. 10.3.98 and No. F(E)III/98/PN1/29 dtd. 15.1.99.

****

In accordance with the provisions contained in Board's letter No.F(E)III/98/PN1/29 dtd. 15.1.99, with effect from 1.1.96 pension/family pension in respect of all pensioners irrespective of the date of retirement shall not be less than 50%/30% of the minimum pay in the revised scale of pay introduced with effect from 1.1.96

2. Representations have been received for taking into consideration the Running Allowance at the then existing rates for being added to the pay refixed on notional basis as on 1.1.86 and also to add the Running Allowance at the revised rates to the minimum of the revised scale of pay while considering stepping up consolidated pension on 1.1.96. The matter has been examined by the Board in great detail. The Running Allowance granted to the running staff does not form part of the scales of pay. It is a separate element, although it is taken into account for the purpose of computation of pension. For revision of pension of pre-86 pensioners in terms of DOP&PW's O.M. dtd. 10.2.98 circulated on the Railways on 10.3.98, the notional pay finally fixed as on 1.1.86 shall only be treated as average emoluments for calculation of pension in terms of these orders and the pension shall be calculated as on 1.1.86 as per the pension formula then

Continued ......

prescribed. It is therefore clarified that-

(i) Running Allowance is NOT to be taken into consideration after refixation of pay on notional basis on 1.1.86 in terms of DOP&PW's O.M. No. 45/86/97-P&PW(A) Pt.III dtd. 10.2.98 circulated vide Board's letter No. F(E)III/98/PN1/2 dtd. 10.3.98;

(ii) Running Allowance is also NOT to be added to the minimum of the revised scale of pay as on 1.1.96 in cases where consolidated pension/family pension is to be stepped up to 50%/30% in terms of Board's letter No. F(E)III/98/PN1/29 dtd. 15.1.99

3. Hindi version will follow.

4. Please acknowledge receipt.

(S.SREERAM)
Deputy Director Finance(Estt.)III.,
Railway Board.

No. F(E)III/98/PN1/29Pt. NEW DELHI Dt. 29.12.1999.

Copy to the ADAI(Rlys)/New Delhi.(With 100 spares)

(S.SREERAM)
for Financial Commissioner/Railways.

No. F(E)III/98/PN1/29Pt. NEW DELHI Dt.29.12.1999.

Copy forwarded to:

1. The General Secretary, NFIR (with 35 spares)

2. The General Secretary, AIRF (with 35 spares)

3. The Members of the National Council, Departmental Council and Secretary Staff Side, National Council, 13-c, Feroze Shah Road, New Delhi (with 90 spares).

Continued.......

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4. The Secretary General, FROA (with 5 spares).

5. The Secretary, RBSS, Group"A" Association (with 5 spares)

6. The President, Railway Board Class II Officers' Association(with 5 spares)

7. The Secretary General, IRPOF(with 5 spares)

8. The Secretary, Railway Board Ministerial Staff Association(with 5 spares)

9. The Secretary, Railway Board Class IV Staff Association(with 5 spares)

10. The President, Indian Railway Class II officers' Association (with 5 spares)

for Secretary/Railway Board.

No. F(E)III/98/PN1/29Pt. NEW DELHI Dt. 29.12.1999.

Copy forwarded to:

1. The G.M, N.F Railway(Const.), C.A.O, Southern Railway (Const) and Central Railway (Const.)

2. The FA&CAOs, All Indian Railways, Production Units, N.F Railway (Const.) and Southern Railway (Const.)

3. The Director General, RDSO/Lucknow.

4. The General Manager and FA&CAO, Metro Railway/Kolkata.

5. The CAOand FA&CAO, COFMOW/New Delhi.

6. The General Manager and FA&CAO, CORE/Allahabad.

7. The Principal, Railway Staff College/Vadodara.

This Annexure R-VI is the true copy of the original document.

(R. L. DHAWAN) Advocate

Continued.....

GOVERNMENT OF INDIA (BHARAT SARKAR)
MINISTRY OF RAILWAYS (RAIL MANTRALAYA)
(RAILWAY BOARD)

....

S.NO. PC-V/ 110

RBE NO.199/98

No.F(E)III/98/PN1/2. NEW DELHI Dt: 2.9.1998

The GMs/OSDs/CAOs etc.
All Indian Railways & Production Units
(As per Mailing List)

Sub: Implementation of Government's decision on the recommendations of the Fifth Central Pay Commission - Revision of pension of Pre-1986 pensioners/family pensioners.etc.

....

With reference to Board's letter of even number dt. 10.3.98 as amended vide letter of same number dt. 5.6.98 regarding revision of pension/family pension of pre-1986 pensioners/family pensioners based on the notional fixation of pay in the revised scales of pay introduced w.e.f. 1.1.1986, a copy of DOP&PW's O.M. No. 45/86/97-P&PW(A)-Part III dt. 24.7.98 is circulated for information and guidance. These instructions shall apply mutatis mutandis in the case of pre-1986 Railway pensioners and family pensioners.

2. Rule 70 of CCS(Pension) Rules,1972 referred to in the aforesaid O.M. dt. 24.7.98 and their O.M. No. 2/1/87-PIC-I dt. 16.4.87 correspond to Rule 90 of Railway Services (Pension) Rules'93 and Board's letter No. PC-IV/87/Imp/PN2 dt. 20.4.87 respectively.

3. Hindi version is enclosed.

4. Please acknowledge receipt.

Sreeram
(S. SREERAM)
Dy. Director Finance (Estt.)III.,
Railway Board.

DA: As above.

This Annexure ..R-VII.. is the true copy of the original document.

(R. L. DHAWAN) Advocate

..2..

No. F(E)III/98/PN1/2.

NEW DELHI Dt: 2-9-1998.

Copy forwarded to:-

1. The G.M., N.F.Railway(Const.), CAO, Southern Railway (Const) and Central Railway(Const.)
2. The FA&CAOs, All Indian Railways, Production Units, N.F. Railway (Const.) and Southern Railway (Const)
3. The Director General, RDSO/Lucknow
4. The General Manager and FA&CAO, Metro Railway/Calcutta
5. The CAO and FA&CAO, COFMOW/New Delhi
6. The General Manager and FA&CAO, CORE/Allahabad
7. The Principal, Railway Staff College/Vadodara
8. The CAO(Const), MTP(R)/Mumbai
9. The CAO(Const.), MTP(R)/Chennai
10. The Director, CAMTECH/Gwalior-474020
11. The Director, IRICEN/Pune, IRIEEN/Nasik Road, IRIMEE/Jamalpur, IRISET/Secunderabad
12. The Managing Director, RITES, IRCON, IRFC, CONCOR of India Limited, Executive Director, CRIS
13. The Chairman and Managing Director, KRC Limited/New Delhi
14. Office of the Chief Project Administrator (Telecom), Indian Railway Central Organisation for Telecom(IRCOT) Consultancy, Shivaji Bridge/New Delhi.
15. The Director (Movement), Railways/Calcutta
16. The Joint Director (Finance), RDSO, Lucknow.
17. The Joint Director, Mil Rail, Ministry of Defence
18. The Joint Director, Iron & Steel, 3 Koila Ghat Street/Calcutta

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19. Chief Mining Advisor, Ministry of Railways, Dhanbad, Bihar

20. The Chairman, RCC, Lok Sabha Secretariat/New Delhi

21. The Chairman, RCT/Delhi

22. The Chairman, RRT/Chennai

23. The Chairman, RRB/Ajmer, Ahmedabad, Allahabad, Bangalore Bhopal, Bhubaneshwar, Chandigarh, Chennai, Calcutta, Jammu, Gorakhpur, Guwahati, Malda, Mumbai, Muzaffarpur, Patna, Ranchi, Secunderabad and Trivandrum

24. The Editor, 'Bhartiya Rail'

25. The Editor, 'Indian Railways'

26. Chairman, Passenger Services Committee

27. Member, Passenger Amenities Committee

28. The Pay & Accounts Officer, Ministry of Railways (Railway Board)

29. The General Secretary, IRCA/New Delhi

30. The Commissioner, Railway Safety/Lucknow

31. Liaison Officer, V CPC, Zonal Railways/PUs/RDSO/Trg. Institutes, Metro Railway/COFMOW/CORE etc.

Sreeram

(S. SREERAM)
Dy. Director Finance (Estt.)III.,
Railway Board.

No. F(E)III/98/PN1/2. NEW DELHI Dt:

Copy (with 100 spares) forwarded to the DAI(Railways)/ New Delhi.

Sreeram

for Financial Commissioner, Railways

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(142)

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6. The President, Railway Board Class II Officers'Association (with 5 spares)
7. The Secretary General, IRPOF (with 5 spares)
8. The President, Indian Railway Class II Officers' Association (with 5 spares)
9. The Secretary, Railway Board Ministerial Staff Association (with 5 spares)
10. The Secretary, Railway Board Class IV Staff Association (with 5 spares)

for Secretary/Railway Board

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Cash-I, II, III &IV, Budget, E(P&A)I/I, E(G), E(NG)I & II, PC-V, PC-III & II, E(Trg), E(MPP), E(LR)I & II, F(E)I, F(E)II&Special, Security (E), Security (ABE), Accounts III, ERB-I, II, III, IV, V &D, G(Pass)G(Acc), E(Welfare), E(SCT), E(O)I, II, III & III(CC), E(GR)I & II, E(GP), E(GC), PR, E(D&A), Budget, O&M, Code Revision Cell, E(LR)II, Acs-II, PG, E(Rep)I/II/III Railway Board.

1. National Federation of Railway Pensioners, 42/14, Motilal Street, T. Nagar, Madras- 600 017.
2. The Secretary General, National Federation of Railway Pensioners, 27/578, Audityapuram, Palghat- 678 006.
3. Shri R.B. Kulkarni, President, AIRRF, 13/9, Vivekanand Housing Society, Gurumandir Road, Dombivli (East), Maharashtra- 421 201.
4. Shri M.C. Das, President/All India Retired Railway Officers' Association, 12-5-149/6/C - Vijayapuri Street, South Lallaguda, Secunderabad- 500 017.

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5. The General Secretary, Railway Pensioners' Council
Kiran Kutir, Larkania Tola, Katihar.

6. The General Secretary, All India Federation of Pensioners Association, T.P.M. Hall, 22, Kavarai Street, Saidapet West, Chennai-600 015.

(Copy to Department of Pension & Pensioners' Welfare with reference to their O.M. No. 45/86/97-P&PW(A)-Part II dt. 24.7.98.)

No.45/86/97-P&PW(A)-Part-III
Government of India
Ministry of Personnel, Public Grievances & Pensions
Department of Pension & Pensioners' Welfare

3rd Floor, Lok Nayak Bhavan,
Khan Market, New Delhi 110 003
Dated: 24th July, 1998

OFFICE MEMORANDUM

Subject: Implementation of Government's decision on the recommendations of the Fifth Central Pay Commission- Revision of pension of pre-1986 pensioners/family pensioners etc.

******

The undersigned is directed to refer to this Department's Office Memorandum of even No. dated 10.02.98 as amended vide O.M. of the same number dated 13.05.98 regarding revision of pension/family pension of pre-1986 pensioners/family pensioners based on the notional fixation of pay in the revised scales of pay introduced w.e.f. 01.01.1986. Instances have been brought to the notice of this Department where the amount of revised pension/family pension sanctioned in terms of aforesaid order is less than the consolidated pension/family pension already drawn by pre-1986 pensioners/family pensioners w.e.f. 01.01.1986 in terms of this Department's O.M. No. 2/1/87-PIC-I dated 16.04.1987 as amended from time to time. In some cases orders for affecting recovery of the excess amount drawn on this account have also been issued. In this context attention of all Ministries/Departments is invited to the provision contained in Rule 70(1) of Central Civil Services (Pension) Rules, 1972 which inter-alia provides as follows:-

> "Subject to the provisions of Rules 8 and 9, pension once authorised after final assessment shall not be revised to the disadvantage of the Government servant, unless such revision becomes necesary on account of detection of a clerical error subsequently ;
>
> x x x x x x x x x x x x x x x x x x x x x x x x x x x x."

In accordance with the above provision, in cases where the amount of revised pension/family pension arrived at on the basis of notional fixation of pay as on 01.01.1986 happens to be less than the amount of consolidated pension/family pension already drawn by pre-1986 pensioners/family pensioners w.e.f. 01.01.1986 there is no need to revise the existing pension/family pension and issue a revised PPO.

-----2/-

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The pensioner/family pensioners can be outrightly apprised of fact by the Pension Sanctioning Authority. In cases where sanction revision of pension to the disadvantage of the pensioner/family pensioners has already been issued, such sanction should be immediately cancelled. Also, in such cases orders for recovery of the so called excess pension drawn should be withdrawn without any delay.

2. All the Ministries/Departments of Government of India are requested to bring the contents of this O.M. to the notice of all concerned Viz Head of Offices/PAOs etc. who are dealing with revision of pension of pre-1986 pensioners and advise them to strictly adhere to the provisions contained in Rule 70 of Central Civil Services (Pension) Rules, 1972.

Rattan

(RATTAN LAL)
Deputy Secretary to the Govt. of India

All Ministries/Department of the Gvernment of India.

Copy to: Office of the C&AG with 200 spare copies.

Copy also to: All others as per attached list.

- 2 -

The pensioner/family pensioners can be outrightly apprised of

(92) (ub) Annexure VIII 57

GOVERNMENT OF INDIA (BHARAT SARKAR)
MINISTRY OF RAILWAYS (RAIL MANTRALAYA)
RAILWAY BOARD.

****

S.No. PC-V/ 238
RBE No. 289/99

No. F(E)III/98/PN1/29 **NEW DELHI** **Dt.**12**/11/1999.**

The GMs/OSDs/CAOs etc.
All Indian Railways & Production Units
(As per Mailing List)

Subject: Implementation of Government of India decision on the recommendations of Vth Central Pay Commission-Revision of pension of pre-1996 pensioners.

Attention is invited to Board's letter No.F(E)III/98/PN1/29 dtd.15.1.1999 wherein decision of the Government that pension of all pensioners irrespective of their date of retirement shall not be less than 50% of the minimum of the revised scale of pay introduced w.e.f.1.1.1996 of the post last held by the pensioner was communicated. Clarifications have been sought as to whether Non-Practising Allowance (NPA) admissible as on 1.1.1986 is to be taken into consideration after refixation of pay on notional basis as on 1.1.1986 and whether NPA is to be added to the minimum of the revised scale while considering stepping up consolidated pension on 1.1.1996. NPA granted to Railway medical officers does not form part of the scales of pay. It is a separate element, although it is taken into account for the purpose of computation of pension. This has been examined in consultation with the Department of Pension & Pensioners' Welfare and Department of Expenditure and it is clarified that-

(i) NPA is not to be taken into consideration after refixation of pay on notional basis on 1.1.86 in terms of DOP&PW's O.M. No. 45/86/97-P&PW(A) Pt.III dt.10.2.98 circulated vide Board's letter No.F(E)III/98/PN1/2 dt. 10.3.98 ; and

(ii) NPA is also not to be added to the minimum of the revised scale of pay as on 1.1.96 in cases where consolidated pension/family pension is to be stepped up to 50%/30% respectively, in terms of Board's letter dt.15.1.99 referred to above.

2. Hindi version will follow.

Sd/-
(S.SREERAM)
Deputy Director Finance(Estt.) III,
Railway Board.

This Annexure A-VIII is the true copy of the original document.

Sd/-
(R. L. DHAWAN) Advocate

N 11/29 NEW DELHI Dt.12/11/19

Copy to DAI (Rlys), New Delhi (40 spares)

(S.SREERAM)
for Financial Commissioner/Railways.

No.F(E)III/98/PN1/29 New Delhi Dt.12/11/1999

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2. The General Secretary, AIRF (with 35 spares)

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6. The President, Railway Board Class II Officers' Association (with 5 spares)

7. The Secretary General, IRPOF (with 5 spares)

8. The Secretary, Railway Board Ministerial Staff Association (with 5 spares)

9. The Secretary, Railway Board Class IV Staff Association (with 5 spares)

for Secretary/Railway Board

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Cash-I,II,III,IV, Budget, E(P&A)I/II, E(G),E(NG)I&II,PC-V,PC-IV,P(III E(Trg),E(MPP),E(LR)I&II,F(E)II,F(E)I,F(E)Spl, Security(E), Security (ABE), Accounts-III(with 10 spares), ERB-I,II,III,IV,V &D, G(iss), G(Acc),E(Welfare), E(SCT), E(O)I,II,III&III(CC),E(GR)I,II,,IGP), E(GC), PR, E(D&A), Budget, O&M, Code Revision Cell(with 2 spares), Acs-II, PG, E(Rep)-I,II,III Railway Board.

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3. The Director General, RDSO/Lucknow.

4. The General Manager and FA&CAO, Metro Railway/Kolkata.

5. The CAOand FA&CAO, COFMOW/New Delhi.

6. The General Manager and FA&CAO, CORE/Allahabad.

7. The Principal, Railway Staff College/Vadodara.

8 The CAO(Const.), MTP(R)/Mumbai.

9. The CAO(Const.),MTP(R)/Chennai.

10.The Director, CAMTECH/Gwalior-474020

11. The Director, IRICEN/Pune, IRIEEN/Nasik Road,IRIMEE/Jamalpur, IRISET/Secunderabad.

12.The Managing Director,RITES, IRCON, IRFC, CONCOR of India Limited, Executive Director, CRIS.

13. The Chairman and Managing Director, KRC Limited/New Delhi

14. Office of the Chief Project Administrator(Telecom), Indian Railway Central Organisation for Telecom(IRCOT) Consultancy, Shivaji Bridge/New Delhi.

15. The Director(Movement) Railways/Kolkata.

16. The Joint Director(Finance), RDSO/Lucknow.

17. The Joint Director, Mil Rail, Ministry of Defence.

18. The Joint Director, Iron & Steel,5 Koila Ghat Street/Kolkata.

19. Chief Mining Advisor, Ministry of Railway, Dhanbad, Bihar.

20. The Chairman, RCC,Lok Sabha Secretariat/New Delhi.

21. The Chairman, RCT/Delhi.

22. The Chairman,RRT, Chennai.

23. The Chairman,RRB/Ajmer, Ahmedabad, Allahabad, Bangalore, Bhopal, Bhubaneshwar, Chandigarh, Chennai, Kolkata, Jammu, Gorakhpur, Guwahati, Malda, Mumbai, Muzaffarpur, Patna, Ranchi, Secunderabad, and Trivandrum.

24. The Editor, "Bharatiya Rail"

25. The Editor " Indian Railways"

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27. Member, Passenger Amenities Committee.

28. The Pay & Accounts Officer, Ministry of Railways(Railway Board)

29. The General Secretary, IRCA/New Delhi.

30. The Commissioner, Railway Safety/Lucknow.

31. Liaison Officer, VCPC, Zonal Railways/PUs/RDSO/Trg. Institutes, Metro Railway/COFMOW/CORE etc.

(S. SREERAM)
Deputy Director Finance(Estt.)III.
Railway Board.

(153) (95) 141

1. Shri V.K Sthanunathan, National President, National Federation of Railway Pensioners, 36, Venkatanarayana Road, T. Nagar, Chennai-600 017

2. The Secretary General, National Federation of Railway Pensioners, 27/578, Audityapuram, Palghat-678 006.

3. Shri R.B. Kulkarni, President, AIRRF,13/9, Vivekanand Housing Society, Gurumandir Road, Dombivli (East), Maharashtra-421 201.

4. Shri M.C Das, President/ All India Retired Railway Officers' Association, 12-5-149/6/C-Vijayapuri street, South Lallaguda, Secunderabad-500 017.

5. The General Secretary , Railway Pensioners' Council Kiran Kutir, Larkania Tola, Katihar.

6. The General Secretary, All India Federation ofPensioners Association, T.P.M. Hall ,22, Kavirai Street, Saidapet West, Chennai-600 015.

7. Shri S.S. Ramachandra, Secretary General, All India Central Committee of Pensioners Association. Flat No.144, New S;uryakiran Apartments, Plot No. 65, Patparganj, New Delhi-110 092.

8. Shri M.S. Solanki, General Secretary, Central and AIS Pensioners Association, E-1/164, Arena Colony,. Bhopal(M.P) 462 016.

9. Shri Nirma Dass Gupta, Vice President, Federation of Central Government Pensioners' Organisation,P-24C,Sagar Manna Road, Kolkata 700 060.

10. Shri B.S.Dard, Secretary General, Central Government Pensioners' Association, 1874/2, Sector-64,S.A.S.Nagar, Chandigarh 160 061.

11. Shri C.R. Chatwani, Central Government Pensioners' Association, "SHIVANAND", 11/13, Krishna Kunj Society, Chhotunagar-7, Raiya Road, Rajkot 360 001.

Copy to DOP&PW with reference to their O.M. No. 45/3/99-P&PW(A)- dated 29/10/1999.

(150)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

M.A. No. ________/ 2000

in

O.A. No. 1139 of 2000

IN THE MATTER OF

Shri TEJ PAL & Ors - -.-.-. -.-.-.-. APPLICANTS

vs

CHAIRMAN, RAILWAY BOARD & Ors -.-.-.-. RESPONDENTS

REPLY TO M.A. u/s 4(5) OF C.A.T. PROCEDURE (RULES,1987 FOR JOINING TOGETHER ON BEHALF OF THE RESPONDENTS

MOST RESPECTFULLY SHOWETH

1 & 2. The contents of these paras are disputed and denied. It is denied that the Applicants have a common cause of action. It is further denied that the common relief can be prayed for or common relief can be granted. The Applicants do not have a common cause of action or a common grievances. Grievance, if any, of the Applicants, should have been agitated by each of the Applicants separately. The Application is, therefore, bad in law and deserves to be dismissed on this count alone.

PRAYER

In view of the submissions made herein above, it is MOST RESPECTFULLY prayed that the present M.A. of the Applicants be dismissed, in the interest of justice.

Anita
Divisional Accounts Officer
Northern Railway, New Delhi.

FOR RESPONDENTS

through

(R.L. DHAWAN) ADVOCATE
COUNSEL FOR THE RESPONDENTS

NEW DELHI

DATED: OCT. 2000

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VERIFICATION

I, Amita Prasad Sarabhai, Divl Accoun. Officer, Northern Railway Head Quarters Office, New Delhi, do hereby verify that the facts stated herein above are true to my knowledge based on official records and nothing material has been suppressed.

VERIFIED at New Delhi this 23rd day of Nov. ~~October~~, 2000.

Amita

RESPONDENTS

Divisional Accounts Officer
Northern Railway, New Delhi.

C-III 20/3

STATE : / HIGH COURT SECTION :

Before the Central Administrative Tribunal Principal Bench New Delhi

~~IN THE SUPREME COURT OF INDIA~~

ORIGINAL/CIVIL/CRIMINAL/APPELLATE/JURISDICTION

IN

S.L.P. (CIVIL/CRIMINAL) No...of 1999

APPEAL (CIVIL/CRIMINAL) No...1999

W.P. (CIVIL/CRIMINAL) No...1999

O.A. NO – 1139/2000

Jaipal & ors. .... Petitioner(s)

Appellant(s)

VERSUS

Union of India & ors. .... Respondent(s)

INDEX

S. No.	Particulars	Copies	Amount
1.	Petitioners Rejoinder affidavit on		
~~2.~~	Behalf of the Applicants	2 copies.	
~~3.~~ 2.	Annexure – R1 –	2 copies	
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Filed on.....19th March ~~1999~~ 2001

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Filed Today

19 MAR 2001 2596

(CHARAN LAL SAHU)

Advocate for Petitioner(s)/Respondent(s)

96, Lawyers Chambers, Supreme Court of India

New Delhi-110001, Phone : (O) 3382830 (R) 2250157

BEFORE THE ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH-NEW DELHI,

O.A. NO. 1139/2000.

IN THE MATTER OF :

Tejpal & Ors — Applicants

Versus

Union of India & Ors. — Respondents.

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1.	Petitioner, Rejoinder affidavit on behalf Of the Applicants.	1 – 15.
2.	ANNEXURE-1 Copy of the O.M. dated 19.12.2000 Issued by the Government of India.	16 – 17.

Dated: 16.3.2001.

CLSahu
(CHARAN LAL SAHU)
Advocate for the Petitioner
Supreme Court Advocate
96, Chamber & Supreme
New Delhi-110001.
Ph.(O)3382830® 2255699

N.B. Two copies left in the office of Rly Standing Counsel.
CLSahu
16/3/2001.

152

Before the Hon'ble Administrative Tribunal Principal Bench New Delhi:-

O.A. NO. 1139/2000

In the matter of :

Tej Pal & Ors. Applicants.

Versus.

Union of India & Ors.

Rejoinder Affidavit on behalf of the Applicants

I, Tejpal s/o Shri Bhagewan Ex. Diver Das aged 75yrs r/o 9-108 Raj Nagar Gaziabad.

1. That I am one of the applicants before this Hon'ble Tribunal. I am well conversant with the facts and circumstances of the case. I am therefore competent to swear this rejoinder affidavit on behalf of the applicants.

2. That I have gone through the counter affidavit filed by the respondent. In reply there to I state as under:-

PRELIMINARY SUBMISSIONS:-

1. That before replying the counter affidavit the deponent states that the case of the applicant is within short parameter claiming for the running Shutters classified as running staff in the Department of Railway, Rule 2544 of the Indian Railway Establishment code provides that running allowance will be one of the elements to be included in the emoluments and average emoluments to be included in the emoluments and average emoluments to be paid to the running staff to the maximum limits of 75% of the monthly average, since of the history of the above Rule 2544, the same was amended from 5.12.1988 whereby the limits of the running allowance was curtailed from 75% to 55% and the same was done retrospectively from

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2. That the applicants have retired prior to the cut off date i.e. 5.12.1988 and has changed the above said amendment reducing running allowance from 75% to 55% and the Principal Bench was pleased to declare the amendment as ultravires, retrospectively in as much as the same was arbitrary under Article 14 and 16 of the Constitution of India.

3. That the respondent filed an appeal before the Hon'ble Supreme Court and the same was dismissed holding that the retrospective amendment was ultravires of the Constitution and in violation of the Article 14 and 16 of the Constitution of India. The abovesaid judgment was pronounced by the Hon'ble Supreme Court on 25.7.1997.

The terms and conditions of Drivers, Guards and Shunters classified as 'Running Staff' in the Railway Department and are well annunciated and fully defined in I.R.E.C. 2544. The 75% running allowance as part of pay is pensionary benefit supported and guided by various circulars and letters of Railway Board from time to time since the time immemorial. Above all Hon'ble Supreme Court has given a moral boost in his landmark judgment dated 25.7.1997 when 75% Running Allowance as part of pay to running staff due to their arduous duty was confirmed to those running staff retirees of 1973 to 4.12.1988.

Oath Commissioner App. By High Court of Delhi Khan Advocate

4. That the pensions is defined under Article 366/17 of the Constitution of India as under:-

> 126.1. As per Article 366(17) of the Constitution of India, pension means a pension, whether contributory or not, of any kind whatsoever payable to or in respect of any person, and

includes retired pay so payable, a gratuity so payable and any sum or sums so payable by way of the return, with or without interest thereon or any other addition thereto, or subscriptions to a provident fund.

Our terms of Reference require us to examine the existing pension structure and death-cum-retirement benefits with a view to having a proper pension structure for 'pensioners' and make recommendations relating thereto which may be desirable and feasible. This gives us a broad enough canvas and we have tried to fulfil our mandate", which had been used in the terms of reference for the Fourth CPC to constrict our vision and have included past pensioners within the ambit of our consideration.

5. Pension is an area where clarity of vision is often obscured by ill considered notions. However, the Supreme Court of India, in the landmark judgment of D.S. Nakara and others Vs. Union of India (AIR 1983 SC 130) clarified all the issues connected to pension. While examining the goals that a pension scheme should seek to subserve, the Apex Court held that-

"A pension scheme consistent with available resources must provide that the pensioner would be able to live;

i) free from want with decency, independence and self respect;
ii) at a standard equivalent at the pre-retirement level".

6. The Court held that pension is neither a bounty nor a matter of grace depending upon the sweet will of the

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employer. It is not an ex-gracia payment, but a payment for past services rendered. It is a social welfare measure rendering socioeconomic justice to those who in the heyday of their life ceaselessly toiled for the employer on an assurance that in their old age, they would not be left in lurch.

7. The Supreme Court held as under in Nakara case:-

> "That pension is not in the nature of almsbeing doled out to beggars. The senior citizens need to be treated with dignity and courtesy befitting their age. Pension is their statutory, inalienable, legally enforceable right and it has been earned by the sweat of their brow. As such it should be fixed, revised, modified and changed in ways not entirely dissimilar to the salaries granted to serving employees".

8. That the Vth Pay Commission has stated as under:-

> "We have attempted a major policy thrust, by suggesting a complete parity between past and present pensioners at the time of the Fourth CPC, while recommending a modified parity between Pre-1986 and Post 1986 pensioners. The Formula will ensure total equity as between persons who retired before 1986 and those who retired later. It also gives all pensioners, at least the minimum appurtenant to the post-1986 revised scale pay of the post they held at retirement".

Furthermore it strengthen vide Government of India orders No. O.M. No.45/86/97-P&PW(A) dated 19.12.2000 as under:-

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"In so far as employees who retired prior to 1.1.1986, their pension is required to be updated by fixing their pay as on 1.1.86 by adopting the same formula as for serving employees and as per CCS (RP) Rules. Stagnation increment if any earned by pre-86 retires should be taken into account for the purpose of notional fixation. Such of those pre-86 retirees who retired after having drawn pay at the maximum of the scale as per IIIrd CPC for a year or more will be entitled to an additional increment as per IVth CPC scales as on 1.1.1986 (proviso 3 of rule 8 ibid). Similarly for those have received an adhoc increment on their stagnation at the maximum for two years or more at the time of their retirement will also be entitled for an additional increment as on 1.1.1986 (Proviso 4). This in effect will mean that pre-86 retirees will be treated as if they were in service on 1.1.86 for the purpose of notional fixation of pay so as to ensure complete parity." A copy of the O.M. dated 19.12.2000 issued by the Government of India is annexed to this affidavit as <u>ANNEXURE-I</u>.

9. That the respondents vide their letter dated 14.10.97 and 8.6.99 had issued orders to comply with the judgment of the Supreme Court in toto. The said annexures had been annexed to the original application as Annexure 2 and 3.

10. That thereafter the respondents issued a Memo on 29.12.1999 stopping the running allowance to be computed for the calculation of the pension. The abovesaid Notification is an executive order and is contrary to and in conflict with Rule 2544 in the Railway Establishment Code which authorises and empowers running allowance to the maximum limit of 55% to those persons,

(157)

who were retiring on or after 5.12.1988 and according to the judgment of the Supreme Court those retirees prior to that date are entitled for 75% of the running allowance as the maximum limit.

11. That the Vth Pay Commission has also recommended for there should not be any disparity between 1986 retirees thereafter and had tried to bring them at par for the purpose of pension.

12. That the Government of India has accepted the recommendation of the Vth Central Pay Commission which is as -

> "The pension of all the pre-1986 retirees may be updated by notional fixation of their pay as on 1.1.1986 by adopting the same formula as for the serving employees.
>
> Thereafter, all the past pensioners who have been brought on to the Fourth Central Pay Commission pay scales by notional fixation of their pay and those who have retired on or after 1.1.1986 can be treated alike regarding consolidation of their pension as on 1.1.1986 by allowing the same fitment weightage as may be allowed to the serving employees. However, the consolidated pension will not be less than 50% of the minimum revised pay of the post held by the pensioner at the time of retirement (137.14)."

13. That the running allowance cannot be stopped by the respondent by any executive order and the same is arbitrary, discriminatory and in violation and contravention of Article 14 and 16 of the Constitution of India.

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14. During the whole length of service of pre-86 running staff retirees when their scale of pay was enhanced either by virtue of Railway Board or through Central pay Commission, 75% Running Allowance as part of pay fully diffident in I.R.E.C. 2544 and duly confirmed by Hon'ble Supreme Court in his far-reaching Judgement of 25.7.97 for running staff retired in-between 1.1.73 to 4.12.88 was automatically accorded and adjusted in their pensionary benefits. This was the basic structure of pre-86 running staff retirees and so the pension was computed on their retirement.

The Vth Central pay commission observing the meager pension and vast disparity of Pre-86 & post-86 retirees, vehemently recommended a complete parity in-between pre-86 and post-86 retires and brought the pre-86 retirees on the same footing dated 1.1.86 as of serving employees alike in the pay scale 1400-2600 vide Vth Central Pay Commission-para 137/14 (Annexure-)

But the Railway Board created an anomaly . set aside the Hon'ble supreme court's judgement dated 25-7-97 in respect of 75% Running Allowance as part of pay who retired in-between 1.1.73 to 31.12.85 and .1.1.86 to 4.12.88. in two parts of one segment.

On the very first instance of Vth Central Pay Commission outcome, the Railway Board receipted the whole story in to. Enhanced pension was revised and arrears were paid since 1.1.96 and disparity was done away in-between pre-86 and post-86 retirees.

In an after-thought, the Railway Board only continued to maintain 75% running allowance as pesionary benefit who retired during the period 1.1.86 to 4.12.88 and denied to those pensioners who retired in-between 1.1.73 to 31.12.85 by issuing an executive order dated 29.12.99 with retrospective effect and without the sanction of President of India though both are sailing in the same boat, as per Vth Central pay Commission para 137/14 (Annexure).

The retirees of 1.1.73 to 31.12.85 were dealt with mercilessly on the altar of 29.12.99 letter by the Rly Board. This is a gross injustice and contrary to the judgement of Supreme Court and above all a clinching and conclusive proof of step-motherly treatment to 1.1.73 to 31.12.85 retirees. Thus the division of 1.1.73 to 4.12.88 retirees in two parts is legally invalid and infringement of Article 14 of Indian Constitution. An elaborate example to reveal the facts is as given below.

Example-1 Name of the employee XYZ
Date of retirement 3.4.19984
Qualifying for service 425 more than 33yrs
scale of pay last payment Rs.640/-

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Average pay works out	Rs.616
Equivalent scale as on 1.1.86	Rs.1400-2600

To Work out Pension:

Average Pay	Rs.616
75% of Pay in lieu of mileage (Court decision connects).	Rs.480
Dearness Pay at average index of 568.	Rs.370
Interim Relief	Rs.70
	Rs.1536

PENSION

50% of Rs.1000/-	Rs.500)	
45% of Rs.500	Rs.225)	740 as on 1.5.1984
40% of Rs.36	Rs.15)	

Consolidated in terms of

Ministry of Personnel PG

& Pension Office Memorandum

No.2/1/87/PIC-1 dt. 16.4.87. 768 as on 1.1.1986

Pension revised as per

IV Pay Comm: recommendation

(Rs.768 + 563 Graded Relief) 1331 as on 1.1.1986

Notional fixation of pay in scale Rs.1400-2600 as on 1.1.1986.

Basic Pay	Rs.640
D.A. on 1.1.1986	Rs.1248
Interim Relief	Rs.153
Add 20% of Basic Pay	Rs.128
Total	Rs.2169

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Fixation in the scale at the stage above total

= Rs.2200

So, Notional Pension as on
1.1.86 will be (50 % of Rs.2200) =Rs.1100

It is to be noted here that as can be seen from above details, employee's regular pension as on 1.1.1986 works out to Rs.1331 whereas the NOTIONAL PENSION comes to Rs.1100.

The anomalous position is not clarified by the Railway Board in any of their letters.

Based on the Notional Pension arrived at Rs.1100 as such on 1.1.1986, his revision of pension as on 1.1.1986 according to Vth Pay Commission formula will be as under:-

Pension as on 1.1.86	Rs.1100	(as and when to be
D.A. (148%)	Rs.1628	revised as per V
First I/R	Rs. 50	C.P.C. but W/o
Second I/R	Rs.110	75% as per R.Bd.
Add 40% of Basic		letter dt. 29.12.99)
Pension.	Rs.440	
	Rs.3328	

So the revised pension as on 1.1.1986 will be Rs.3328.

Example 2:

Name of the Pensioner.	ABC
Date of the retirement	30.10.86 Between 1.1.86 4.12.88)
Qualifying Service	More than 33 years.
Scale of Pay	425-640 Upto 31.12.85 1400-2600 from 1.1.86

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Rate of Pay	Rs.2200 on 1.1.86 pay fixed)	
Average Pay	Rs.2200	

PENSION FIXATION AS ON 1.11.1986

50% of (Basic Pay	Rs.2200	
+ 75% of B/Pay	Rs.1650	(as a result S/Court judgment
	Rs.3850	in lieu of (Mileage). =Rs.1925

Pension fixation as on 1.1.86

Pension	Rs.1925	
D.A.(111%)	Rs.2590	
(Subject to minimum of 2590)		
First I/R	Rs.50	
Second I/R	Rs.193	
Add 40% of B/Pension	Rs.770	
	Rs.5528	(To be revised as on 1.1.96) as per V C.P.C.

From the above examples, it can be clearly seen that:

1) Both the pensioners were in Grade. Rs.425-640 prior to 1.1.1986.
2) The basic pay of both was Rs.640
3) Both are entitled to the benefits in settlement dues accorded as a result of S/Court judgment being retired between the period from 1.1.1973 to 4.12.1988.

4) The basic pay of both was fixed at Rs.2200 in scale Rs.1400-2600 as on 1.1.1986.

Inspite of these similarities, the pension of No.1 as on 1.1.1996 works out to Rs.3328 whereas the Pension of No.2 works out to Rs.5528. It is thus evident that those

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pensioners retired between 1.1.1973 to 31.12.1985 will get pension much less (say Rs.2200 Plus difference of D.A. = approximately Rs.3300 per month) than those retired between 1.1.1986 to 4.12.1988.

In the Board's letter dated 29.12.1999 ibid, it is stated that the Running Allowance granting to the running staff does not form part of the scales of pay. This is incorrect.

15. That according to the judgment of the Supreme Court those persons who are employed classified as Running staff in the Railways are entitled for running allowances to the extent of 75% and hence the Government cannot issue any executive order to obliterate or efface the order of the Hon'ble Supreme Court pronounced on 25.7.1997.

16. That the respondents had tried to confuse the issue involved in the case. Guidelines and instructions dated 29.12.1999 shows that the running allowance has been stopped.

ON MERITS:

1. That in reply to para 1 it is stated that the same is incorrect and it is stated that the Government had accepted that for the calculation of the pensionary benefits, 75% of the running allowance will be admissible and the said fact is mentioned in the judgment of the Supreme Court.

Oath Commissioner, High Court of Delhi, Zaki Ahmad Khan

2. That in reply to para 2 it is stated that the same is a matter of record and as such it does not need any comments.

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3. That in reply to para 3 it is stated that it is correct that Government issued notification dated 14.10.1997 and 8.7.1999 to recompute the pension of the running staff as mentioned in the judgment of the Supreme Court. It is further submitted that it is wrong to state that the benefit of pensionary arising out of these orders are admissible only with effect from 1996. It is further submitted that the revision of pension of all the pensionaries from Pre-1986 retirees cannot be taken into consideration as the same is in conflict and in contravention of the decision of the Hon'ble Supreme Court.

4. That in reply to para No.4 it is stated that the same is incorrect. The benefits of 75% of the pay denotes the running allowance is to be calculated and given to the petitioners in accordance with the judgment of the Supreme Court and the Guidelines issued by the Board have no force of law being contrary and non-consideration and in violation of Rule 2544 as well as the judgment of the Hon'ble Supreme Court being binding on all the authorities in India. It is submitted that the respondents are trying to confuse the matter and misleading this Hon'ble Tribunal. The running allowance element to be computed and included as an element for calculation of the pensionary benefits under the statute and the same cannot be varied or modified by an executive order or guidelines or by any Memo issued by the Executive Authority. The Revision has to be done notionally and 75% of the Running Allowance is also to be given to the applicants. The reply given in para 4 is misconceived and untenable in law.

Oath Commissioner, Zaki Ahmad Khan, Adv. High Court of Delhi

5. That in reply to para 5 it is submitted that the same is incorrect. There is no mixing up or any error crept in the decision by order dated 14.10.1997 as the same was

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in implementation of the judgment of the Hon'ble Supreme Court and the applicants were given pensionary benefits in accordance with the law.

6. That in reply to para 6 it is stated that the same is in accordance with the law and there cannot be any clarification in regard to the stopping of the running allowance. The instructions cannot be issued in view of Rule 2544 and the judgment of the Hon'ble Supreme Court. The reply given in para 6 of the counter-affidavit is misconceived and untenable in law.

REPLY TO PRELIMINARY OBJECTIONS:

1. That in reply to para No.1 it is stated that the same is incorrect. The instructions had been issued by the Chairman of the Board and as such he has been included as party.

2. That in reply to para No.2 it is stated that General Manager of Railway had already been made a party and there is no need to make D.R.M. as a party.

3. That in reply to para 3 of the preliminary objection it is stated that the same is incorrect and hence denied. It is stated that there is no departmental order after the issuance of the guidelines, even though the representations have been made to the Government that the same is incorrect.

4-6. That in reply to para 4 to 6 it is stated that the same is incorrect and is misconceived and hence denied.

PARAWISE REPLY:

1-3. That in reply to para 1 to 3 it is stated that the same are incorrect and hence denied.

4(i) to (xii) That in reply to paras 4(i) to para 4(xii) needs no reply as the same are matter of record.

Government is bound to pay running allowance in addition to other pensioners benefits under the orders and which is in consonance and harmonious to the judgment of the Hon'ble Supreme Court. It is further stated that the judgment of the Supreme Court deals with pre-1988

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4 (xiii) to (xiv) That in reply to paras 4 (xiii) to (xiv) it is submitted that the same are incorrect and hence denied. The corresponding paras of the Original Application are reiterated.

4(xv) That in reply to para 4 (xv) it is stated that the same are incorrect and the corresponding paras of the Original Application are reiterated. it is further stated that the judgment of the Supreme Court is binding. The Vth Pay Commission has also recommended that there is no disparity between the persons who have retired earlier and those who were retired after a particular date as the living standard of both the persons is alike and they need the same pension as given to later one, in view of the quality before law and standard of living.

4 (xvi) to (xviii). That in reply to para 4 (xvi) to paragraph (xviii) it is stated that the same are incorrect. The Railway Authorities have paid the pension and computed the same as payable to the petitioners accordingly and have understood and interpreted the orders correctly and there was no error which is stated to have been crept. The matter is being confused. The judgment of the Hon'ble Supreme Court is binding on the authorities and while implementing the said judgment, all the benefits had to be provided to the pensioners and treated alike. The Railway Boards' letter dated 29.12.1999 is invalid, void and inconsistent with the statutory rule 2544 of the Indian Railway Establishment Code and running allowance cannot be stopped. The Government is bound to pay running allowance in addition to other pensioners benefits under the orders and which is in consonance and harmonious to the judgment of the Hon'ble Supreme Court. It is further stated that the judgment of the Supreme Court deals with pre-1988 retirees and the orders dates 29.12.1999. It is stated

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1.1.1973 to be classificatory order as stated by the Respondents is in violation of the Supreme Court order whereby the running allowance is to be included as an element and the pre-1988 shall get the benefit of the running allowance calculated to the maximum limit of 75% in their emoluments.

4(xix) That in reply to para No.4 (xix) it is sated that it is incorrect to state that the running allowance is already added to their pay for calculation of pension. It is incorrect to state that there was no clerical error in doing so. Para No. (xix) is hence denied. The Clerical error is in conflict and in violation of the Supreme Court judgment and Vth Pay commission Report and as such is invalid and they have no force of law.

5A to 5T. That the reply to the grounds 5A to 5T are misconceived and untenable in law and hence denied.

Advocate & Oath Commissioner Zeki Ahmad Khan, App. By High Court of Delhi

6. That in reply to para 6 and 7 it is stated that the same are misconceived, incorrect and hence denied and the corresponding Paras 6 and 7 of the Original Application are reiterated.

Tej Pal

DEPONENT.

IDENTIFIED BY
Advocate/Regd. Clerk

VERIFIED

I, the above-named deponent so hereby verify that the contents of my above rejoinder affidavit are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom. Rest are submissions and prayer to this Hon'ble Tribunal.

Verified at New Delhi on this the ~~20~~ 19th day of ~~Febuary~~ March,2001.

Deponent.

ATTESTED
19/3/01
OATH COMMISSIONER
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Tej Pal

16 (183) Ann-P-1.

GOVT OF INDIA ORDERS

1. *O.M. No. 45/86/97-P&PW(A) dated 19.12.2000 from Government of India Ministry of Personnel, Public Grievances and Pensions Department of Pension & Pensioners' Welfare Lok Nayak Bhawan New Delhi - 110 003*

Subject : **Implementation of the Govt. decision in the recommendation of the Vth CPC regarding the retirement benefits - revision of pension of pre-86 pensioners/ family pensioners - clarifications regarding.**

The undersigned is directed to refer to this Deptt.'s O.M. of even No. dated 10th Feb. 1998 as amended from time to time and the clarificatory O.M. dated 19th March, 99 on the above subject and to say that a number of representations regarding treatment of stagnation increment/special pay/deputation pay etc. while notionally fixing the pay on 1.1.86 for calculation of pension in terms of orders cited above were received from various Ministries/Deptts. of Govt. of India as also of individual pensioners and pensioners associations. The matter has been reconsidered in consultation with Ministry of Finance, Deptt. of Expenditure which has notified the CCS (RP) Rules, 1986. In suppression of this Deptt.'s O.M. dated 19th March, 99 the following clarifications are issued:

Points raised	Clarification
1. Stagnation increment - whether stagnation increment is to be taken into account while fixing pay of retired Govt. servants on notional basis.	In so far as employees who retired prior to 1.1.86, their pension is required to be updated by fixing their pay as on 1.1.86 by adopting the same formula as for serving employees and as per CCS (RP) Rules. Stagnation increment if any earned by pre-86 retires should be taken into account for the purpose of notional fixation. Such of those pre-86 retirees who retired after having drawn pay at the maximum of the scale as per IIIrd CPC for a year or more will be entitled to an additional increment as per IVth CPC scales as on 1.1.1986 (proviso 3 of rule 8 ibid). Similarly for those have received an adhoc increment on their stagnation at the maximum for two years or more at the time of their retirement will also be entitled for an additional increment as on 1.1.1986 (Proviso 4). This in effect will mean that pre-86 retiress will be treated as if they were in service on 1.1.86 for the purpose of notional fixation of pay so as to ensure complete parity.
2. Treatment of special pay	2. Treatment of special pay The element of special pay will only be taken into account for notional fixation as on 1.1.1986 in those cases where the IVth CPC has recommended the replacement of the applicable pre-revised scale with special pay by a revised scale without special pay. Since special pay ceased to be reckoned for the purpose of pensionary benefits after 1.186, this element was to be excluded for the purpose thereafter

3. Anomaly in calculation of pension of those who retired between 1.1.86 and 30.9.86.

and as such should not be included for updating the pension of pre-86 retirees.

In view of the notional fixation of pay as on 1.1.86, consolidation thereafter of the basic pension and stepping up this pension to wherever it is less than 50% of the minimum of the revised scale of pay to 50% of the minimum of the revised scale on 1.1.96, no changes in pension formula are being proposed in respect of calculation of pension of Govt. servants who retired between Jan. and Sept. 1986.

2. All the Ministries/Deptts. of Govt. of India are advised to take note of the above clarifications and suo moto revise the pension of the affected persons without waiting for any applications from the pre-86 pensioners/family pensioners. They are also advised to dispose off the representations received by them from pensioners on the above issues without making any reference to this Deptt.

3. This issues with the approval of Ministry of Finance, Dpett. of Expenditure, vide I.D. No. 2121/EV/2000 dt 6.9.2000.

4. In their application to the employees of the Indian Audit and Accounts Department, these orders issue in consultation with Comptroller and Auditor General of India.

5. Ministry of Agriculture etc. are requested to bring the contents of these orders to the notice of Controller of Accounts/Pay and Accounts Officer and Attached and Subordinate Offices under them on a top priority basis.

(*Ganga Murthy Smt., Director*)

2. EMERGENCY CASES : CMO I/C AUTHORISED TO REFER — PVT HOSPITAL

Letter No. F. No. 238/Misc/Gr. Cell/99/68/1 dat 4.10.99 from Dr (Mrs) U Mahajan, Joint Director (Gr. Cell), o/o Additional Director, CGHS Nirman Bhavan, New Delhi - 110 011 to AK Sahdev, Area Welfare Officer (MHA), II-K/13, Lajpat Nagar, New Delhi 110 024

Subject : **Complaint against referral system**

With reference to your complaint dated 1.9.99, on the above noted subject, as per Govt. Orders in case of emergency the Chief Medical Officer concerned may directly (even before specialist advice has been obtained) refer the CGHS beneficiary to Pvt. recognised hospital for further management/ treatment.

The expenditure in excess of the approved package rate would have to be borne by the beneficiary himself/herself.